

**BEFORE THE HON'BLE NATIONAL GREEN  
TRIBUNAL, PRINCIPAL BENCH, NEW DELHI  
ORIGINAL APPLICATION NO. 596 OF 2025**

**IN THE MATTER OF:**

National Media Centre Co-operative  
House Building Society Ltd. & Ors. ...Applicant(s)

Versus

State of Haryana & Ors. ....Respondent(s)

**N.D.O.H.: 10.04.2026**

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**PLACE: NEW DELHI**

**DATED: 30.03.2026**



HARYANA STATE POLLUTION CONTROL BOARD

HSPCB Gurgaon North Vikas Sadan, 1st Floor, Near DC Court,

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No. HSPCB/Consent/ : 329962323GUNOCTE40433438

Dated:17/08/2023

To.

M/s : SHOPPING/ COMMERCIAL BUILDING ON 32.36 ACRE SITE (MALL OF INDIA) IN BLOCK V DLF CITY PHASE II SECTOR 25  
BLOCK 5 DLF CITY PHASE 3 SEC 25A GURUGRAM  
GURGAON  
122002

**Sub. : Grant of consent to Establish to M/s SHOPPING/ COMMERCIAL BUILDING ON 32.36 ACRE SITE (MALL OF INDIA) IN BLOCK V DLF CITY PHASE II SECTOR 25**

Please refer to your application no. 40433438 received on dated 2023-08-08 in regional office Gurgaon North.

With reference to your above application for consent to establish, M/s SHOPPING/ COMMERCIAL BUILDING ON 32.36 ACRE SITE (MALL OF INDIA) IN BLOCK V DLF CITY PHASE II SECTOR 25 is here by granted consent as per following specification/Terms and conditions.

<b>Consent Under</b>	AIR/WATER
<b>Period of consent</b>	17/08/2023 - 08/04/2033
<b>Industry Type</b>	Building and Construction projects having waste water generation more than 100 KLD in respective of their built-up area
<b>Category</b>	RED
Investment(In Lakh)	356300.0
Total Land Area (Sq. meter)	130956.1
Total Builtup Area (Sq. meter)	875074.0
<b>Quantity of effluent</b>	
1. Trade	0.0 KL/Day
2. Domestic	1192.0 KL/Day
Number of outlets	1.0
<b>Mode of discharge</b>	
1. Domestic	Recycling/Reuse
2. Trade	0
<b>Permissible Domestic Effluent Parameters</b>	
1. BOD	10 mg/l

2. COD	50 mg/l
3. TSS	20 mg/l
4. pH	5.5-9.0
5. Faecal Coliform (MPN/100 ml)	Less than 100
6. Total Nitrogen	10 mg/l
7. Total Phosphorus (for discharge into Ponds, Lakes)	1 mg/l
<b>Permissible Trade Effluent Parameters</b>	
1. NA	mg/l
Number of stacks	1
<b>Height of stack</b>	
1. Stack attached to D.G.Set above roof level	6 meter
<b>Permissible Emission parameters</b>	
1. NA	
<b>Capacity of boiler</b>	
1. N.A.	Ton/hr
<b>Type of Furnace</b>	
1. N.A.	
<b>Type of Fuel</b>	
1. Diesel	0.5 KL/day

*Regional Officer, Gurgaon North  
Haryana State Pollution Control Board.*

### **Terms and conditions**

- The industry has declared that the quantity of effluent shall be 1192 KL/Day i.e 0KL/Day for Trade Effluent, 0 KL/Day for Cooling, 1192 KL/Day for Domestic and the same should not exceed .
- The above 'Consent to Establish' is valid for 60 months from the date of its issue to be extended for another one year at the discretion of the Board or till the time the unit starts its trial production whichever is earlier. The unit will have to set up the plant and obtain consent during this period.
- The officer/official of the Board shall have the right to access and inspection of the industry in connection with the various processes and the treatment facilities being provided simultaneously with the construction of building/machinery. The effluent should conform the effluent standards as applicable
- That necessary arrangement shall be made by the industry for the control of Air Pollution before commissioning the plant. The emitted pollutants will meet the emission and other standards as laid/will be prescribed by the Board from time to time.
- The applicant will obtain consent under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21/22 of the Air (Prevention & Control of Pollution) Act,1981 as amended to-date-even before starting trial production

6. The above Consent to Establish is further subject to the conditions that the unit complies with all the laws/rules/decisions and competent directions of the Board/Government and its functionaries in all respects before commissioning of the operation and during its actual working strictly.
7. No in-process or post-process objectionable emission or the effluent will be allowed, if the scheme furnished by the unit turns out to be defective in any actual experience
8. The Electricity Department will give only temporary connection and permanent connection to the unit will be given after verifying the consent granted by the Board, both under Water Act and Air Act.
9. Unit will raise the stack height of DG Set/Boiler as per Board's norms.
10. Unit will maintain proper logbook of Water meter/sub meter before/after commissioning.
11. That in the case of an industry or any other process the activity is located in an area approved and that in case the activity is sited in an residential or institutional or commercial or agricultural area, the necessary permission for siting such industry and process in an residential or institutional or commercial or agricultural area or controlled area under Town and Country Planning laws CLU or Municipal laws has to be obtained from the competent Authority in law permitting this deviation and be submitted in original with the request for consent to operate.
12. That there is no discharge directly or indirectly from the unit or the process into any interstate river or Yamuna River or River Ghaggar.
13. That the industry or the unit concerned is not sited within any prohibited distances according to the Environmental Laws and Rules, Notification, Orders and Policies of Central Pollution control Board and Haryana State Pollution Control Board.
14. That of the unit is discharging its sewage or trade effluent into the public sewer meant to receive trade effluent from industries etc. then the permission of the Competent Authority owing and operating such public sewer giving permission letter to his unit shall be submitted at time of consent to operate.
15. That if at any time, there is adverse report from any adjoining neighbor or any other aggrieved party or Municipal Committee or Zila Parishad or any other public body against the unit's pollution; the Consent to Establish so granted shall be revoked.
16. That all the financial dues required under the rules and policies of the Board have been deposited in full by the unit for this Consent to Establish.
17. In case of change of name from previous Consent to Establish granted, fresh Consent to Establish fee shall be levied.
18. Industry should adopt water conservation measures to ensure minimum consumption of water in their Process. Ground water based proposals of new industries should get clearance from Central Ground Water Authority for scientific development of previous resource.
19. That the unit will take all other clearances from concerned agencies, whenever required.
20. That the unit will not change its process without the prior permission of the Board.
21. That the Consent to Establish so granted will be invalid, if the unit falls in Aravali Area or non conforming area.
22. That the unit will comply with the Hazardous Waste Management Rules and will also make the non-leachate pit for storage of Hazardous waste and will undertake not to dispose off the same except for pit in their own premises or with the authorized disposal authority.

23. That the unit will submit an undertaking that it will comply with all the specific and general conditions as imposed in the above Consent to Establish within 30 days failing which Consent to Establish will be revoked.
24. That unit will obtain EIA from MoEF, if required at any stage.
25. In case of unit does not comply with the above conditions within the stipulated period, Consent to Establish will be revoked.
26. That unit will obtain consent to operate from the board before the start of product activity.

#### Specific Conditions

#### Other Conditions :

**1. Unit will take Consent to Operate before starting the occupation/ operation of the project. 2. The unit will install the project only on the premises for which unit has applied for NOC. 3. The unit will install adequate acoustic enclosures/ chambers on their D.G. sets with proper stack height as per prescribed norms to meet the prescribed standards under EP Rules, 1986. 4. Unit will comply the conditions mentioned in the letter dated 25-10-2019 of CPCB regarding mechanism for Environmental management. 5. This CTE expansion SO GRANTED is subject to the outcome of CAQM Decision w.r.t. letter No 16014/13/2021/MERD/C&D/SCN/ H,760-14761 DATED 03-08-2023. 6. Unit will register on Dust control & management app and will install anti smog gun and will submit the proof of the same. 7. Unit will run generator only on approved fuel in compliance to the direction of CAQM.**



KULDEEP  
SINGH

Regionally Officer, Gurgaon North  
Haryana State Pollution Control Board.

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# ANNEXURE-R4(COLLY) 795



## HARYANA STATE POLLUTION CONTROL BOARD

Gurgaon North Vikas Sadan, 1st Floor, Near DC Court, Gurgaon Ph.0124-2332775 Email:-  
hspcbrogrn@gmail.com  
E-mail: hspcb@hry.nic.in



No. HSPCB/Consent/ : 329962324GUNOCTO71731010

Dated:23/07/2024

To.

M/s :SHOPPING/ COMMERCIAL BUILDING ON 32.36 ACRE SITE (MALL OF INDIA) IN BLOCK V DLF CITY PHASE II SECTOR 25  
BLOCK 5 DLF CITY PHASE 3 SEC 25A GURUGRAM

Subject: Grant of consent to operate to M/s SHOPPING/ COMMERCIAL BUILDING ON 32.36 ACRE SITE (MALL OF INDIA) IN BLOCK V DLF CITY PHASE II SECTOR 25.

Please refer to your application no. 71731010 received on dated 2024-06-30 in regional office Gurgaon North. With reference to your above application for consent to operate, M/s SHOPPING/ COMMERCIAL BUILDING ON 32.36 ACRE SITE (MALL OF INDIA) IN BLOCK V DLF CITY PHASE II SECTOR 25 is hereby granted consent as per following specification/Terms and conditions.

<b>Consent Under</b>	BOTH
<b>Period of consent</b>	01/10/2024 - 30/09/2029
<b>Industry Type</b>	Building and Construction projects having waste water generation more than 100 KLD in respective of their built-up area
<b>Category</b>	RED
<b>Investment(In Lakh)</b>	148754.0
<b>Total Land Area(Sq. meter)</b>	130956.1
<b>Total Builtup Area(Sq. meter)</b>	875074.0
<b>Quantity of effluent</b>	
1. Trade	0.0 KL/Day
2. Domestic	500.0 KL/Day
<b>Number of outlets</b>	1.0
<b>Mode of discharge</b>	
1. Domestic	Recycling/Reuse
2. Trade	
<b>Domestic Effluent Parameters</b>	
1. BOD	10 mg/l
2. COD	50 mg/l
3. TSS	20 mg/l
4. pH	5.5-9.0
5. Total Nitrogen	10 mg/l
6. Fecal coliform (MPN/100ML)	Less than 100

7. Total Phosphorus	1 mg/l
<b>Trade Effluent Parameters</b>	
1. NA	
Number of stacks	1
<b>Height of stack</b>	
1. Stack to DG sets 2250 KVA x 8	6 METER
<b>Emission parameters</b>	
1. NA	
<b>Product Details</b>	
1. NA	Metric Tonnes/day
<b>Capacity of boiler</b>	
1. NA	Ton/hr
<b>Type of Furnace</b>	
1. NA	
<b>Type of Fuel</b>	
1. Diesel	2.4 KL/day
<b>Raw Material Details</b>	
NA	Metric Tonnes/Day

## HARYANA STATE

*Regional Officer, Gurgaon North  
Haryana State Pollution Control Board.*

### Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.

7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.
11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.
12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.
13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.
14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.
15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.
16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.
17. Industry should adopt water conservation measures to ensure minimum consumption of water in their process. Ground water based proposals of new industries should get clearance from Central Ground Water Authority (CGWA)/ Haryana Water Resources (Conservation, Regulation and Management) Authority (HWRA) for scientific development of precious resource.
18. The industrial/non industrial sector projects shall develop green belt (as applicable) in its premises including periphery, entry and exit, as per notifications/conditions of EC/directions of MOEF/CPCB/SPCB/NGT/ any court of law. In case of stone crushers, hot mix plants, mineral grinding units, screening plants and brick kilns etc., the unit shall develop adequate green belt and erect barrier/barricade/boundary wall as applicable, as per notifications/directions of MOEF/CPCB/SPCB/NGT/ any court of law.
19. The unit shall develop paved or hard surfaced approach road to the site of unit (including the storage site, if it is at different place) from the nearest public road for transportation of raw material/final product.

**Specific Conditions :**

1. Unit will run and maintain it's STP/ETP/APCM regularly and properly, will provide separate energy meter on their STP/ETP/APCM and maintain the Log Book for energy consumption of STP/ETP/APCM and chemicals used daily for the STP/ETP. 2. That the unit shall keep all the parameters within the prescribed limits and shall comply with all the Norms

and Rules as prescribed in the Act 3. That the unit will adopt cleaner technology thereby reducing pollution load. 4. That the unit will provide inter locking arrangement of DG set with STP/ETP/APCM and shall have separate D.G. set to ensure regular and effective running of pollution control devices. 5. That the unit will not discharge any untreated effluent inside and outside its premises. 6. Unit will provide separate flow meter at Inlet/ Outlet of STP/ETP for which separate log book will be maintained if required. 7. That the unit will not add any air polluting process/ machinery and also not to add any process which increases the water pollution load. 8. That the unit will comply with all the provisions of Hazardous Waste Rules and submit return under HWM Rules on yearly basis. 9. That the CTO so granted shall become invalid in case of violation of any of the above / any law of the land. 10. Unit will apply for consent to operate for further period 90 days before expiry of this consent otherwise penalty will be imposed as per policy. 11. Unit will submit compliance report of general & specific conditions mentioned in CTO alongwith fresh analysis report within 03 months. 12. Unit will install Emission control measures on DG set of capacity more than 500 KVA having minimum specified PM capturing efficiency of atleast 70% approved by CPCB recognized labs or shift to gas based generator in compliance of HSPCB office order no. 4230-44 dated 25.06.2020. 13. Unit will deposit any balance CTE/CTO fee, if found at any stage and time. 14. Unit will comply with direction of CAQM w.r.t DG set

NIRMAL  
KUMAR

Regionl Officer, Gurgaon North

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KUMAR  
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**HARYANA STATE**

*Haryana State Pollution Control Board.*





**HARYANA STATE POLLUTION CONTROL BOARD**

**Gurgaon North Vikas Sadan, 1st Floor, Near DC Court, Gurgaon Ph.0124-2332775 Email:- hspcbrogrn@gmail.com E-mail: hspcb@hry.nic.in**



No. HSPCB/Consent/ : 329962325GUNOCTO100060594

Dated:28/06/2025

To.

M/s :SHOPPING/ COMMERCIAL BUILDING ON 32.36 ACRE SITE (DOWN TOWN GURGAON DT BLOCK 4) IN BLOCK V DLF CITY PHASE III SECTOR 25 GURUGRAM

BLOCK 5 DLF CITY PHASE 3 SEC 25A GURUGRAM

Subject: Grant of consent to operate to M/s SHOPPING/ COMMERCIAL BUILDING ON 32.36 ACRE SITE (DOWN TOWN GURGAON DT BLOCK 4) IN BLOCK V DLF CITY PHASE III SECTOR 25 GURUGRAM.

Please refer to your application no. 100060594 received on dated 2025-05-29 in regional office Gurgaon North. With reference to your above application for consent to operate, M/s SHOPPING/ COMMERCIAL BUILDING ON 32.36 ACRE SITE (DOWN TOWN GURGAON DT BLOCK 4) IN BLOCK V DLF CITY PHASE III SECTOR 25 GURUGRAM is here by granted consent as per following specification/Terms and conditions.

<b>Consent Under</b>	BOTH
<b>Period of consent</b>	28/06/2025 - 30/09/2026
<b>Industry Type</b>	Building and Construction projects having waste water generation more than 100 KLD in respective of their built-up area
<b>Category</b>	RED
Investment(In Lakh)	1407.05
Total Land Area(Sq. meter)	130956.1
Total Builtup Area(Sq. meter)	291234.34
<b>Quantity of effluent</b>	
1. Trade	0.0 KL/Day
2. Domestic	135.0 KL/Day
Number of outlets	1.0
<b>Mode of discharge</b>	
1. Domestic	Recycling/Reuse
2. Trade	
<b>Domestic Effluent Parameters</b>	
1. BOD	10 mg/l
2. COD	50 mg/l
3. TSS	20 mg/l
4. pH	5.5-9.0

5. Total Nitrogen	10 mg/l
6. Total Phosphorus	1 mg/l
7. Fecal coliform (MPN/100ML)	Less than 100
<b>Trade Effluent Parameters</b>	
1. NA	
Number of stacks	1
<b>Height of stack</b>	
1. Stack to DG sets 2250 KVA x 5	6 METER
<b>Emission parameters</b>	
1. NA	
<b>Product Details</b>	
1. NA	Metric Tonnes/day
<b>Capacity of boiler</b>	
1. NA	Ton/hr
<b>Type of Furnace</b>	
1. NA	
<b>Type of Fuel</b>	
1. Diesel	1.75 KL/day
<b>Raw Material Details</b>	
NA	Metric Tonnes/Day

*Regional Officer, Gurgaon North  
Haryana State Pollution Control Board.*

### **Terms and conditions**

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.

6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.
11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.
12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.
13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.
14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.
15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.
16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.
17. Industry should adopt water conservation measures to ensure minimum consumption of water in their process. Ground water based proposals of new industries should get clearance from Central Ground Water Authority (CGWA)/ Haryana Water Resources (Conservation, Regulation and Management) Authority (HWRA) for scientific development of precious resource.
18. The industrial/non industrial sector projects shall develop green belt (as applicable) in its premises including periphery, entry and exit, as per notifications/conditions of EC/directions of MOEF/CPCB/SPCB/NGT/ any court of law. In case of stone crushers, hot mix plants, mineral grinding units, screening plants and brick kilns etc., the unit shall develop adequate green belt and erect barrier/barricade/boundary wall as applicable, as per notifications/directions of MOEF/CPCB/SPCB/NGT/ any court of law.
19. The unit shall develop paved or hard surfaced approach road to the site of unit (including the storage site, if it is at different place) from the nearest public road for transportation of raw material/final product.

**Specific Conditions :**

1. Where ever it come to the notice of the Board at any stage that any unit, that unit has done any construction work after expiry of validity of CTE and EC , legal action under the relevant provisions of Water Act, 1974 and/or Air Act, 1981 will be taken against such units in that case for such violation and this CTO is prejudice to the action to be taken in respect of any violation found at any stage and time and this CTO also do not grant any relief to the unit in matter of applicable actions / penal proceedings under water act , Air act ,EP act including forfeiture of performance security. 2. Unit will run and maintain it's STP/ETP/APCM regularly and properly, will provide separate energy meter on their STP/ETP/APCM and maintain the Log Book for energy consumption of STP/ETP/APCM and chemicals used daily for the STP/ETP. 3. That the unit shall keep all the parameters within the prescribed limits and shall comply with all the Norms and Rules as prescribed in the Act. 4. That the unit will adopt cleaner technology thereby reducing pollution load. 5. That the unit will provide inter locking arrangement of DG set with STP/ETP/APCM and shall have separate D.G. set to ensure regular and effective running of pollution control devices. 6. That the unit will not discharge any untreated effluent inside and outside its premises. 7. Unit will provide separate flow meter at Inlet/ Outlet of STP/ETP for which separate log book will be maintained if required. 8. That the unit will not add any air polluting process/ machinery and also not to add any process which increases the water pollution load. 9. That the unit will comply with all the provisions of Hazardous Waste Rules and submit return under HWM Rules on yearly basis. 10. That the CTO so granted shall become invalid in case of violation of any of the above / any law of the land. 11. Unit will apply for consent to operate for further period 90 days before expiry of this consent otherwise penalty will be imposed as per policy. 12. The inspection of the unit will be carried out by the authorized officer within a period of 3 months of grant of CTO for collection of samples and in case of failing of the same this CTO stands revoked automatically besides further necessary action will as applicable as per policy of the Board. 13. The unit will apply for authorization under HWM rules, 2016. 14. Unit will deposit any balance CTE/CTO fee, if found at any stage and time. 15. Non- compliance of any conditions of CTO, if found at any stage and time, this CTO deemed revoked/cancelled automatically. 16. Unit will comply with direction of CAQM w.r.t DG set.

AKANSHA TANWAR

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*Regional Officer, Gurgaon North  
Haryana State Pollution Control Board.*

**//TRUE COPY//**

## Project Details

## 1. Details of Project

1.1. Name of the Project	Expansion of Shopping/Commercial Building On 32.36 acres (DLF Downtown Formally Known as Mall of India) To 36.36 acres At Sector 25A, Gurugram, Haryana
1.2. Project Proposal For	Expansion
1.3. Whether proposal expansion is made under 7 (ii) (a)?	NO
1.4. Project ID (Single Window Number)	SW/229559/2025
1.5. Description of Project	Existing built-up area: 3,97,629.68 m2 Earlier Environment Clearance has been granted to the project by State Environment Impact Assessment Authority (SEIAA), Haryana vide EC Identification No. EC23B038HR159125 dated 09.04.2023 for plot area 130956.07 m2 and builtup area 875074 m2. Now, phase 2 of the project is being developed. Additionally, Environment Clearance for Multilevel Car Parking (MLCP) on 4 acres in DLF City Phase-III, Sector 25A, Gurgaon, Haryana was obtained vide Proposal No. SIA/HR/MIS/150578/2020 dated 04.11.2020 for plot area 16187.4 m2 and builtup area 112767 m2. Since, we have now received combined zoning approval for both projects (attached as Annexure B3), we are applying for a combined Environment Clearance. Hence, now the total plot area is 1,47,143.466 m2 and builtup area will be 1127662.4 m2.

## 2. Details of the Company/Organization/User Agency making application

2.1. Legal Status of the Company/Organization/User Agency	Others
2.2. Name of the Company/ Organization/User agency	DLF LIMITED

## Registered address

2.3. Address	At DLF Shopping Mall, 3rd Floor, Arjun Marg, DLF City, Phase-1, Gurugram, Haryana
2.4. Village /Town / City	Gurugram
2.5. State	HARYANA
2.6. District	GURUGRAM
2.7. Pin Code	122002
2.8. E-mail address	dlfldcrest2@gmail.com
2.9. Mobile number	xxxxxx7201

## 3. Details of the person making application

3.1. Name	Akanksha Moudgil
3.2. Designation	Authorized Signatory

## Correspondence address

3.3. Address	At DLF Shopping Mall, 3rd Floor, Arjun Marg, DLF City, Phase-1, Gurugram, Haryana
3.4. Village /Town / City	Gurugram
3.5. State	HARYANA
3.6. District	GURUGRAM
3.7. Pin Code	122002
3.8. E-mail address	dlfldcrest2@gmail.com
3.9. Landline Number	xxx9000
3.10. Mobile number	xxxxxx7201

## Project Location

## 4. Location of the Project or Activity

## 5. Shape of the Project

Non - Linear

## Location Details

Toposheet No	State/UT	District	Sub District	Village	Plot/Survey/Khasra No.
H43X2	HARYANA	Gurugram	Gurgaon	DUNDAHERI	
H43X2	HARYANA	Gurugram	Gurgaon	NATHAPUR	
H43X3	HARYANA	Gurugram	Gurgaon	NATHAPUR	

## Remarks

N/A

## 6. Land Requirement (in Ha) of the project or activity

Nature of Land involved in (Ha)	Area Existing in Ha [X]	Additional Area Proposed in Ha [Y]	Total Area required after expansion in Ha [X+Y]
Non-Forest Land [A]	13.0956	1.6187	14.7143
Forest Land [B]	0	0	0
Total [A+B]	13.0956	1.6187	14.7143

## Project Activity Cost

## 6. Project/Activity Cost

6.1. Cost of the Existing Project at current price level (in Lakhs) [A]	349800
6.2. Cost of the proposed expansion/ modernization of Project at current price level (in Lakhs) [B]	474500
6.3. Total Cost of the project/ Activity (in lakhs) [A+B]	824300

## 7. Employment likely to be generated

## 7.1. During construction phase

Permanent employment

7.1.1. No. of permanent employment (No.s) [A]	100
7.1.2. Period of employment (No. of days) [B]	300
7.1.3. No. of man-days [X]=[A]*[B]	30000

Temporary employment

7.1.4. Temporary / Contractual employment (No. of Man days) [Y]	4000
7.1.5. Total [X] + [Y]	34000

## 7.2. During operational phase

Permanent employment

	Existing	Proposed	Total
7.2.1. No. of permanent employment (No.s) [A]	31703	47434	79137
7.2.2. Period of employment (No. of days) [B]	365	0	365
7.2.3. No. of man-days [X]=[A]*[B]	11571595	0	28885005

Temporary employment

7.2.4. Temporary / Contractual employment (No. of Man days) [Y]	100	100	200
7.2.5. Total [X] + [Y]	11571695	100	28885205

## Others

8. Whether Rehabilitation and Resettlement (R&amp;R) involved? NO

9. Whether project area involves shifting of watercourse/road/rail/Transmission line/water pipeline, etc. required? NO

10. Whether any alternative site(s) examined or part thereof for the non-site-specific component?

1131

Not applicable as the project or activity is site specific

805

11. Whether there is any Government Order or Policy/ Court order relevant or restricting to the site?

NO

12. Whether there is any litigation pending against the project and/or land in which the project is proposed to be set up?

NO

13. Whether the proposal involves violation of Act/Rule/Regulation/Notification of Central/State Government?

NO

**Basic Information****1. Category of the Project/Activity**

1.1. Name of the project proposal	Expansion of Shopping/Commercial Building On 32.36 acres (DLF Downtown Formally Known as Mall of India) To 36.36 acres At Sector 25A, Gurugram, Haryana	
1.2. Type of Proposal	Expansion	
1.2.1. Whether proposal expansion is made under 7 (ii) (a)?	No	
1.3. Whether violation is involved in the project	No	
1.4. Whether multiple items (Components) as per the notification involved in the proposal?	No	
1.4.1. Item No. as per schedule to EIA Notification, 2006	8(b) Townships/ Area Development Projects / Rehabilitation Centres	Area Development
Capacity	1127662.40	sqmtr
2. Whether project/activity attracts the General Condition specified in the Schedule of EIA Notification?	No	
3. Whether any Protected Areas Notified Under the Wild Life (Protection) Act, 1972 are located within 10 km of the project site	No	
4. Whether any Severely Polluted Areas as identified by the CPCB from time to time located in proximity to the project site	No	
5. Whether any Critically Polluted Areas as identified by the CPCB from time to time located in proximity to the project site	No	
6. Whether any Notified Eco-Sensitive area notified under Environmental (Protection) Act, 1986 located in proximity to the project site	No	
7. Whether any Inter-State Boundaries and International Boundaries located in proximity to the project site	No	
8. Whether any Eco-sensitive Zone notified/proposed to be notified under Environment (Protection) Act, 1986 located within 10 km of the project site	No	
9. Whether any forest land present within 10 km of the project site	No	
10. Category of the Project as per EIA Notification, 2006	B1	
10.1. Whether proposal is required to be appraised at Central level?	No	
11. Whether Proposal has interlinked / interdependent projects or activities?	No	
11.1. Reason thereof	As it is a Building Construction Project	
12. Whether any Forest Land involved in the project or part thereof	No	
13. Whether NBWL recommendation is required?	No	

**14. Land Acquisition Details**

Type of Land	In case of non-forest land, please specify	Type of privately owned land	Type of land in terms of ownership	Supporting documents		Status of Land Acquisition
				Document Name	Remarks Document	

**Project Details****14. Details of Earlier EC/CTE/CTO of Existing Projects**

14.1. Whether Environment Clearance available for the existing project / activity? Yes

1133

807

14.1.1. Proposal No.	SIA/HR/INFRA2/418061/2023
14.1.2. Date of environmental clearance	09/04/2023
14.1.3. MoEFCC / SEIAA File Number	SEIAA/HR/2023/305
14.1.4. Upload EC Letter (in pdf)	ec letter_.pdf
14.1.5. Whether any amendment / corrigendum / transfer to the earlier EC has been obtained?	No
14.1.6. Status of Implementation of Project or Activity	Project is operational for partial components/units envisaged in the EC

S. No.	Reference Number of consent to establish obtained from SPCB / UTPCC	Date of consent to establish issued	Validity of consent to establish (Valid up to)	Copy of consent to establish order
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S. No.	Reference Number of latest consent to operate obtained from SPCB / UTPCC	Date of latest consent to operate issued	Validity of latest consent to operate (Valid up to)	Copy of latest consent to establish order
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EC	CTE	CTO	Details of Unimplemented units	Remarks
Built up area 875074 sqm	No. HSPCB/Consent/ : 329962323GUNOCTE40433438 dated 17.08.2023	No. HSPCB/Consent/ : 329962324GUNOCTO71731010 dated 23.07.2024	DT 4, DT5, DT 7, DT8 and Retail	N/A

15. Whether the project/activity located in Notified Industrial Area?	No
16. Whether the project/activity located in CRZ or ICRZ area?	No
17. Whether the project proposed to be located in Territorial waters (Off-shore)	No
18. Whether project/activity attracts the Specific Condition specified in the Schedule of EIA Notification?	No

**Product Details**

19. Details of Products & By-products

Name of Product	Product / By Product	Quantity / Capacity			Mode of Transport / Transmission	Remarks
		Existing	Proposed	Total		
Not Applicable as it is building construction Project	Product	0	0	0	Not Applicable as it is building construction Project	Not Applicable as it is building construction Project

20. Whether any other Environmental Sensitive area exists within 10 Km from the project/activity boundary?	Yes
--	-----

20.1. Areas protected under international conventions, national or local legislation for their ecological, landscape, cultural or other related value	Yes
---	-----

Name	Shortest distance from the project boundary in Km	Remarks
Qutab Minar	9.1	ENE

20.2. Areas which are important or sensitive for ecological reasons- Wetlands, watercourses or other water bodies, coastal zone, biospheres, mountains, forests	No
---	----

20.3. Areas used by protected, important or sensitive species of flora or fauna for breeding, nesting, foraging, resting, overwintering, migration	No
--	----

20.4. Inland, coastal, marine or underground waters	No
---	----

20.5. Routes or facilities used by the public for access to recreation or other tourist, pilgrim areas	Yes
--	-----

Name	Shortest distance from the project boundary in Km	Remarks
National Highway (NH8)	0.001	West

<b>20.6. Defence installations</b>	Yes	
Name	1134	Shortest distance from the project boundary in Km
Arjanganrh Air Force Station	3.6	SE
<b>20.7. Densely populated or built-up area</b>	Yes	
Name		Shortest distance from the project boundary in Km
DLF City Phase-III	0	N/A
<b>20.8. Areas occupied by sensitive man-made land uses</b>	Yes	
Name		Shortest distance from the project boundary in Km
Narayna Hospital	0.77	SE
<b>20.9. Areas containing important, high quality or scarce resources</b>	No	
<b>20.10. Areas susceptible to natural hazards which could cause the project to present environmental problems similar effects</b>	No	
<b>21. Status of collection of baseline data</b>	Already collected	
<b>Period of baseline data collection</b>		
<b>21.1. From</b>	01/03/2022	
<b>21.2. To</b>	31/05/2022	
<b>22. Seasons of collection</b>	Summer	
<b>23. Number of Monitoring locations for</b>		
<b>23.1. Meteorology (Nos.)</b>	1	
<b>23.2. Ambient Air Quality (Nos.)</b>	5	
<b>23.3. Surface Water Quality (Nos.)</b>	1	
<b>23.4. Ground Water Quality (Nos.)</b>	1	
<b>23.5. Ground water level (Nos.)</b>	0	
<b>23.6. Noise Level (Nos.)</b>	5	
<b>23.7. Soil Quality (Nos.)</b>	3	
<b>23.8. Summary on the baseline situation</b>	dlf limited_.pdf	
<b>23.9. Map showing the monitoring locations</b>	monitoring lovcation.pdf	

## Consultant Details

<b>22. Whether QCI/NABET Accredited EIA Consultant engaged?</b>	Yes
<b>22.1. Accreditation No. / Organization Id</b>	ORG000681
<b>22.2. Name of the EIA Consultant Organization</b>	Ind Tech House Consult
<b>22.3. Address</b>	G-8/6, Ground Floor, Sector 11, Rohini, Delhi – 110 085
<b>22.4. Mobile No.</b>	8860080363
<b>22.5. E-mail Id</b>	suman.ithc@gmail.com
<b>22.6. Category of Accreditation (Eligible for Category A / Eligible for Category B)</b>	A
<b>22.7. Sector(s) of Accreditation</b>	1,2,3,18,21,27,28,29,31,32,32 A,33,34,35,37,38,39,4,9,8,6,22
<b>22.8. Validity of Accreditation</b>	04/05/2028

## Project Details

## 1. Introduction of Project or Activity

1.1. Need for the project or activity and its importance to the country/region Will comply with growing need of the area and provide the employment .

1.2. Demand - Supply Gap and Domestic and export markets, if any N/A

## 2. Social Infrastructure

2.1. Readily available Site is well connected with the road and Metro network

2.2. Proposed to be developed Need based activity

## 3. Connectivity to the project or activity

3.1. Nearest railway station and its distance (in Km) Gurgaon Railway Station 8.4

3.2. Nearest Airport and its distance (in Km) IGI Airport 5.9

3.3. Nearest Town/City/District head quarter and its distance (in Km) Within the limit of gurgaon City 0

4. Soil classification Sandy Clay

5. Distance from the HFL of the river in m, if any N/A

## 6. Benefits of the project

6.1. Social benefits of project or activity Employment will be generated

6.2. Financial benefits of project or activity The proposed project will increase the economic activities around the area, creating revenues for direct/indirect employment in the post project period. There would be a wider positive economic impact in terms of generating opportunities for other business too.

7. Project/ Activity Construction Status Under construction

7.1. Date of Start 13/03/2023

7.2. Likely date of completion 12/03/2030

## Resource Utilization

## 8. Use of resources for construction or operation of the project

8.1. Whether requirement of water involved in the project? Yes

## Details of Water requirement during Construction stage

Sr.No.	Source	Quantity in KLD Present	Quantity in KLD with Expansion	Method of water withdrawal	Distance from Source in mtr	Mode of Transport	Details of Permission	Competent Authority	Upload a copy of the permission letter/NOC	Status of Permission/NOC	Proof of application	Reason for non-submission
1	Treated Water	10	20	Tanker Supply	5000	Tankers	N/A	No	N/A	N/A	N/A	N/A
2	Fresh Water	10	20	Tanker Supply Fresh Water	5000	Tankers	N/A	No	N/A	N/A	N/A	N/A

## Details of Water requirement during Operational stage

Sr.No.	Source	Quantity in KLD Present	Quantity in KLD with Expansion	Method of water withdrawal	Distance from Source in mtr	Mode of Transport	Details of Permission	Competent Authority	Upload a copy of the permission letter/NOC	Status of Permission/NOC	Proof of application	Reason for non-submission
1	Other	136117	1583	Others	100	Pipeline	N/A	No	N/A	N/A	N/A	N/A

8.2. Other information, if any

8.3. Whether requirement of Minerals and/or fuels involved in the project? No

8.4. Construction material No

8.5. Timber No

8.6. Electric Power: Yes

8.6.1. Total Electricity requirement (MW): 31.95

8.6.2. Main Source: Grid supply of Dakshin Haryana Bijli Vitaran Nigam Limited (DHBVNL)

8.6.3. Renewable energy proposed to install (KW): 959

8.6.4. Percentage contribution of renewable energy: 3

8.6.5. Standby arrangements (details of DG Sets): 47250 kVA (21 X 2250 KVA)

8.6.6. Stack height in m (DG set): 73.02

8.6.7. Energy conservation measures: As per ECBC Norms

8.7. Whether any other natural resources / other raw materials required?: No

8.8. Whether any use of substances or materials, which are hazardous (as per MSIHC rules) to human health or the environment (flora, fauna, and water supplies) required? Yes

Name of the substance or material	HS Code	Quantity (use appropriate standard units)	Toxicity LD50 (mg/ kg)	Remarks
HSD	27101930	..	.	

8.9. Whether any resource efficiency / optimization / recycling and reuse envisaged in the project? Yes

8.9.1. Details Treated water will be used for flushing and horticulture

Physical Changes

9. Construction, operation or decommissioning of the Project involving actions, which will cause physical changes in the locality:

9.1. Whether any permanent or temporary change in land use, land cover or topography due to project activity? No

9.2. Whether any clearance of existing vegetation due to project activity? No

9.3. Whether any loss of native species or genetic diversity? No

9.4. Whether any demolition works involved in project activity? No

9.5. Whether any linear structures proposed for diversion or demolition due to project activity? (e.g. roads, transmission lines, rail line, pipeline, conveyor, etc.) No

9.6. Whether any closure or diversion of existing transport routes or infrastructure due to project leading to changes in traffic movements? No

9.7. Whether any closure or diversion of water bodies present in project area or realignment of water courses passing through project area? No

9.8. Whether any dismantling or decommissioning or restoration works or reclamation works (Long-term/ short-term)? No

9.9. Whether any construction works for temporary use for project activity? No

9.10. Whether any cut and fill excavations proposed for the project activity?	No	
9.11. Whether any underground works including tunnelling?	No	
9.12. Whether any dredging involved in project?	No	
9.13. Whether any offshore structures involved in project?	No	
9.14. Whether any new road, rail, sea, airports, helipad, etc. during construction or operation?	No	
9.15. Whether any construction of new linear structures? (e.g. transmission lines, pipelines, etc.)	No	
9.16. Whether any Facilities for storage of goods or raw materials?	Yes	
9.16.1. Covered area proposed for storage	400	sqm
9.16.2. Open area proposed for storage (sqm/km)	500	sqm
9.16.3. Other information, if any	N/A	
9.17. Whether any Facilities for long term/ permanent housing of operational workers/ staff?	No	
9.18. Whether any Impoundment, damming, culverting, realignment or other changes to the hydrology of watercourses or aquifers?	No	
9.19. Whether any Stream crossings, temporary and permanent?	No	
9.20. Whether any Influx of people to an area in either temporarily or permanently?	No	
9.21. Whether any other information would like to submit?	No	

## Pollution Details

### 10. Release of pollutants to Air and Mitigation measures

10.1. Whether any probable air pollutants generated?	Yes
<b>Air Pollution Source</b>	<b>Probable Pollutants</b>
DG sets	PM, SO <sub>2</sub> , NO <sub>2</sub> and CO
Transport of raw material/products	PM, CO
	<b>Mitigation Measures</b>
	Adequate stack height will be provided. Ultra low sulphur diesel will be use for DG operation
	Covering of Construction material, PUC Certified Vehicles
10.2. Other information, if any	HSPCB/CAQM/CPCB norms will be followed.
10.3. Generation of Noise & Vibration and mitigation measures	
10.3.1. Whether any probable generation of Noise and vibration from the proposed project?	Yes
10.3.1.1. Sources of Noise	Source of noise in the operational phase will be from backup DG sets (which will be in operation only during power failure) and pumps & motors.
10.3.1.2. Sources of Vibration	DG Sets, pumps & motors.
10.3.1.3. Details of blasting, if any	NA
10.3.1.4. Other information, if any	NA
10.3.1.5. Whether any mitigation measures proposed for Noise & Vibration?	Yes
10.3.1.5.1. Mitigation measures proposed for control of Noise	All the machinery will be of highest standard of reputed make and will comply with national/ international standards that take care of air and noise pollution control/ vibration control.  Anti vibration mount (AVM) pads will be provided to absorb the vibration on

10.3.1.5.2. Mitigation measures proposed for control of vibration

Anti vibration mount (AVM) pads will be provided to absorb the vibration on the foundation of DG set

1138

812

10.3.1.5.3. Other information, if any

10.3.2. Whether any probable generation of Light and Heat?

No

10.4. Discharge of pollutants to water and mitigation measures

10.4.1. Whether any probable water pollutants generated?

No

10.5. Probable sources of water pollutant

No

Details of reuse / recycle of wastewater

Qty / Capacity

Details

Present

Upon Expansion

10.6. Quantity of waste water generation per day (KLD)

2364.6

2549

10.7. Quantity of treated water proposed to use per day (KLD)

2128

2294

10.8. Quantity of treated water proposed to discharge outside the premises (KLD)

0

0

10.9. Purpose for which treated water is proposed to use

Flushing, Cooling and Horticulture

Flushing, Cooling and Horticulture

10.10. Whether it is proposed to opt/avail common off-site Sewage Treatment Plant (CSTP)/Effluent Treatment Plant (CETP) facility?

No

10.11. Whether it is proposed to setup on-site Sewage Treatment Plant (STP)/Effluent Treatment Plant (ETP) facility?

Yes

10.11.1. Whether 100% of the waste water generated will be treated?

Yes

Yes

10.12. Type of treatment plant

STP

STP

10.13. ETP/STP Capacity

Unit

STP

3500

KLD

3800

KLD

ETP

N/A

N/A

N/A

N/A

10.14. ETP/STP Technology

STP

ETP

MBBR

N/A

MBBR

10.15. Whether the adequacy of the Sewage Treatment Plant (STP) or Effluent Treatment Plant certified by an independent expert?

No

10.15.1. Reasons thereof

The same shall be done after installation of STP.

10.16. Whether any other mitigation measures proposed?

No

10.17. Whether Dual Plumbing System proposed to be implemented?

Yes

10.17.1. Details thereof

Dual Plumbing System is proposed and Treated water will be use for flushing, Gardening, and Cooling

10.18. Whether any discharge of treated effluent involved?

No

## Water Requirements

11. Ground water intersection and water conservation measures:

11.1. Whether ground water table intersection involved in the project activities?

No

11.2. Area category from Groundwater availability perspective?

Over Exploited

11.3. Whether Rainwater harvesting proposed

Yes

11.3.1. Capacity of facilities provided

5927

11.3.1. Capacity of facilities provided

1139 18 No of RWH pits proposed (7 no. RWH already constructed) and Rain water Collection Tank of 2860 CUM (660 CUM already constructed) 813

11.3.3. Description

18 No of RWH pits proposed (7 no. RWH already constructed) and Rain water collection Tank of 2860 CUM (660 CUM already constructed)

11.3.4. Total Quantity of water requirements met from water harvesting in KLD

0

11.3.5. Storage capacity of rain water harvested in cubic meters

5927

11.4. Whether any other water conservation measures proposed?

No

11.5. Whether the ZLD is proposed?

Yes

11.5.1. Details of ZLD

Treated water will be used for Flushing, Horticulture and Cooling

## 12. Greenbelt

Description	Existing	Proposed Incremental	Total after Expansion
12.1. Area proposed for green belt (in Ha)	3.2815	0.4065	3.6879999999999997
12.2. Width of green belt (in m) along the boundary of the project or activity	1	1	2
12.3. Percentage of the total area covered under green belt	22.3	2.76	25.060000000000002
12.4. Details of the species proposed for plantation	Will be submitted with EIA Report	Will be submitted with EIA Report	
12.5. No. of tree saplings to be planted	1637	202	1839
12.6. Funds allocated for plantation in Lakhs.	16	2	18

## Waste Generation

13. Production of wastes during construction or operation or decommissioning

13.1. Whether any generation of Solid waste (domestic wastes)?

Yes

Name of the waste	Source	Qty (TPA)	Mode of disposal	Mode of Transport
Municipal Solid Waste	From Project Site	4523.12	Biodegradable waste will be disposed off through on-site OWC and used as manure in landscaping area	Road

13.2. Whether any generation of plastic waste?

No

13.3. Whether any generation of e-waste?

No

13.4. Whether any generation of batteries waste?

No

13.5. Whether any generation of Bio-medical waste?

No

13.6. Whether any generation of hazardous wastes (as per Hazardous Waste Management Rules)?

No

13.7. Whether any generation of construction or demolition wastes?

No

13.8. Whether any generation of other wastes?

No

13.9. Whether any generation of surplus products?

No

13.10. Whether measures for waste minimization proposed?

No

## 14. Whether any risks associated with project activities which could affect human health or the environment, -

14.1. From explosions, spillages, fires etc. from storage, handling, use or production of hazardous substances?

No

14.2. From any other causes?

No

14.3. Could the project be affected by natural disasters causing environmental damage (e.g. floods, earthquakes, landslides, cloudburst etc)?

Yes

14.3.1. Details thereof

The study area falls in Zone-IV, as per the Indian Standard Seismic Zoning Map. Suitable seismic consideration will be adopted while designing the structures to mitigate the seismic impacts as per NBC/ IS Code. There are no chances of floods and landslide.

14.4. Changes in occurrence of disease or affect disease vectors (e.g. insect or water borne diseases)

No

14.5. Could project adversely affect the wellbeing of people in project area e.g. by changing living conditions?

No

14.6. Vulnerable groups of people who could be adversely affected by the project e.g. hospital patients, children, the elderly etc.

No

14.6.1. Has cumulative risk assessment been performed?

N/A

14.7. Whether any likely impacts of the proposed activity on the existing facilities adjacent to the proposed site due to generation of dust, smoke, odorous fumes or other hazardous gases?

No

## 15. Factors which should be considered (such as consequential development) which could lead to environmental effects or the potential for cumulative impacts with other existing or planned activities in the locality

15.1. Whether lead to development of supportive facilities, ancillary development or development stimulated by the project which could have impact on the environment e.g.: Supportive infrastructure (roads, power supply, waste or waste water treatment, etc.); housing development; industries in supply chain and downstream; any other?

Yes

15.1.1. Details there of

The proposed expansion project will lead to development of the area by providing employment of the local people during construction and operation phase.

15.2. Whether lead to after-use of the site, which could have an impact on the environment? (e.g. mine void, dump sites, etc.)

No

15.3. Whether set a precedent for later developments?

No

15.4. Have cumulative effects due to proximity to other existing or planned projects with similar effects?

No

15.5. Whether lead to growth of alien species, if any?

No

15.6. Is there any threat of the project to the biodiversity (including displacement of fauna-both terrestrial and aquatic and avi-fauna or creation of barriers for their movement)?

No

15.7. Will the proposed project in any way result in the obstruction of a view, scenic amenity or landscapes?

No

15.8. Is there any impact on anthropological or archaeological sites or any important site feature in the vicinity of the proposed site have been considered?

No

15.9. Will the proposed project result in any changes to the demographic structure of local population?

No

15.10. Will the project cause adverse effect on local communities, disturbance to sacred sites or other cultural values?

No

## 16.1. Major Project Requirement in terms of the land area, built up area, green belt, parking needs etc.

	Existing	Expansion
16.1.1. Green belt Area (sq. m)	32814.57	36880
16.1.2. Paved Area (sq. m)	N/A	N/A
16.1.3. Total Land/plot area (sq. m)	130956.07	147143.466
16.1.4. Number of parking Required	9167	8048
16.1.5. Open Area (sq. m)	N/A	N/A
16.1.6. Total Parking Proposed	10416	11435
16.1.7. Unpaved Area (sq. m)	N/A	N/A
16.1.8. Build up area (sq. m)	875074	11227662.4
16.1.9. Total number of dwelling units	N/A	N/A
16.1.10. Proposed FAR	N/A	532500.9
16.1.11. Surface Parking Area (sq. m)	N/A	3250
16.1.12. STP & Solid Waste Area (sq. m)	400	500

16.2. Whether management of drainage in and around site is proposed as per the Central Public Health & Environment Engineering Organization (CPHEEO) Manual on Storm Water Drainage System, 2019 to avoid flooding or water logging?

Yes

16.2.1. Details thereof

The project falls in well developed sector and during operation phase 18 Nos. of pits will be provided

16.3. Details regarding measures are taken to prevent the run-off from construction activities polluting land & aquifers? (Give details of quantities and the measures taken to avoid the adverse impacts)

Details are given in Form 1A

16.4. Impact of the land use changes occurring due to the proposed project on the runoff characteristics of the area in post construction phase on a long term

Details are given in Form 1A

16.5. Will there be any significant land disturbance resulting in erosion, subsidence and instability?

No

16.5.1. Reasons thereof

Details are given in Form 1A

16.6. Whether soil erosion control measures proposed to conform to best management practices highlighted in the National Building Code (NBC) of India, 2016?

Yes

16.6.1. Details thereof

As per ECBC

## 16.7. Breakup of water requirement for various daily uses

Daily Use	Daily quantity (KLD)	
	Present	Upon Expansion
Drinking Water	1361.17	1583
Green Belt	N/A	N/A
Flushing	0	2294
Dust Suppression	10	10
Daily Use	Present	Upon Expansion
Total Water Requirement	3881.36	3877

16.8. Details of traffic management at the entry & exit to the project site in construction and operation phase with comparison to the present level of traffic

Bell mouth shaped entry and exit point will be provided during construction and operation phase.

16.9. Whether buildings or building complexes have a connected load of 100 kW or greater or a contract demand of 120 kVA or greater and are

Yes

100 kW or greater or a contract demand of 120 kVA or greater and are intended to be used for commercial purposes.

Yes

1142

816

16.10. What is the Energy Performance Index (EPI) of a building in kilowatt-hours per square meter per year of the building and measures to minimize energy consumption?

As per ECBC Norms

16.11. Whether Compliance to the ECBC norms is applicable?

Yes

16.11.1. Whether compliance to

ECBC

#### 16.12. Details for Energy efficiency level

##### Building envelop

##### 16.12.1. Fenestration

Parameter	Details	Remarks
U-Factor (W/m2 .K)	0	As per ECBC Norms
Solar Heat Gain Coefficient	0	As per ECBC Norms
Visual Light Transmittance	0	As per ECBC Norms

##### 16.12.2. Day lighting

Parameter	Details	Remarks
% Useful daylight illuminance (UDI)	0	As per ECBC Norms
Area per floor (sq. m) UDI requirement during 90% of the year	0	As per ECBC Norms
Total daylight area (sq. m) in building meeting UDI requirement during 90% of the year	0	As per ECBC Norms

##### Building Envelope Sealing

##### 16.12.3. Roof

Parameter	Details	Remarks
Roof assembly U-factor (W/m2 .K)	0	As per ECBC Norms
Climate Zone	0	As per ECBC Norms

##### 16.12.4. External Wall

Opaque Assembly Maximum U-factor (W/m2 .K)	0	As per ECBC Norms
Climate Zone	0	As per ECBC Norms
Material	0	As per ECBC Norms
R Value	0	As per ECBC Norms

16.12.5. Energy efficiency in Thermal comfort systems and controls

As per ECBC Norms

16.12.6. Energy efficiency in Lighting and Electrical systems and controls

As per ECBC Norms

16.13. Does the layout of streets & buildings maximize the potential for solar energy devices? Substantiate with details.

Solar PV panels of capacity 959 kWp will be provided to harness solar energy.

16.14. What extent the non-conventional energy technologies are utilized in the overall energy consumption? Provide details of the renewable energy technologies used

Solar PV panels of capacity 959 kWp will be provided to harness solar energy.

16.15. What are the likely effects of the building activity in altering the microclimates? Provide a self-assessment on the likely impacts of the proposed construction on creation of heat island & inversion effects?

The building will use energy efficient and environmental friendly designs that will control formulation of heat island effect. There will be also green cover at the site to reduce formation of heat island. Passive design concepts have been used to minimize energy consumption and maximize the energy

16.16. What precautions & safety measures are proposed against fire hazards? Furnish details of emergency plans

Given in complete report

16.17. Details of NOCs available for the project (if any)

N/A

#### Enclosures

17. Layout Plan showing the components of the project and green belt proposed; general location and specific location of the project along with coordinates

site plan.pdf

18. Conceptual Plan for Building and Construction project

conceptual plan.pdf

19. Schematic representation of the feasibility drawings which give information for EIA purpose

site plan.pdf

## 18. Additional Information

S. No.	Document Name	Remark	Document
1	Complete Application	Complete Application	tor application dlf.pdf
2	Submission Letter	Submission Letter	submission letter.pdf

## Undertaking

21.  I hereby give undertaking that the data and information given in the application and enclosures are true to be best of my knowledge and belief and I am aware that if any part of the data and information is found to be false or misleading at any stage, the project will be rejected and clearance given if any to the project will be revoked at our risk and cost. In addition to the above, I hereby give undertaking that no activity/construction/expansion has been taken up

21.1. Name Akanksha Moudgil

21.2. Designation Authorized Signatory

21.3. Company DLF LIMITED

21.4. Address At DLF Shopping Mall, 3rd Floor, Arjun Marg, DLF City, Phase-1, Gurugram, Haryana

21.5. Date 13/01/2025

**DLF Limited**

DLF Gateway Tower, R Block, DLF City,  
Phase III, Gurugram-122 002, Haryana  
Tel.: (+91-124) 4396000

1144

818

**DLF**  
BUILDING INDIA

Date: 11.01.2023

To,  
The Member Secretary,  
State Environment Impact Assessment Authority (SEIAA), Haryana,  
Bay No. 55-58, First Floor, Paryatan Bhawan,  
Sector-2, Panchkula, Haryana.

Sub.: - Approval of Terms of Reference for Expansion of Shopping/Commercial Building on 32.36 Acres (DLF Downtown Formally Known as Mall of India) Sector 25A, Gurugram, Haryana by M/s DLF Limited.

Dear Sir,

We are proposing Expansion of Shopping/Commercial Building on 32.36 Acres (DLF Downtown Formally Known as Mall of India) Sector 25A, Gurugram, Haryana. We are hereby submitting the dully filled in Form I, Form 1A and Conceptual Plan along with soft copy (CD) and all requisite enclosures for grant of 'Term of Reference' as per the requirements of the EIA Notification no: S.O.1533 dated 14/09/2006 issued by Ministry of Environment and Forests, Govt. of India.

As per the Haryana government order dated 14th Oct.2021 we are hereby submitting the scrutiny fees in the form of Demand draft bearing number 521520 from ICICI Bank dated 23.12.2022 along with application.

We request you to consider our application for grant of 'Terms of Reference' to the project at the earliest.

Thanking you.

Yours sincerely,

For DLF Limited

*Meelesh*

Authorized Signatory

Authorized Signatory

Encl: As above

FOR

"Expansion of Environmental Clearance for Shopping/Commercial Building on 32.36 acres (DLF Downtown formally known as Mall of India) at Sector 25A, Gurugram, Haryana"

Item: 8(b)

Category: B1,

Plot Area: 130956.066 sq.m.

Built-up Area: 875074 sq.m.

**SUBMITTED BY**

**M/s DLF Limited**

Gateway Tower (2nd Floor), DLF City Phase-III, Gurgaon- 122002, Haryana

**ENVIRONMENTAL CONSULTANT**



**IND TECH HOUSE CONSULT**

G-8/6, Ground Floor, Sector 11, Rohini, Delhi - 110 085  
Tel: +91 11 46570361

(NABET/EIA/2023/SA 0174 Rev 01 Valid up to 29.04.2023)

ITHC/PRJ/22-23/EIA/72/Rev.00

**FORM-1, 1A & CONCEPTUAL PLAN  
FOR  
Expansion of Environmental Clearance for Shopping/Commercial  
Building on 32.36 acres (DLF Downtown formally known as Mall of  
India) at Sector 25A, Gurugram, Haryana  
Project Proponent:  
M/s DLF Limited**

<b>For and on behalf of:</b>	<b>Ind Tech House Consult</b>
<b>Approved by:</b>	Mr. Soumya Dwivedi
<b>Signed:</b>	
<b>Position:</b>	EIA Coordinator
<b>Date:</b>	January 2023

This report has been prepared by Ind Tech House Consult with all reasonable skill, care and diligence within the terms of the contract with the client, incorporating our general terms and conditions of business and taking account of the resources devoted to it by agreement with the client.

We disclaim any responsibility to the client and others in respect of any matters outside the scope of the above.

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C	<b><u>CONSULTANT NABET ACCREDITATION LETTER</u></b>	
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Project: Approval of terms of Reference for Expansion of Environmental Clearance for Shopping/Commercial Building on 32.36 acres (DLF Downtown formally known as Mall of India) at Sector 25A, Gurugram, Haryana by M/s DLF Limited.

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**FORM 1****(I) Basic Information**

S. No.	Item	Details
1.	Name of the project/s	Approval of terms of Reference for Expansion of Environmental Clearance for Shopping/Commercial Building on 32.36 acres (DLF Downtown formally known as Mall of India) at Sector 25A, Gurugram, Haryana
2.	S. No. in the Schedule	S. No. 8 (b): Building and Construction Project
3.	Proposed capacity/ area/ length/ tonnage to be handled/ command area/ lease area/ number of wells to be drilled:	
	Type of project	Shopping/ Commercial Building
	Plot area	13,0956.066 m <sup>2</sup> (32.36 acres)
	Built-up area	875074 m <sup>2</sup>
	Number of floors	Max: 5B+GF+15
	Area utilization	Floors: Office & Retail (including Hotel & Multiplex) Basements: Parking & services
	Project Cost	Rs. 3498 crore
4.	New/ Expansion/ Modernization	Expansion
5.	Existing capacity/ area etc.	Existing built-up area: 247974.66 m <sup>2</sup>
6.	Category of project i.e. 'A' or 'B'	Category 'B'
7.	Does it attract the general condition? If yes, please specify.	No
8.	Does it attract the specific condition? If yes, please specify.	No
9.	Location	DLF City Phase-III, Sector-25A, Gurugram, Haryana
	Plot/ survey/ khasra no.	NA
	Village	Nathupur, DLF City Phase-III, Sector-25A, Gurugram
	Tehsil	Gurugram
	District	Gurugram
	State	Haryana
10.	Nearest railway station/ airport along with distance in kms	Rapid Metro Mousari Avenue Stn Adjacent, South Airport: IGI Airport, Delhi at 5.9 km North
11.	Nearest town, city, district headquarters along with distance in kms	The project is located within the Gurugram city limit.
12.	Village panchayats, zilla parisad, municipal corporation, local body (complete postal addresses with telephone nos. to be given)	Municipal Corporation Gurugram (MCG)
13.	Name of the applicant	M/s DLF Limited
14.	Registered address	Gateway Tower (2nd Floor), DLF City Phase-III, Gurgaon- 122002, Haryana
15.	Address for correspondence:	Gateway Tower (2nd Floor), DLF City Phase-III, Gurgaon- 122002, Haryana
	Name	Ms. Neelu Goel
	Designation (Owner/ partner/ CEO)	Authorized Signatory
	Address	Gateway Tower (2nd Floor), DLF City Phase-III, Gurgaon- 122002, Haryana

**Project: Approval of terms of Reference for Expansion of Environmental Clearance for Shopping/Commercial Building on 32.36 acres (DLF Downtown formally known as Mall of India) at Sector 25A, Gurugram, Haryana by M/s DLF Limited.**

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S. No.	Item	Details
	Pin Code	122002
	E-mail	goel-neelu@dlf.in
	Telephone no.	9953709678
	Fax no.	
	Address for correspondence (2):	
16.	Details of alternative sites examined, if any. Location of these sites should be shown on a topo sheet.	Not Applicable
17.	Interlinked projects	No
18.	Whether separate application of interlinked project has been submitted?	Not Applicable
19.	If yes, date of submission	Not Applicable
20.	If no, reason	Not Applicable
21.	Whether the proposal involves approval/clearance under: if yes, details of the same and their status to be given. (a) The Forest (Conservation) Act, 1980? (b) The Wildlife (Protection) Act, 1972? (c) The C.R.Z. Notification, 1991?	No No No
22.	Whether there is any government order/policy relevant/ relating to the site?	No
23.	Forest land involved (hectares)	Nil
24.	Whether there is any litigation pending against the project and/ or land in which the project is propose to be set up?	No
	(a) Name of the Court	Not Applicable
	(b) Case No.	Not Applicable
	(c) Orders/directions of the court, if any and its relevance with the proposed project.	Not Applicable

**(II) Activity**

**1. Construction, operation or decommissioning of the Project involving actions, which will cause physical changes in the locality (topography, land use, changes in water bodies, etc.)**

S. No.	Information / Checklist confirmation	Yes/ No	Details thereof (with approximate quantities /rates, wherever possible) with source of information data
1.1	Permanent or temporary change in landuse, land cover or topography including increase in intensity of land use (with respect to local landuse plan)	No	The proposed expansion of the project is construction of a Commercial Building on vacant land. The site is ear-marked for commercial development as per Gurgaon-Manesar Master Plan 2031 and local development plan; hence no change in land-use is envisaged.
1.2	Clearance of existing land, vegetation and buildings?	No	The land was a vacant plot with no existing building and vegetation.

Project: Approval of terms of Reference for Expansion of Environmental Clearance for Shopping/Commercial Building on 32.36 acres (DLF Downtown formally known as Mall of India) at Sector 25A, Gurugram, Haryana by M/s DLF Limited.

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S. No.	Information / Checklist confirmation	Yes/ No	Details thereof (with approximate quantities /rates, wherever possible) with source of information data
1.3	Creation of new land uses?	No	The project site is earmarked for commercial development as per the local development plan and will be developed as per the local building by-laws. Hence, no new land use will be created.
1.4	Pre-construction investigations e.g. bore houses, soil testing?	Yes	Soil testing has been conducted during detailed engineering study.
1.5	Construction works?	Yes	All construction activities will be confined within the project premises; there will be no physical changes outside the project boundary.
1.6	Demolition works?	No	No demolition work is required.
1.7	Temporary sites used for construction works or housing of construction workers?	No	The construction activities including storing of raw materials is confined within the project site only. No temporary labour camp has been constructed at site. Construction workers are transported from labour camp of the contractor located at a distance.
1.8	Above ground buildings, structures or earthworks including linear structures, cut and fill or excavations	Yes	Excavation had been carried out for foundation and basements only. Part of excavated soil will be used in backfilling and development of building premises.
1.9	Underground works including mining or tunneling?	No	No underground works including mining/ tunneling is required except excavation of earth for the construction of basements and foundation.
1.10	Reclamation works?	No	No reclamation work required.
1.11	Dredging?	No	No dredging required.
1.12	Offshore structures?	No	No offshore structures required.
1.13	Production and manufacturing processes?	No	Since, it is a construction of commercial building, no production / manufacturing process is involved.
1.14	Facilities for storage of goods or materials?	Yes	Construction materials has been stored at the nearby batching plant site. Cement is being stored in covered space. Sand will be stacked under tarpaulin cover.
1.15	Facilities for treatment or disposal of solid waste or liquid effluents?	Yes	<p><u>Solid Waste:</u> During operation phase, the solid waste generated from project (for staff working in various offices) will be 14.23 TPD which will be domestic in nature. Solid wastes generated will be segregated into biodegradable and non-biodegradable components and collected in separate bins. The biodegradable wastes will be composted in an on-site composting unit and the manure will be used for landscaping. The non-biodegradable/ recyclable wastes will be disposed at MCG designated site through authorized vendors.</p> <p><u>Liquid Effluent:</u> In operation phase, the sewage (2364 kld) will be treated up to tertiary level in an on-site STP of 3500 (2000 kld existing STP+1500 kld proposed) capacity and the entire (100%) treated sewage will be used for cooling, toilet flushing and horticulture. Therefore, during normal operations, there will be zero discharge, as the entire treated sewage will be recycled.</p>

Project: Approval of terms of Reference for Expansion of Environmental Clearance for Shopping/Commercial Building on 32.36 acres (DLF Downtown formally known as Mall of India) at Sector 25A, Gurugram, Haryana by M/s DLF Limited.

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S. No.	Information / Checklist confirmation	Yes/ No	Details thereof (with approximate quantities /rates, wherever possible) with source of information data
1.16	Facilities for long term housing of operational workers?	No	There will be no facilities for long-term housing of operational workers.
1.17	New road, rail or sea traffic during construction or operation?	No	In construction stage some vehicles are being operated at the site for construction work and transport of construction materials.  During operation traffic will increase to some extent for office staff. But there will be no rail or sea traffic.
1.18	New road, rail, air water born or other transport infrastructure including new or altered routes and stations, ports, airports etc.?	No	The project has access from the west side through service/ slip road parallel to NH-8. The project site is well connected to network of roads leading to various parts of NCR. So no new road will be laid during construction or operation of the project except for internal roads & pavements.
1.19	Closure or diversion of existing transport routes or infrastructure leading to changes in traffic movements?	No	There will be no closure or diversion of existing transport routes or infrastructure leading to changes in traffic movements.
1.20	New or diverted transmission lines or pipelines?	No	There will be no shifting of electrical transmission lines.
1.21	Impoundment, damming, culverting, realignment or other changes to the hydrology of watercourses or aquifers?	No	No impoundment, damming, culverting, realignment or other changes to the hydrology of surface water-courses is proposed.
1.22	Stream crossings?	No	There will be no stream crossing.
1.23	Abstraction or transfers of water form ground or surface waters?	No	In operation stage, total water requirement will be 3881 kld, out of which 1361 kld (35.1 %) will be fresh water met from the Municipal/ GMDA Supply, and the balance 2520 kld (64.9%) will be met from treated water 2128 KLD recycle of treated water from the on-site STP and 392 KLD additional treated water from nearby STP. No groundwater will be used.
1.24	Changes in water bodies or the land surface affecting drainage or run-off?	No	Surface drainage will not be affected.
1.25	Transport of personnel or materials for construction, operation or decommissioning?	Yes	Transport of personnel/ material during construction and operation phase are envisaged. Adequate parking space (10416 ECS) will be provided for operational phase.
1.26	Long-term dismantling or decommissioning or restoration works?	No	There will be no long-term dismantling or decommissioning or restoration works.
1.27	Ongoing activity during decommissioning which could have an impact on the environment?	No	There will be no decommissioning.
1.28	Influx of people to an area in either temporarily or permanently?	No	Construction workers are being transported from labour camp of the contractor located at a distance. The proposed expansion project is a commercial building. Thus, no influx of residential people is envisaged.
1.29	Introduction of alien species?	No	There will be no introduction of alien species.
1.30	Loss of native species or genetic diversity?	No	There will be no loss of native species or genetic diversity.

Project: Approval of terms of Reference for Expansion of Environmental Clearance for Shopping/Commercial Building on 32.36 acres (DLF Downtown formally known as Mall of India) at Sector 25A, Gurugram, Haryana by M/s DLF Limited.

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S. No.	Information / Checklist confirmation	Yes/ No	Details thereof (with approximate quantities /rates, wherever possible) with source of information data
1.31	Any other actions?	No	Not anticipated.

**2. Use of Natural resources for construction or operation of the project (such as land, water, materials or energy, especially any resources, which are non-renewable or in short supply):**

S. No.	Information/ Checklist confirmation	Yes/ No	Details thereof (with approximate quantities/ rates, wherever possible) with source of information data																								
2.1	Land especially undeveloped or agricultural land (ha)	No	Project site was vacant land, earmarked for commercial development by the local development authority.																								
2.2	Water (expected source & competing users) unit: kld	Yes	In operation stage, total water requirement will be 3881 kld, out of which 1361 kld (35.1 %) will be fresh water met from the Municipal/ GMDA Supply, and the balance 2520 kld (64.9%) will be met from treated water 2128 KLD recycle of treated water from the on-site STP and 392 KLD additional treated water from nearby STP. No groundwater will be used.																								
2.3	Minerals (MT)	No	Since it is a building project, there will be no direct use of minerals.																								
2.4	Construction material-stone, aggregates, sand/ soil (expected source-MT)	Yes	<p>Construction materials required:</p> <table border="1"> <thead> <tr> <th>S. No.</th> <th>Material &amp; Unit</th> <th>Tentative Qty</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Steel &amp; TMT (MT)</td> <td>68,273</td> </tr> <tr> <td>2.</td> <td>Cement (MT)</td> <td>1,58,468</td> </tr> <tr> <td>3.</td> <td>Stone Aggregate (m<sup>3</sup>)</td> <td>3,91,799</td> </tr> <tr> <td>4.</td> <td>Sand (m<sup>3</sup>)</td> <td>2,38,022</td> </tr> <tr> <td>5.</td> <td>AAC Blocks (number)</td> <td>12,32,000</td> </tr> <tr> <td>6.</td> <td>Glass (m<sup>2</sup>)</td> <td>1,58,567</td> </tr> <tr> <td>7.</td> <td>GI sheet (m<sup>2</sup>)</td> <td>23,785</td> </tr> </tbody> </table> <p>Source: Steel and cement are being procured by the contractor from authorized vendors. Sand &amp; aggregate will be procured by the contractor from local material suppliers.</p>	S. No.	Material & Unit	Tentative Qty	1.	Steel & TMT (MT)	68,273	2.	Cement (MT)	1,58,468	3.	Stone Aggregate (m <sup>3</sup> )	3,91,799	4.	Sand (m <sup>3</sup> )	2,38,022	5.	AAC Blocks (number)	12,32,000	6.	Glass (m <sup>2</sup> )	1,58,567	7.	GI sheet (m <sup>2</sup> )	23,785
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7.	GI sheet (m <sup>2</sup> )	23,785																									
2.5	Forests and timber (source - MT)	No	No wood will be used.																								
2.6	Energy including electricity and fuels (source, competing users) Unit: fuel (MT), energy (MW)	Yes	Power requirement is 60,900 kVA that will be met from Grid supply of Dakshin Haryana Bijli Vitaran Nigam (DHBVN). DG sets of total capacity 67,500 kVA (6 X 2250 + 18 X 3000 kva) will be provided as backup power supply during power failure. Ultra low sulphur diesel (ULSD) will be used as fuel for DG sets.																								
2.7	Any other natural resources (use appropriate standard units)	No	None																								

**3. Use, storage, transport, handling or production of substances or materials, which could be harmful to human health or the environment or raise concerns about actual or perceived risks to human health.**

S. No.	Information/ Checklist confirmation	Yes/ No	Details thereof (with approximate quantities/ rates, wherever possible) with source of information data
--------	-------------------------------------	---------	---

Project: Approval of terms of Reference for Expansion of Environmental Clearance for Shopping/Commercial Building on 32.36 acres (DLF Downtown formally known as Mall of India) at Sector 25A, Gurugram, Haryana by M/s DLF Limited.

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S. No.	Information/ Checklist confirmation	Yes/ No	Details thereof (with approximate quantities/ rates, wherever possible) with source of information data
3.1	Use of substances or materials which are hazardous (as per MSIHC rules) to human health or the environment (flora, fauna, and water supplies)	No	The proposed expansion project is a commercial building and hence, no storage of hazardous chemicals (as per MSIHC rules) will be done, except HSD required to run backup DG sets, for which the quantity stored will be below the threshold limit specified in the MSIHC rules. Necessary permission will be obtained from the Explosives Dept.
3.2	Changes in occurrence of disease or affect disease vectors (e.g. insect or water borne diseases)	No	Suitable drainage and waste management measures will be adopted in both construction and operational phase, which will restrict stagnation of water or accumulation of waste. This will effectively restrict the reproduction and growth of disease vectors.
3.3	Affect the welfare of people e.g. by changing living conditions?	No	Since it a building project, no use, storage, transport, handling or production of any harmful materials is envisaged from the proposed project. Thus, no major adverse impacts on the human health/ environment are envisaged. Rather, the project will provide employment to people in the construction and operation phase. Thus, the project will have beneficial impacts.
3.4	Vulnerable groups of people who could be affected by the project e.g. hospital patients, children, the elderly etc.,	No	Since it a building project, there will be people inside, and there will be no significant pollution. Therefore, there will be no effect on vulnerable people around e.g. patients, children, elderly etc.,
3.5	Any other causes	No	Not anticipated.

#### 4. Production of solid wastes during construction or operation or decommissioning (MT/ month)

S. No.	Information / Checklist confirmation	Yes/ No	Details thereof (with approximate quantities /rates, wherever possible) with source of information data						
4.1	Spoil, overburden or mine wastes	Yes	Excavation had been carried out for foundation and construction of basements. Part of the excavated soil is being used in backfilling and development of building premises and the excess earth is being disposed by the contractor to the site designated by local authority as per C&D Waste Rules, 2016.						
4.2	Municipal waste (domestic and or commercial wastes)	Yes	Solid wastes to be generated in project will be of domestic municipal in nature. Composition & quantity of solid wastes during operation phase will be: <table border="1" style="margin-left: 20px;"> <tr> <td>Biodegradable</td> <td>14.23 TPD</td> </tr> <tr> <td>Non-biodegradable</td> <td>5.69 TPD</td> </tr> <tr> <td>Total:</td> <td>8.54 TPD</td> </tr> </table>	Biodegradable	14.23 TPD	Non-biodegradable	5.69 TPD	Total:	8.54 TPD
Biodegradable	14.23 TPD								
Non-biodegradable	5.69 TPD								
Total:	8.54 TPD								
4.3	Hazardous wastes (as per Hazardous Waste Management Rules)	Yes	The only hazardous wastes in the project will be used /spent oil from backup DG sets, which is classified as Hazardous Waste Category 5.1.  Used or spent lube oil from backup DG sets will be carefully stored in HDPE drums in isolated covered facility. This waste oil will be disposed through authorized recyclers as per the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. Suitable care will be taken						

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S. No.	Information / Checklist confirmation	Yes/ No	Details thereof (with approximate quantities /rates, wherever possible) with source of information data
			so that spills/ leaks of waste oil from storage could be avoided.
4.4	Other industrial process wastes	No	In building project there will be no industrial waste.
4.5	Surplus product	No	In building project there will be no product.
4.6	Sewage sludge or other sludge from effluent treatment	Yes	Sludge generated from the STP (1050 kg/day) will be dewatered and the dried sludge will be used as manure in horticulture.
4.7	Construction or demolition wastes	Yes	C&D wastes comprising of building materials, debris and rubble resulting from construction, remodeling, repair and demolition of building is being segregated, stored separately within the premises and finally recycled and disposed to MCG authorized dumping site or processing facilities through authorized vendors as per the C&D Waste Rules, 2016.
4.8	Redundant machinery or equipment	No	Not anticipated.
4.9	Contaminated soils or other materials	No	There will be no contamination to soils or other materials.
4.10	Agricultural wastes	Yes	Horticultural and garden waste will be stored separately within the premises and disposed of as per the directions of the local body as per the Solid Waste Management Rules 2016.
4.11	Other solid wastes	Yes	E-waste (i.e. discarded electrical and electronic equipment including their components, consumables, spares etc.) will be stored in a separate room within the premises and finally disposed through authorized recycler or designated take back service provider as per the E-Waste (Management) Rules, 2016.

#### 5. Release of pollutants or any hazardous, toxic or noxious substances to air (Kg/ hr)

S. No.	Information / Checklist confirmation	Yes/ No	Details thereof (with approximate quantities/ rates, wherever possible) with source of information data
5.1	Emissions from combustion of fossil fuels from stationary or mobile sources	Yes	The proposed expansion project does not envisage any major air pollution sources except operation of back-up DG sets during power failure and vehicular traffic. Maximum permissible emission of DG sets: DG <=800 kW: PM: 0.3 g/kWh, NOx: 9.2 g/kWh. DG >800 kW: PM: 75 mg/Nm <sup>3</sup> , NOx: 710 ppmv.
5.2	Emissions from production processes	No	Not applicable for building project.
5.3	Emissions from materials handling including storage or transport	Yes	Dust may arise due to the materials handling during the construction phase which is being restricted to the construction phase and construction site only.
5.4	Emissions from construction activities including plant and equipment	Yes	This will be restricted to the construction phase and to the construction site only.
5.5	Dust or odors from handling of materials including construction materials, sewage and waste	Yes	Dust, which is being generated during construction, will be water sprinkled. Tarpaulin cover has been provided on stored raw material to reduce the dust emission.

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5.6	Emissions from incineration of waste	No	Not applicable
5.7	Emissions from burning of waste in open air (e.g. slash materials, construction debris)	No	Open burning of biomass/ other material will be avoided.
5.8	Emissions from any other sources	No	Not applicable

#### 6. Generation of Noise and Vibration, and Emissions of Light and Heat

S. No.	Information / Checklist confirmation	Yes/ No	Details thereof (with approximate quantities /rates, wherever possible) with source of information data
6.1	From operation of equipment e.g. engines, ventilation plant, crushers	Yes	Source of noise in the operational phase will be from backup DG sets (which will be in operation only during power failure) and pumps & motors. All the machinery during construction and operation will be of reputed make and comply with standards w.r.t. air, noise and vibration. DGs will be installed in acoustically treated DG room.
6.2	From industrial or similar processes	No	Not applicable for building project.
6.3	From construction or demolition	Yes	Due to various construction activities, there will be short-term noise impacts in the immediate vicinity of the project site. The construction activities will include the following noise generating activities: • Concreting, mixing & operation of DG sets • Movement of heavy machines & vehicles
6.4	From blasting or piling	No	No blasting or mechanized piling will be used in the construction phase.
6.5	From construction or operational traffic	Yes	Some noise will be generated from vehicular movement in the construction and operational phase.
6.6	From lighting or cooling systems	Yes	Cooling towers will be noise efficient [< 75dB(A)] & of latest technology.
6.7	From any other sources	No	Not applicable.

#### 7. Risks of contamination of land or water from releases of pollutants into the ground or into sewers, surface waters, groundwater, coastal waters or the sea:

S. No.	Information/ Checklist confirmation	Yes/ No	Details thereof (with approximate quantities/ rates, wherever possible) with source of information data
7.1	From handling, storage, use or spillage of hazardous materials	Yes	The only hazardous wastes in the project will be used/ spent oil from backup DG sets. The spent oil will be carefully stored in HDPE drums under isolated storage, and periodically sold to authorized recyclers. All precautions will be taken to avoid spillage from storage.
7.2	From discharge of sewage or other effluents to water or the land (expected mode and place of discharge)	No	There will be no discharge of untreated sewage on water or land, as entire wastewater after treatment will be reused for cooling, toilet flushing and horticulture. Hence no adverse effect is envisaged.
7.3	By deposition of pollutants emitted to air into the land or into water	No	There will be no deposition of pollutants in to land and water because there will be no continuous

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S. No.	Information/ Checklist confirmation	Yes/ No	Details thereof (with approximate quantities/ rates, wherever possible) with source of information data
			emission source.
7.4	From any other sources	No	There is no other source of pollution.
7.5	Is there a risk of long term build up of pollutants in the environment from these sources?	No	There will be no discharge of effluent (zero discharge project). Emission from DG sets will be only during power failure. Therefore, there will be no long term build up of pollutants.

#### 8. Risk of accidents during construction or operation of the Project, which could affect human health or the environment

S. No.	Information/Checklist confirmation	Yes/ No	Details thereof (with approximate quantities/ rates, wherever possible) with source of information data
8.1	From explosions, spillages, fires etc. from storage, handling, use or production of hazardous substances	No	This is a construction project and does not involve major hazardous construction activity. No industrial or process activity is involved in this project. Hence, chances of explosions, spillages, fires are minimal.  During construction, all construction workers have been provided with personal protective equipment (PPE) by the contractors as required under the health & safety norms. Training and awareness about the safety norms will be provided to all involved in construction activities. Suitable fire-fighting measures will be provided.
8.2	From any other causes	No	Not applicable.
8.3	Could the project be affected by natural disasters causing environmental damage (e.g floods, earth quakes landslides, cloudburst etc)?	Yes	The study area falls in Zone-IV, as per the Indian Standard Seismic Zoning Map. Suitable seismic consideration will be adopted while designing the structures to mitigate the seismic impacts as per NBC/ IS Code. There are no chances of floods and landslide.

#### 9. Factors which should be considered (such as consequential development) which could lead to environmental effects or the potential for cumulative impacts with other existing or planned activities in the locality

S. No.	Information / Checklist confirmation	Yes/ No	Details thereof (with approximate quantities/ rates, wherever possible) with source of information data
9.1	Lead to development of supporting, facilities, ancillary development stimulated by the project which could have impact on the environment e.g.:	Yes	The proposed expansion project will lead to development of the area by providing employment of the local people during construction and operation phase.
	• Supporting infrastructure (roads, power supply, waste or waste water treatment etc.)	Yes	The project will have positive impact on the ancillary infrastructure like roads, markets, public health, amenities, and communication facilities in the area.
	• Housing development	No	Not applicable
	• Extractive industries	No	Not applicable
	• Supply industries	No	Not applicable
	• Other	No	Not applicable

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S. No.	Information / Checklist confirmation	Yes/ No	Details thereof (with approximate quantities/ rates, wherever possible) with source of information data
9.2	Lead to after-use of the site, which could have an impact on the environment	No	Not applicable
9.3	Set a precedent for later developments	No	Not applicable
9.4	Have cumulative effects due to proximity to other existing or planned projects with similar effects	No	Not applicable

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### (III) Environmental Sensitivity

S. No.	Areas	Name/ Identity	Aerial distance (within 15 km) from proposed project location boundary
1.	Areas protected under international conventions, national or local legislation for their ecological, landscape, cultural or other related value	Yes	Qutab Minar: 9.1 km ENE India Gate: 17.7 km NE
2	Areas which are important or sensitive for ecological reasons- Wetlands, water courses or other water bodies, coastal zone, biospheres, mountains, forests.	No	Nearest places outside 15 km are: Sultanpur National Park: 20.3 km WSW Asola Wildlife Sanctuary: 15.9 km ESE
3	Areas used by protected, important or sensitive species of flora or fauna for breeding, nesting, foraging, resting, over wintering, migration	No	Sultanpur National Park: 20.3 km WSW
4	Inland, coastal, marine or underground waters	No	Not located within 15 km of the proposed project location.
5	State, National boundaries	Yes	Delhi State boundary: 0.67 km North
6	Routes or facilities used by the public for access to recreation or other tourist, pilgrim areas	Yes	National Highway (NH8): Adjacent, West Rapid Metro Moulisari Avenue Station: Adjacent, South
7	Defence installations	Yes	Arjangarh Air Force Station: 3.6 km SE
8	Densely populated or built-up area	Yes	The project site is located in DLF City Phase-III in Gurgaon city which is a residential area with some commercial area. The site is surrounded by moderately populated built-up area.
9	Areas occupied by sensitive man-made land uses (hospitals, schools, places of worship, community facilities)	Yes	There are number of major hospitals, schools and places of worship and community facilities within 15 km. The nearest places are: Narayna Hospital: 0.77 km SE Shri Ram School: 0.57 km SE Ambience Mall: 100 m North DLF Cyber Hub: 1.0 km SW Sheetala Mata Mandir: 7.0 km WSW
10	Areas containing important, high quality or scarce resources (ground water resources, surface resources, forestry, agriculture, fisheries, tourism, minerals)	Yes	Ground water resources in Gurgaon are depleting at very fast rate and are declared as scare resource.
11	Areas already subjected to pollution or environmental damage. (those where existing legal environmental standards are exceeded)	No	Not located within 15 km of the proposed project location. Nearest critically polluted areas are Faridabad industrial area (23 km ESE) and Okhla industrial area (19 km East).
12	Areas susceptible to natural hazard which could cause the project to present environmental problems earthquakes, subsidence, landslides, erosion, flooding or extreme or adverse climatic conditions)	Yes	The area under study falls in Zone-IV, according to the Indian Standard Seismic Zoning Map. Suitable seismic coefficients will be adopted as per NBC/ IS Code while designing the structures to mitigate the seismic impacts.

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I hereby given undertaking that the data and information given in the application and enclosures are true to the best of my knowledge and belief and I am aware that if any part of the data and information submitted is found to be false or misleading at any stage, the project will be rejected and clearance given, if any to the project will be revoked at our risk and cost.

Date: 13.01.2023

Signature:



Place: Gurugram

Name: Ms. Neelu Goel

(Authorized Signatory)

Address: Gateway Tower (2nd Floor), DLF City,  
Phase-III, Gurgaon- 122002, Haryana

Signature of the Applicant with Name and Full Address  
(Project Proponent/Authorized Signator)

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**APPENDIX II**  
(See paragraph 6)

**FORM-1 A**  
(Only for construction projects listed under item 8 of the Schedule)

**CHECK LIST OF ENVIRONMENTAL IMPACTS**

(Project proponents are required to provide full information and wherever necessary attach explanatory notes with the Form and submit along with proposed Environmental Management Plan & Monitoring Programme).

**1. LAND ENVIRONMENT**

(Attach panoramic view of the project site and the vicinity)

1.1 Will the existing land use get significantly altered from the project that is not consistent with the surroundings? (Proposed land use must confirm to the approved Master Plan / Development Plan of the area. Change of land use if any and the statutory approval from the competent authority are submitted). Attach Maps of (i) site location, (ii) surrounding features of the proposed site (within 500 meters) and (iii) the site (indicating levels & contours) to appropriate scales. If not available attach only conceptual plans.

Location of the Project Site

The proposed Expansion of Environmental Clearance for Shopping/Commercial Building on 32.36 acres (DLF Downtown formally known as Mall of India) at Sector 25A, Gurugram, Haryana. The total plot area of the project is 130956.066 sqm (32.36 acres). The site is earmarked for development of commercial establishments as per the local development/ zoning plan. Map showing the project site and the project vicinity is shown below (Figure 1). The project site & the surrounding area within 10 km radius is shown on Survey of India toposheets is enclosed as Annex 1. The latitude and longitude of the centre of the project site are 28°30'07.97" N and 77°05'43.02" E respectively. The project site lies in toposheet no. 53H3.



Figure 1: Project Location

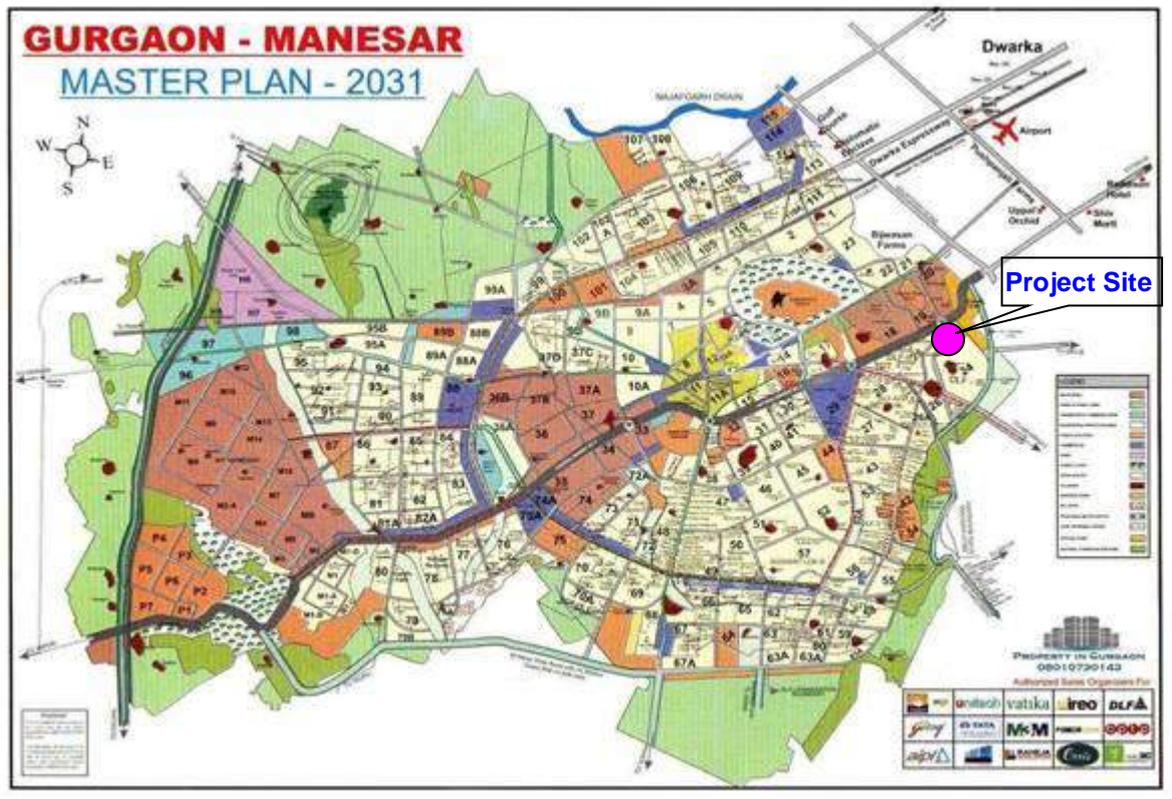
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Proposed Landuse:

The project site is earmarked as commercial land as per the latest Gurgaon-Manesar Master Plan (Shown below in **Figure 2**) and as per the approved local development plan/ zoning plan. The proposed expansion project is planned and designed as per the regulations and procedures laid down by the Department of Town & Country Planning (DTCP), Govt. of Haryana. The proposed building will be designed and constructed within the designated site as per the defined zoning plan, building bye-laws, National Building Code 2016, Haryana Building Code 2017 and DTCP norms.



**Figure 2: Project Location on Gurgaon Master Plan**

Features of the Project Site:

The land of the proposed project site was a piece of vacant private land. As evident from the Google image, there is no existing building or structure in the site. The site was excavated after obtaining EC and construction is under progress. There was no major vegetation within the site except some small to medium sized trees along the boundary which will be transplanted or felled after obtaining prior permission from the concerned authority. The terrain of the site and its surrounding area is plain. The site is devoid of any rocky outcrops and is not covered by any notified forests. The site is surrounded by roads, commercial establishments and vacant lands.

**Adjacent Features of the Project Site**

S. No.	Surrounding Feature	Distance from Project Site	Direction w.r.t. Project Site
1.	Ambience Mall	100 m	North
2.	Moulsari Avenue and metro Station	Adjacent	South
3.	Vacant plots & buildings of DLF City Phase-III	Adjacent	East
4.	National Highway (NH8) & its loop road	Adjacent	West

Connectivity to the Project Site:

The project has access from the west side through service/ slip road parallel to NH-8. The project site is well connected to network of roads leading to various parts of NCR.

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### Communication Facilities with the Project Site

SN	Type of Facility	Name of Facility	Distance from Project Site (km)	Direction w.r.t. Project Site
1.	Road	National Highway (NH8)	Adjacent	West
2.	Railway	Gurugram Railway Station	8.4 km	WSW
3.	Metro rail	Rapid Metro Mousari Avenue Station	Adjacent	South
4.	Airport	IGI Airport, Delhi (T3)	5.9 km	North

### Surrounding Features:

The Google image showing location of the project site and the area surrounding 500 m of the project site is given below (**Figure 3**) and various existing features are summarized in the Tables below.

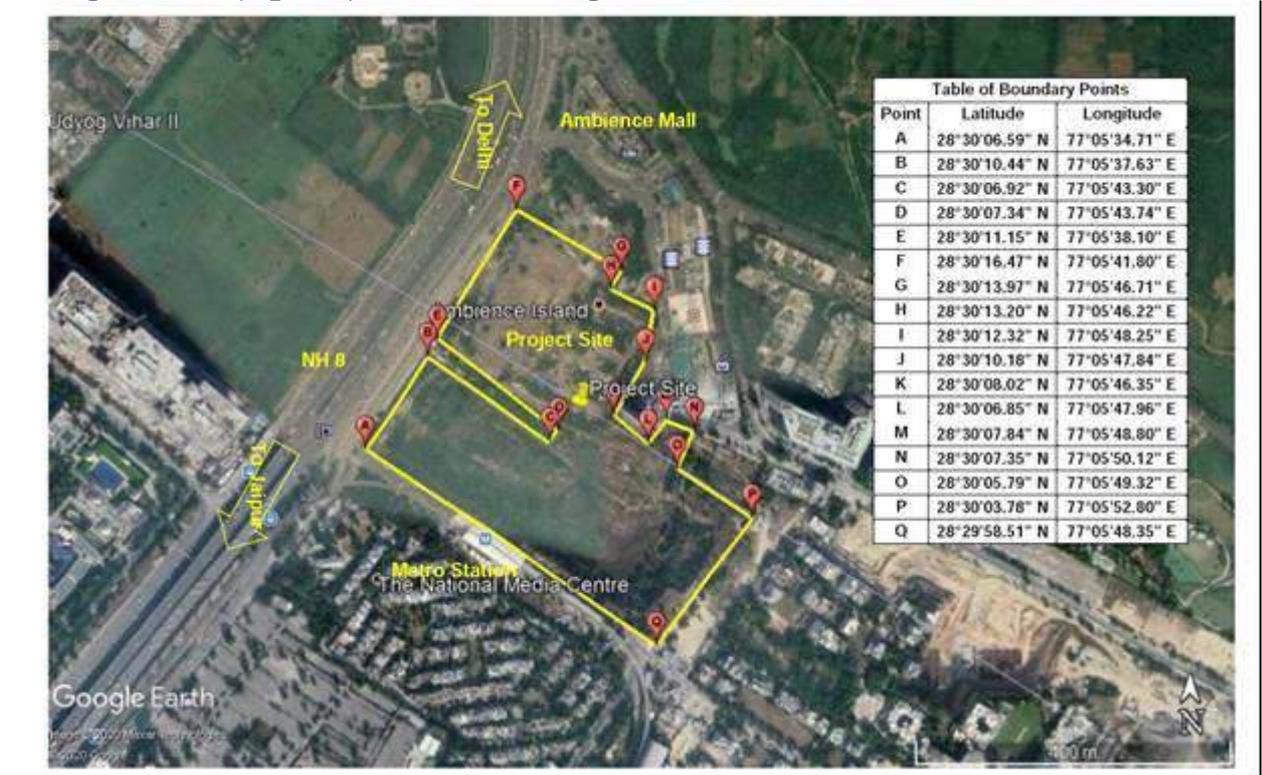


Figure 3: Project Site and Surrounding Area within 500 m

### Features & Facilities in the Surrounding Area

SN	Type of Facility	Name of Nearest Facility	Distance & Direction from Project Site
1.	Hospital	a) Narayna Hospital b) ESIC Hospital	0.77 km SE 0.84 km WNW
2.	School	a) Shri Ram School b) Rabindranath World School	0.57 km SE 0.80 km S
3.	Community Facilities	a) Ambience Mall b) DLF Club Phase III c) DLF Cyber Hub d) Hotel Trident e) Hotel Radisson Gurgaon	100 m North 1.3 km SE 1.0 km SW 0.25 km WSW 0.63 km NNW
4.	Places of worship	Sheetala Mata Mandir	7.0 km WSW
5.	Defence installations	Arjangarh Air Force Station	3.6 km SE

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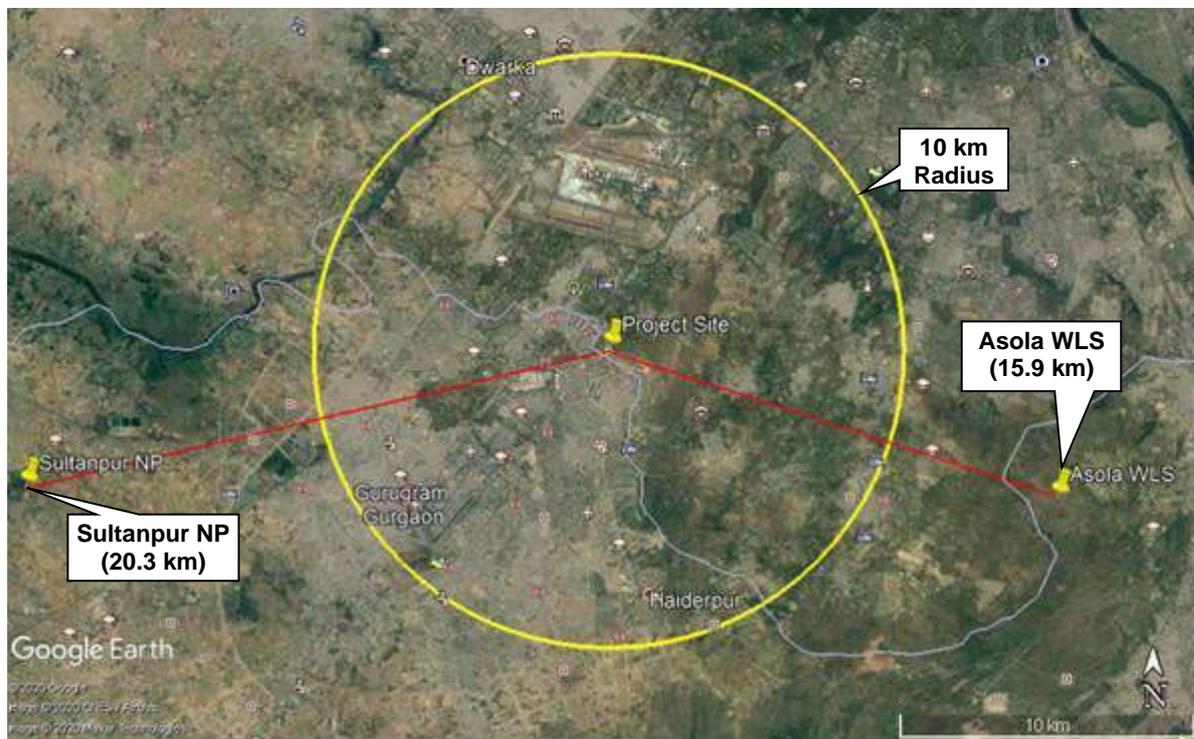
SN	Type of Facility	Name of Nearest Facility	Distance & Direction from Project Site
6.	Historical & heritage places	a) Qutab Minar	9.1 km ENE
7.	State/National boundaries	Delhi State boundary	0.67 km North

Nearest Environmental Sensitive Area:

The Google image showing location of the project site and distances of nearest environmental sensitive areas are shown below given (**Figure 4**) and summarized in the Table below.

**Nearest Environmental Sensitive Areas**

SN	Type of Area	Name of Nearest Environmental Sensitive Area	Distance & Direction from Project Site
1.	National Park	Not within 15 km	
2.	Wildlife Sanctuary	Asola Wildlife Sanctuary	15.9 km ESE
3.	Forest	Aravalli Biodiversity Park	2.65 km SSE



**Figure 4: Nearest Environmental Sensitive Areas**

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Ownership of Land and Licence

Development Licence and zoning for the land has been granted by DTCP. The details of the ownership of land i.e. licence numbers, relationship between licence and project proponent etc. are given below.

**List and Validity of Licences**

S.No	Licence No & dated	Area (acs)	Licence Valid upto
1	95 of 1984 dt. 17.05.1984	20.16	15.05.2024
2	117 of 1984 dt. 03.12.1984	22.11	02.12.2024
3	1 of 1985 dt. 21.01.1985	13.88	20.01.2025
4	2 of 1985 dt. 21.01.1985	4.33	20.01.2025
5	27 of 1985 dt. 13.09.1985	20.56	12.09.2024
6	28 of 1985 dt. 13.09.1985	20.26	12.09.2024
7	45 of 1985 dt. 27.11.1985	8.09	26.11.2024
8	08 of 1986 dt. 25.01.1986	7.09	24.01.2205
9	30 of 1986 dt. 07.04.1986	1.28	06.04.2024
10	03 of 1987 dt. 18.03.1987	12.11	17.03.2024
11	56 of 1992 dt. 19.06.1992	2.53	18.06.2024
12	06 of 2001 dt. 31.08.2001	5.18	30.08.2024
13	36 of 2004 dt. 31.03.2004	2.47	30.03.2024
14	69 of 2013 dt. 25.07.2013	12.39	24.07.2024
	<b>Total</b>	<b>152.43</b>	

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**1.2 List out all the major project requirements in terms of the land area, built up area, water consumption, power requirement, connectivity, community facilities, parking needs etc.**

First Environmental Clearance (EC) for this project was granted by the MoEF&CC vide letter no. 21-206/2007-IA-III dated 30.07.2007. Due to revision in plan, a revised EC was obtained earlier from SEIAA vide letter no. SEIAA/HR/2019/81 dated 06.05.2019. After obtaining the EC, construction has been started at the project site. As on date only part construction is completed. Since there is addition in floors in building no. 4 and development of phase-2, this application is submitted to the SEIAA for expansion of the earlier Environmental Clearance according to the revised plan and layout.

**Salient Features of the Project**

SN	Description	Particulars	Unit
<b>GENERAL</b>			
1	Plot Area	130956.066	SQM
2	Proposed Built Up Area	875074	SQM
3	Max Height of Building (Upto Mummy Machine rm.)	71.25	M
4	Max No of Floors	5B+GF+15	NOS
5	Cost of Project	3498	CR
6	Expected Population	78926	PERSONS
7	Permissible Ground Coverage Area (@60%)	78573.640	SQM
8	Proposed Ground Coverage Area	74307.1	SQM
9	Permissible FAR Area (3.5)	458346.231	SQM
10	Proposed FAR Area	457132.640	SQM
11	Proposed Non FAR Area	417941.36	SQM
12	Proposed Built Up Area	875074	SQM
<b>WATER</b>			
13	Total Water Requirement	3881.36	KLD
14	Fresh water requirement	1361.17	KLD
15	Waste water Generation	2364.60	KLD
16	Proposed STP Capacity	3500	KLD
17	Treated Water Available for Reuse	2128.14	KLD
18	Recycled Water	2520.19	KLD
19	Additional Treated water required	392.05	KLD
<b>RAIN WATER HARVESTING</b>			
20	Rainwater Harvesting Potential	1456	CUM
21	Rainwater Collection Tank (Already Constructed)	660	CUM
22	No of RWH of Pits (Proposed)	16	NOS
23	No of RWH of Pits (Already Constructed)	03	NOS
<b>PARKING</b>			
24	Total Parking required	9167	ECS
25	Total Proposed Parking	10416	ECS
<b>GREEN AREAS</b>			
26	Required Green Area (20%of Plot Area)	26191.21	SQM
27	Proposed Green Area (20.03% of Plot Area)	26228.15	SQM
<b>WASTE GENERATION</b>			
28	Municipal Solid Waste Generation	14.23	TPD
29	Bio Degradable waste	5.69	TPD
30	Quantity of Sludge Generated from STP	1050	KG/DAY
<b>POWER</b>			
31	Total Power Requirement	60900	KVA
32	DG set backup	67500	KVA

**Comparative Statement for the proposed expansion**

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S. No.	Particulars	As per Previous EC	After Expansion	Changes	Unit
1.	Plot Area	1,30,956.07	1,30,956.07	0.00	sqm
2.	Built Up area	10,57,114.090	8,75,074	-182040.09	sqm
3.	No. of Floors	5B+LG+UG+9	5B+GF+15	6.00	No.
4.	Green Area	32,754.438	26,228.15	-6526.29	sqm
5.	Total Water Requirement	2354.4	3881.36	1526.96	KLD
6.	Fresh Water Requirement	1204.7	1361.17	156.47	KLD
7.	Waste Water Generation	1171.7	2364.6	1192.90	KLD
8.	STP Capacity	1600	3500	1900.00	KLD
9.	Power Requirement	28310	60,900	32,590.00	KW
10.	DG Sets	40000	67,500	27500.00	KVA
11.	Parking Required	8243	9167	924.00	ECS
12.	Parking Proposed	10522	10,416	-106.00	ECS
13.	Total Solid waste	9322	14,230	4908.00	kg/day
14.	Bio Degradable Waste	3729	5,690	1961.00	kg/day
15.	No. of RWH Pits	28	16 (03 Constructed)	-12.00	No.
16.	Cost of Project	4551	3498	-1053.00	Cr

**1.3 What are the likely impacts of the proposed activity on the existing facilities adjacent to the proposed site? (Such as open spaces, community facilities details of the existing land-use, disturbance to the local ecology).**

The building will be constructed as per Gurgaon Master Plan and as per the defined building by-laws. The area adjacent to the project is already developed as evident from the Google image. The project activities will be confined in the site only and the likely impacts on surrounding land-use will be negligible. Instead, the development of proposed commercial project in this area will increase office space, employment opportunities and development activities. The project being a well-planned activity will result in organized open spaces and green areas. The biodiversity in the area will increase due to the proposed green areas. The project will have an overall positive impact on the existing land use and will not cause any disturbance to the local ecology. Proposed activity shall have no impact on surroundings.

**1.4 Will there be any significant land disturbance resulting in erosion, subsidence & instability? (Details of soil type, slope analysis, vulnerability to subsidence, seismicity etc may be given).**

The proposed activity will not affect any significant land disturbance resulting in soil erosion, subsidence and instability. The area is not susceptible to erosion.

Soil Type:

In order to get the physico-chemical characteristics of soil of the project area, soil analysis has been carried out and the test results are enclosed as **Annex 9**.

Gurgaon region is occupied by quaternary alluvium and precambrian meta-sediments of Delhi System. Delhi super group is represented by Alwar quartzite, and pegmatite intrusives of the Alwar series and slates of phyllites and quartzite of the sub-recent alluvium and sand dunes. The soils in the region are sand to loamy sand in sandy plain areas; sandy loam to clay loam / silty clay loam in alluvial plains; loam sand to loam, calcareous in salt affected plains; silty loam to loam in low lands and loamy sand to loam, calcareous in hills. Taxonomically these soils may be classified as Typic Ustipsamments, Typic Ustorthents, Typic / Udic/ Aquic Ustochrepts, Typic Haplaquepts and skeletal/ Lithic Ustorthents

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Slope Analysis:

The project area possesses nearly flat terrain with very gentle slope from east to west.

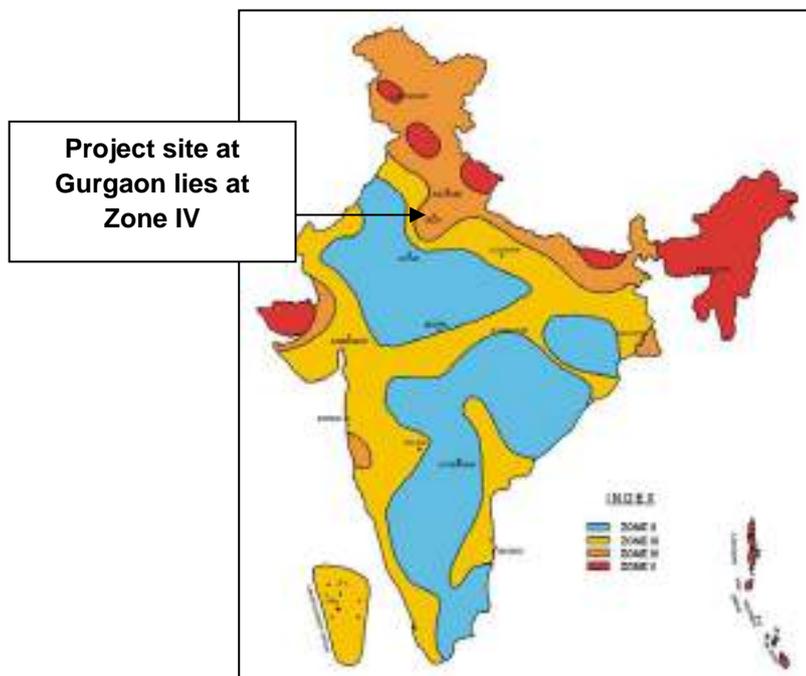
Highest contour level (m AMSL)	242.840
Lowest contour level (m AMSL)	239.360
Difference between highest & lowest level (m AMSL)	3.480
Average site elevation (m AMSL)	241.100

Erosion/ Subsidence:

The proposed activity will not result in any significant land disturbance causing soil erosion, subsidence and instability. The area is not susceptible to erosion. Land/soil environment may be temporarily affected due to activities like site preparation, excavation, material handling & storage etc. during construction phase. Proper drainage system shall be provided to deal with the storm water in case of rain. Proper greening & paving at completion of the project will resist soil erosion.

Seismicity:

The area under study falls in Zone-IV (according to the Indian Standard Seismic Zoning Map), which is of high seismic risk. Therefore, suitable design will be made to mitigate the seismic impacts.



Source: BIS 2002

**1.5 Will the proposal involve alteration of natural drainage systems? (Give details on a contour map showing the natural drainage near the proposed project site)**

There is no natural watercourse passing through the project site. Hence the proposal does not involve alteration of natural drainage systems. The surroundings comprise an urbanized stretch and a well-planned storm water drainage system will be designed for internal storm water drainage. In operation phase, proper rain water drainage facility will be provided and the run-off generated will be used for recharging the groundwater level. Thus, no impact on the natural drainage system is anticipated. The contour map of the project site is enclosed as **Annex 1**.

**1.6 What are the quantities of earthwork involved in the construction activity-cutting, filling, reclamation etc. (Give details of the quantities of earthwork involved, transport of fill materials from outside the site etc?)**

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Excavation had been already done.

**1.7 Give details regarding water supply, waste handling etc during the construction period.**

During construction stage, the requirement and source of various types of water at construction site is given below. No ground water will be utilized for the construction at the site.

**Details Regarding Water Supply in Construction Period**

No. of workers during construction (peak): 4000

SN	Water Use	Qty (kld)	Water Source	Mode of Supply
1	Drinking water at construction site	20 kld	HUDA water supply at Sector-16, Gurgaon	Through water tanker authorised by HUDA
2	Canal water for construction (mixing concrete) and sanitation of workers	60 kld	HUDA canal water from Chandu Budhera Water Treatment Plant	Through water tanker authorized by HUDA
3	STP Water for sprinkling/curing for dust suppression at construction site	20 kld	Treated water from HUDA STP at Behrampur, Gurgaon	Through tanker authorized by HUDA

During construction phase, about 10 kld sewage will be generated which will be collected in a sump and finally disposed regularly to HUDA STP through vendors.

The details of collection, recycle and disposal of solid wastes during construction stage are given in the below.

**Details Regarding Waste Disposal in Construction Period**

SN	Nature & Source of Waste	Disposal Site	Mode of Disposal
1	Municipal solid wastes (Waste foods, papers, packets, plastics at Construction site)	MCG designated site at Bandwari Treatment Plant, Faridabad Road	Through vendor authorised by MCG
2	Construction and demolition wastes at construction site	Municipal Corporation of Gurgaon (MCG) designated site	Through authorised vendor by covered trucks
3	Sewage from mobile toilets at site	HUDA STP at Behrampur, Gurgaon	Through tanker

Conclusively, it can be stated that impacts may be confined to small area (mainly to project site) and for short duration. Proposed mitigation plan suggests maximum reuse of construction waste on site, removal of non-reusable waste from the site and its proper disposal, which would reduce the impact significantly.

**1.8 Will the low lying areas & wetlands get altered? (Provide details of how low lying and wetlands are getting modified from the proposed activity).**

There are no wetlands or low-lying area present in and around the project site. So, there will be no impact.

**1.9 Whether construction debris & waste during construction cause health hazard? (Give quantities of various types of wastes generated during construction including the construction labour and the means of disposal).**

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During the construction phase, there is no waste generation which can cause health hazard. Construction debris is collected and stored at earmarked place for reuse and disposal at MCG designated dumping site through authorized vendors. Municipal solid wastes generated at the construction site is being disposed into HUDA designated site at Bandwari through authorized vendors.

No labour camp has been constructed at the site; however on-site toilets and other sanitation facilities are in place for construction workers. Sewage from the construction site is disposed into HUDA STP through tankers.

## 2. WATER ENVIRONMENT

### 2.1 Give the total quantity of water requirement for the proposed project with the breakup of requirements for various uses. How will the water requirement met? State the sources & quantities and furnish a water balance statement.

In operation stage, total water requirement for the project will be 3881 kld. The details of water requirement and its breakup, source of water and water balance are given in Table below. out of which 1361 kld (35.1 %) will be fresh water met from the Municipal/ GMDA Supply, and the balance 2520 kld (64.9%) will be met from treated water i.e., 2128 KLD recycle of treated water from the on-site STP and 392 KLD additional treated water from nearby STP. No groundwater will be used. No groundwater will be used.

The sewage generated during the operation phase (2364 kld) will be treated up to the tertiary level in the proposed on-site Sewage Treatment Plant (STP) of 3500 kld (2000 kld existing + 1500 KLD proposed) capacity. The entire (100%) treated water will be recycled/ reused for cooling, toilet flushing and horticulture in the project site. Therefore, during normal operations, there will be zero discharge. The water balance diagram is depicted below.

#### Water Calculation during Operation Stage

Project	Downtown Commercial site (32.36 Acres) at Sec 25A, Gurugram.				
	Total Area /Room/Seat	Population	Total Population	Water Demand Lit./ day	Total Water Demand (in KLD)
<b>A- Calculation of water requirement for Offices &amp; Retails</b>					
Office staff	2,75,890.74	10 sq.m./ person	27589	45	1241.51
Office visitor		15% of total staff of offices	4138	15	62.08
Retail Staff for Lower & Upper Ground floor	76,543.84	10 % of 3Sqm/Person	2551	45	114.82
Retail Visitors for Lower & Upper Ground floor	76,543.84	90 % of 3Sqm/Person	22963	15	344.45
Retail Staff for upper floor	93,802.71	10 % of 6Sqm/Person	1563	45	70.35
Retail Visitors for upper floor	93,802.71	90 % of 6Sqm/Person	14070	15	211.06
Food court	10,890.34	1.8 sq.m./ seat	6050	70	423.51
Irrigation water requirement		26228.15 sq.m			131.14

Note: Population projection has been done as per criteria given in NBC 2016.

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#### Water Requirement during Operation Stage

	Total		Domestic		Flushing	
Office Staff & Retail Staff	1426.68	KLD	792.60	KLD	634.08	KLD
Office visitor & Retail visitor	617.58	KLD	205.86	KLD	411.72	KLD
Food court	423.51	KLD	332.76	KLD	90.75	KLD
Irrigation Demand	131.14	KLD	0.00	KLD	131.14	KLD
Filter backwash	29.95	KLD	29.95	KLD	0.00	KLD
AC & DG cooling demand	1252.50	KLD	0.00	KLD	1252.50	KLD
<b>TOTAL</b>	<b>3881.36</b>	<b>KLD</b>	<b>1361.17</b>	<b>KLD</b>	<b>2520.19</b>	<b>KLD</b>

#### Water Source during Operation Stage

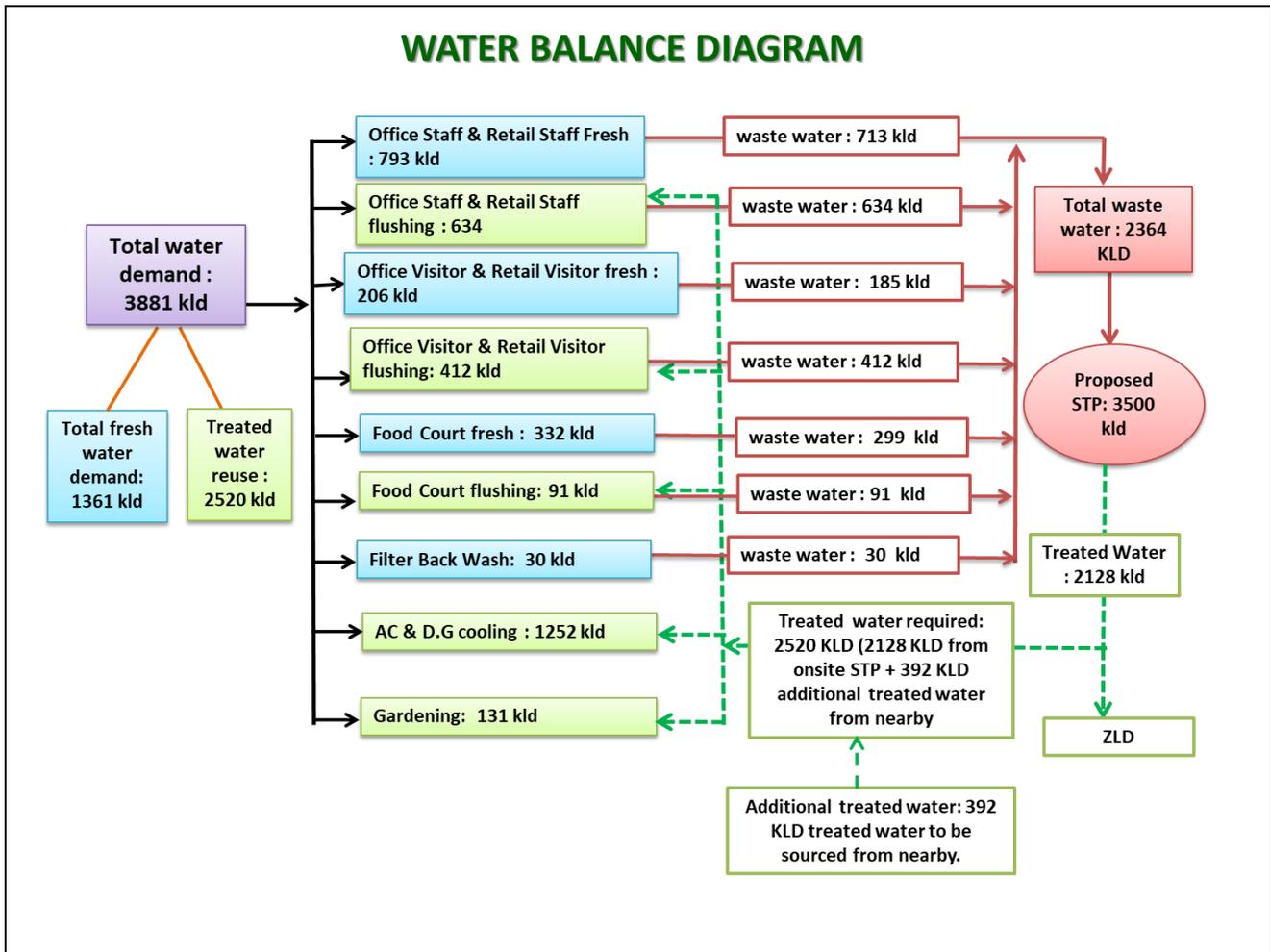
SN	Source	Quantity (kld)
1	Fresh water from municipal supply	<b>1361 KLD</b>
2	Treated Water Requirement	<b>2520 KLD</b> (2128 KLD from onsite STP+ 392 KLD additional treated water from nearby STP)
	<b>Total water source</b>	<b>3881</b>

#### Water Balance Diagram

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## 2.2 What is the capacity (dependable flow or yield) of the proposed source of water?

The main source of fresh water will be municipal water supply (from HUDA/ GMDA) and it is dependable. The total water requirement of the project will be 3881 kld. The fresh water requirement will be only 1361 kld and the rest 2520 KLD will be met from treated water i.e., 2128 KLD recycle of treated water from the on-site STP and 392 KLD additional treated water from nearby STP.

## 2.3 What is the quality of water required, in case; the supply is not from a municipal source? (Provide physical, chemical, biological characteristics with class of water quality)

The source of water is municipal supply (HUDA/ GMDA) and the quality will be potable water. Necessary filtration and other treatments will be made in the on-site Water Treatment Plant (WTP) to make it fit for drinking water as per drinking water quality requirements.

## 2.4 How much of the water requirement can be met from the recycling of treated wastewater? (Give the details of quantities, sources and usage).

Out of 3881 kld of total water requirement, 2520 KLD will be met from treated water i.e., 2128 KLD recycle of treated water from the on-site STP and 392 KLD additional treated water from nearby STP. Out of the total 2520 KLD reuse of treated water, 1252 kld will be used for HVAC & DG cooling system, 1137 kld for toilet flushing and 131 kld for horticulture in the project site. During normal operations, there will be zero discharge, as the entire (100%) treated water will be reused and recycled for cooling, horticulture and toilet flushing.

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**2.5 Will there be diversion of water from other users? (Please assess the impacts of the project on other existing uses and quantities of consumption).**

No, there will not be any diversion of water from other users. Rise in water demand is a local phenomenon but the project would have limited regional impact on water reserves.

**2.6 What is the incremental pollution load from wastewater generated from the proposed activity? (Give details of the quantities and composition of wastewater generated from the proposed activity).**

The sewage generated from the project during the operation phase is 2364 kld, which will be treated up to the tertiary level in the on-site Sewage Treatment Plant (3500 KLD). The treated water generated from the project will be recycled/ reused for HVAC & cooling, toilet flushing and horticulture in the project site. During normal operations, there will be zero discharge, as the entire (100%) treated wastewater will be recycled. The sewage will be domestic sewage.

**2.7 Give details of the water requirements met from water harvesting? Furnish details of the facilities created.**

The rainwater within the project area will be collected in a number of rainwater harvesting pits and recharged into groundwater through recharge borewells. The rainwater collected from the rooftop and other paved areas within the project area will be conveyed into the rainwater harvesting (RWH) system consisting of Desilting-cum-filter chamber, Oil & grease separator and Recharge pit with borewell for recharge into the groundwater. All recharge should be limited to shallow aquifer and the depth of bores will be kept minimum 5 m above groundwater table

The rainwater will be collected through piped storm water drains and conveyed into rainwater harvesting system. All storm water drains will be designed for adequate size and slope such that there shall not be any flooding in the site. It shall be ensured that no wastewater shall enter into storm water drainage system.

The plan & section of RWH pits and the site plan showing drainage and location of RWH pits is enclosed as **Annex 6**. Rainwater harvesting plan is as per the design approved in the manual issued by the GOI. Details of rainwater harvesting calculation are given below:

**Rain Water Harvesting Details**

Description	Particulars	Unit
Rainwater Harvesting Potential	1456	CUM
Rainwater Collection Tank (Already Constructed)	660	CUM
No of RWH of Pits (Proposed)	16	NOS
No of RWH of Pits (Already Constructed)	03	NOS

**Rain Water Harvesting Calculation**

RAIN WATER HARVESTING CALCULATION FOR(DOWN TOWN, GURUGRAM)-32.36 acre		
The capacity of tank and recharge pit is designed to retain runoff for at least 15 minutes of rain fall of the peak intensity.		
Peak Rainfall in one hour	=	100 mm / hr
Peak Rainfall in 15 minutes, R	=	100/4
Say,	=	25 mm

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	=	0.025 m.
Total catchment area, (Plot Area)	=	130957
Proposed Ground Coverage	=	51218
Road/Parking/Paved area	=	46316
Green area (@ 20.03% of plot area as/submitted earlier)	=	26228.15
<b>Total Calculated Runoff (15min peak)</b>	<b>=</b>	<b>1455.29</b>
<b>Rain Water Collection Tank</b>	<b>=</b>	<b>660.00</b>
<b>Rain Water Available for Discharge</b>	<b>=</b>	<b>795.29</b>
<b>Provided Nos of Rain Water Harvesting Pits (TotalCapacity of De-silting Chamber + Harvesting Pit)</b>	<b>=</b>	<b>16</b>

**2.8 What would be the impact of the land use changes occurring due to the proposed project on the runoff characteristics (quantitative as well as qualitative) of the area in the post construction phase on a long-term basis? Would it aggravate the problems of flooding or water logging in any way?**

No adverse impacts are envisaged due to proposed project on the runoff characteristics of the area as adequate arrangements will be made to trap the rainwater and suitable storm water drainage system will be provided. During the post-construction phase, runoff from the project shall not be allowed to stand or enter into the roadside or nearby drain. Adequate measures shall be taken to collect such runoff and either shall be reused or recharged through pits. Suitable garlanding drain as per the existing contours of the plot will be developed. No problem of flooding and water logging is envisaged as excess run-off will be drained to groundwater.

**2.9 What are the impacts of the proposal on the ground water? (Will there be tapping of ground water; give the details of ground water table, recharging capacity, and approvals obtained from competent authority.**

There will be no tapping/ extraction of groundwater. The water demand will be met from public water supply and treated wastewater. The fresh water requirement will be reduced because of recycling of treated wastewater. Moreover, rainwater harvesting for recharge of groundwater aquifer will be done in the project. This will have beneficial impact on groundwater.

**2.10 What precautions/measures are taken to prevent the run-off from construction activities polluting land & aquifers? (Give details of quantities and the measures taken to avoid the adverse impacts).**

To prevent degradation and maintain the quality of the water source, adequate control measure has been proposed to check the surface run-off. Following management measures are suggested to protect the water quality during the construction phase:

- Avoid excavation during monsoon season.
- Care would be taken to avoid soil erosion.
- Mobile toilets shall be installed in the construction site and the sewage will be channelized to the collection sump in order to prevent wastewater from entering the water bodies. The sewage collected in the sump will be finally disposed regularly to HUDA STP through vendors.
- To prevent surface and ground water contamination by oil/grease, leak proof containers would be used for storage and transportation of oil/grease. The floors of oil/ grease handling area will have dyke walls and would be kept effectively impervious.

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- Collection and settling of storm water, prohibition of equipment wash downs, and prevention of soil loss and toxic release from the construction site will be adhered to minimize water pollution.

**2.11 How is the storm water from within the site managed? (State the provisions made to avoid flooding of the area, details of the drainage facilities provided along with a site layout indication contour levels).**

Most of the storm water produced on site will be harvested for ground water recharge. Thus, proper management of this resource is a must to ensure that it is free of contamination. A detailed Storm Water Management Plan will be developed which will consider the sources of storm water. The plan will incorporate best management practices which will include the following:

- Regular inspection and cleaning of storm drains.
- Installation of oil/ water separators system of adequate capacity in RWH pits.
- Covering of waste storage areas.
- Avoiding application of pesticides and herbicides before wet season.
- Conducting routine inspections to ensure cleanliness.
- Preparation of spill response plans, particularly for fuel and oil storage areas.
- Provision of silt traps in rainwater harvesting system.
- Good housekeeping in the above areas.
- Provision of rainwater pipes in terrace for collecting rainwater.
- Rainwater collected through pipes, channels and catch basins will be disposed into RWH pits.

**2.12 Will the deployment of construction laborers particularly in the peak period lead to unsanitary conditions around the project site (Justify with proper explanation).**

There will be no labour camp at project site for construction labours. The labours will be housed at the labour camp to be provided by the contractor and are will be transported to construction site and back by vehicle to be arranged by the contractor. Rest shelters, toilets and drinking water will be provided to labourers at the project site. The sewage from the toilets of construction site will be collected in a sump and finally disposed regularly to HUDA STP through vendors.

**2.13 What on-site facilities are provided for the collection, treatment & safe disposal of sewage? (Give details of the quantities of wastewater generation, treatment capacities with technology & facilities for recycling and disposal).**

The details of quantity of sewage and sewage collection, treatment, reuse and disposal in operation stage are given in the Table below. The design parameters, process description and schematic flow diagram of the STP and the scheme of STP showing hydraulic design and sizing of various units of STP is given in **Annex 8**.

**Sewage Quantity, Treatment, Reuse & Disposal during Operation Phase**

Quantity of sewage	2364 KLD
Collection of sewage	Sewage generated during the operation phase will be collected through underground sewerage system (pipe drain) for treatment in STP. Separate storm water drainage system will be provided for rain water.
Treatment of sewage	Sewage will be treated up to the tertiary level in the on-site Sewage Treatment Plant (3500 KLD capacity) based on MBR technology. All parameters of the STP treated effluent shall be maintained as per EP Rules, 1986/ CPCB standards.
Reuse/recycle and Disposal of treated sewage	During normal operations, there will be zero discharge, as the entire (100%) treated sewage will be reused and recycled for cooling, horticulture and toilet flushing
Location of the STP	Basement/ Underground within project site

**2.14 Give details of dual plumbing system if treated waste used is used for flushing of toilets or any other use.**

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The entire (100%) treated effluent from STP will be reused for flushing, HVAC & cooling and for horticultural purposes. The drawing showing the dual plumbing plan is attached as **Annex 5**.

Dual pipe plumbing to save water for proposed building:

There will be a dual pipe plumbing system for using recycled treated sewage, which will save the consumption of fresh water. There will be two pipe lines, one supplying freshwater for drinking, wash basins & pantries and other for supply of recycled treated sewage for flushing, landscape irrigation and cooling.

Water savings fixtures for proposed building:

- a) Low flow flushing systems working on 3 & 6 litres/ flush instead of conventional 12.5 litres.
- b) Low flow taps & faucets with aerators to reduce flow rate by 50-60%, e.g. from 15 l/min to 6 l/min.
- c) In high rise building, pressure reducing valves to reduce the water pressure and water flow
- d) Sensor based fixtures for urinals and taps in wash basins
- e) Waterless urinals as far as possible
- g) Sprinkler irrigation in grass lawns to save water

### 3. VEGETATION

#### 3.1 Is there any threat of the project to the biodiversity? (Give a description of the local ecosystem with its unique features, if any).

No threatened, rare, endangered or endemic species were observed during the survey in project site. No other reserve forest/ wildlife sanctuary is located within 15 km radius of the project boundary (as evident for the Key plan). The project site is part of the Gurgaon Development Area. There will not be any threat to biodiversity of the area due to proposed project. All the project activities during construction will be confined within the project site. Nearest eco-sensitive areas are Sultanpur National Park (20.3 km WSW) & Asola Wildlife Sanctuary (15.9 km ESE) from the project site.

#### 3.2 Will the construction involve extensive clearing or modification of vegetation? (Provide a detailed account of the trees & vegetation affected by the project).

The land of the proposed project is a private land & will be used for the development of commercial building. The site is a piece of vacant land. There is no major vegetation within the site.

#### 3.3 What are the measures proposed to be taken to minimize the likely impacts on important site features (Give details of proposal for tree plantation, landscaping, creation of water bodies etc. along with a layout plan to an appropriate scale?).

A combination of evergreen and ornamental flowering trees will be planted along the sides of the roads and in open spaces & along the boundary wall within the complex under the landscape plan. The green landscape would be consisting of trees, shrubs, ground cover and potted plants. Most of the tree species will be local & indigenous. The landscape plan showing green area, trees and table of tree species is enclosed as **Annex 3**.

#### Green Area and Number of Trees

Plot area for development: 130956.066 m<sup>2</sup>

Type of Green Area	Proposed Green Area (m2)	% of Plot Area
<b>Total green area</b>	<b>26228.15</b>	<b>20.03%</b>

No. of tree plantation required (1 tree per 80 m2 of plot area for development) = 130956.066 m2 plot area / 80 m2 per tree =	1636.95
No. of tree plantation proposed	1650

#### List of Proposed Tree Species

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Proposed Tree Species		
S No	Botanical Name	Common/Local Name
1	<i>Alstonia scholaris</i> Anthaceoiales	Chatian
2	<i>Cadamba</i>	Kadamba
3	<i>Bauhinia</i> sp.	Kachnar
4	<i>Callistemon</i> sp	Bottle Brush
5	<i>Cassia fistula</i>	Amaltas
6	<i>Cassia javanica</i>	Java/ Pink cassia
7	<i>Delonix regia</i>	Gulmohar
8	<i>Erythrina indica</i>	Mandara
9	<i>Ficus</i> sp	Ficus sp
10	<i>Grevillea robusta</i>	Silver oak
11	<i>Kigelia pinnata</i>	Sausage tree
12	<i>Lagerstroemia</i> sp	Jarul
13	<i>Mimusops elengi peltophorum</i>	Mousari
14	<i>Pterocarpum</i>	Copper pod
15	<i>Phoenix</i> sp	Phoenix palm
16	<i>Plumeria</i> sp	Champa
17	<i>Polyalthia longifolia</i>	Ashok
18	<i>Roystonea</i> sp	Royal palm
19	<i>Albizzia</i>	Siris
20	<i>Azadirachata</i>	Neem
21	<i>Bombax ceiba</i>	Semal
22	<i>Cassia fistula</i>	amaltas
23	<i>Dalbergia Sissoo</i>	Shisam
24	<i>Ficus glomerata</i>	Gular
25	<i>Kigelia pinnata</i>	Kigelia
26	<i>Syzygium cumini</i>	Jamun
27	<i>Bauhinia variegata</i>	Kachnar
28	<i>Mangifera indica</i>	Amr

#### 4. FAUNA

##### 4.1 Is there likely to be any displacement of fauna- both terrestrial and aquatic or creation of barriers for their movement? Provide the details.

No threatened, rare, endangered or endemic faunal species were observed during the survey in core zone. No displacement of fauna is envisaged due to this project. The proposed site and its surrounding urban set up do not support any habitat for any group of wild animals except a few small animals which are well adapted to urban areas.

##### 4.2 Any direct or indirect impacts on the avifauna of the area? Provide details.

No direct or indirect impact on avifauna is envisaged. However, after commissioning of the project, better environmental conditions may provide a better habitat to the avifauna of the area.

##### 4.3 Prescribe measures such as corridors, fish ladders etc. to mitigate adverse impacts on fauna.

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Measures such as corridors, fish ladders are not applicable for this project.

## 5. AIR ENVIRONMENT

### 5.1 Will the project increase atmospheric concentration of gases & result in heat islands? (Give details of background air quality levels with predicted values based on dispersion models taking into account the increased traffic generation as a result of the proposed constructions).

#### Background Air Quality:

For drawing up the baseline status of ambient air quality in the study area, ambient air quality monitoring in respect of PM<sub>10</sub>, PM<sub>2.5</sub>, SO<sub>2</sub>, NO<sub>x</sub>, and CO has been conducted in the study area adopting a 24-hours schedule. The detailed environmental monitoring report containing analysis results of soil, water, air and noise is enclosed as **Annex 9**.

#### Air Quality Modeling:

The main source of emissions from the project is the operation of the backup generators during grid power failure. Detailed air quality modeling will be carried out for predicting the concentration of different pollutants contributed by the project during operation of the backup generators.

There will be the provision of adequate stack height above ground level as per the CPCB guidelines to dilute the effect of DG emissions.

The marginal increase in traffic due to project is not going to cause any significant increase in atmospheric concentration of gases.

Since the power backup DG sets will be operated during power failure, vehicles will comply with latest emission norms and there will be large green area, effect of heat island will be negligible.

### 5.2 What are the impacts on generation of dust, smoke, odorous fumes or other hazardous gases? Give details in relation to all the meteorological parameters.

There will be burning of fuel through generator sets, traffic movements and operation of construction machines/ equipment at site. Construction activities will lead to dust generation, emission of NO<sub>x</sub> & SO<sub>x</sub>.

The impacts on the ambient air quality during construction phase will be temporarily and reversible in nature (for short duration) and will be restricted to only a small area. During operation phase, generator set will be having adequate stack height, there will be development of green area and maintenance of vehicles, all these efforts will reduce the impact.

### 5.3 Will the proposal create shortage of parking space for vehicles? Furnish details of the present level of transport infrastructure and measures proposed for improvement including the traffic management at the entry & exit to the project site.

#### Proposed Parking Facilities:

The details of proposed parking facilities proposed within the complex are given in the Table below. Traffic circulation plan & surface car parking is enclosed as **Annex 4**. The basement plans showing parking & services are enclosed as **Annex 7**.

**Details of Parking Facilities**

Description	Particulars	Unit
Total Parking required	9167	ECS
Total Proposed Parking	10416	ECS

#### Transport Infrastructure:

The project has access from the west side through service/ slip road parallel to NH-8. The project site is well connected to network of roads leading to various parts of NCR.

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Internal roads of optimum width along with adequate traffic signage will be provided for smooth and one-way movement of traffic. Separate entries and exits will be provided for segregation of the incoming and outgoing traffic. Adequate measures will be taken to manage the traffic within and outside the site.

**5.4 Provide details of the movement patterns with internal roads, bicycle tracks, pedestrian pathways, footpaths etc., with areas under each category.**

In the traffic circulation plan of the project, there will be proper entry and exit points for systematic control of the vehicular movement within the project. Wide internal road will be provided for the smooth traffic movement. The project has roads running on the periphery that will facilitate the movement of traffic. Internal roads, footpaths, ramps for basement with suitable width will also be provided. Adequate traffic signage and speed governors will be provided for smooth traffic movements. Adequate lighting arrangement will be provided covering all corners.

**5.5 Will there be significant increase in traffic noise & vibrations? Give details of the sources and the measures proposed for mitigation of the above.**

There will be no significant increase in traffic noise and vibrations.

There will be a marginal increase in the ambient noise due to traffic movement within the project area. The traffic movement will be only in daytime during the construction phase. In operational phase, only workers and visitors to the proposed project will come and vehicular movement due to them only will be occurring. The pollution will be in very small quantity and it will be further minimized by plantation on the road sides and around the periphery of whole project.

Proper internal road network will be designed as per the prevailing guidelines for smooth operation of traffic; impact on noise level due to the operational traffic will be negligible.

**5.6 What will be the impact of DG sets & other equipment on noise levels & vibration in & ambient air quality around the project site? Provide details.**

DG sets will be used for power back-up. So, DG sets will be the main source of air and noise pollution. Gaseous pollutants like NO<sub>2</sub>, SO<sub>2</sub>, CO, Particulates shall be generated from activities like burning of fuel through DG sets. HSD with low sulphur will be used. The DG sets will not be operational continuously and moreover these will be placed in suitable enclosures, hence no or minimal impact will be anticipated.

During operation, vehicular movement and operation of DG sets are the major sources of noise pollution. But both these activities- DG sets and vehicular movement will not have any significant impact on the people residing in the area.

Mitigation Measures for Impacts of DG Sets on Noise Quality:

- All the DG sets will be as per the E (P) Rule and noise level from the DG sets will be as per the prevailing standards.
- DG sets will be installed in the DG room to minimize the impact on ambient noise.
- DG room will be provided with acoustic lining/ treatment to insure 25 dB (A) insertion loss as per the regulations.
- Adequate exhaust mufflers will be provided as per norms to limit the noise.
- The DG sets will be built in damper for anti-vibration.
- The DG sets will be used during event of power failure only.

Impacts on Air Quality

Impacts on ambient air quality during operation due to emissions from the stacks attached to standby DG sets would be very less. However suitable mitigation measures will be adopted.

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Mitigation Measures for Impacts of DG Sets on Ambient Air Quality:

- DG sets will be used only during power failure
- DG sets will comply with the applicable emission norms.
- Adequate stack height for DG sets will be provided as per CPCB norms.
- During operation stage, monitoring of emissions from DG sets and ambient air quality will be carried out as per norms.

## 6. AESTHETICS

### 6.1 Will the proposed constructions in any way result in the obstruction of a view, scenic amenity or landscapes? Are these considerations taken into account by the proponents?

As the proposed site was vacant land and did not have any scenic amenity or landscaping in its surroundings so there was no possibility of obstruction of above-mentioned conditions. Moreover, the approval of the architectural plan of the building will be taken from local development authority.

The present project itself is planned with provisions of landscaping and green area development. This will surely enhance the aesthetic beauty of the area.

### 6.2 Will there be any adverse impacts from new constructions on the existing structures? What are the considerations taken into account?

The proposed construction will not have any adverse impact on the existing structures. There is adequate space to provide landscaping; the view from the main road will be very attractive and pleasing with the form and appearance of the project.

The development of the project area is as per the approved Gurgaon-Manesar Master plan, 2031. Hence, no adverse impacts are anticipated from new constructions on the existing structures in this area.

### 6.3 Whether there are any local considerations of urban form & urban design influencing the design criteria? They may be explicitly spelt out.

There are no local considerations of urban forms & urban design influencing the design criteria. The proposed site falls under the area of approved final development plan of Gurgaon City (2031 AD). The proposed expansion will be done within the designed site as per the defined building bye-laws of HSIIDC and DTCP Haryana.

### 6.4 Are there any anthropological or archaeological sites or artifacts nearby? State if any other significant features in the vicinity of the proposed site have been considered

There is no anthropological or archaeological site or artifacts in the vicinity or within 10 km of the proposed site. The nearest archaeological, historical & heritage sites are: Qutab Minar (9.1 km ENE).

## 7. SOCIO-ECONOMIC ASPECTS

### 7.1 Will the proposal result in any changes to the demographic structure of local population? Provide the details.

The proposed expansion of the project shall provide value addition to the existing infrastructure, as due to development of this project facility such as public transport, water supply, telex-communications, power lines, road maintenance etc. shall be upgraded in and around the project premises. The project is situated in the commercial zone and hence there will be no change in demographic structure. Details regarding the demographic structure of Gurgaon city is given in the table below:

#### Demographic Details of District Gurgaon (Haryana)

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S.No.	Particulars	Details
1	State	Haryana
2	District	Gurgaon
3	Total population	Person: 15,14,085 (Male: 8,17,274, Female: 6,96,811)
4	Growth Rate (2001-2011)	73.9%
5	Sex Ratio	853
6	Literacy Rate	Person: 84.4% (Male: 90.3, Female: 77.6%)

Source: Census Data of India, 2011.

## 7.2 Give details of the existing social infrastructure around the proposed project.

The project site is located in the development area under the Master Plan of Gurgaon. The ancillary infrastructure like roads, markets, public health, amenities, conveyance facilities already exist in the project influenced area.

## 7.3 Will the project cause adverse effects on local communities, disturbance to sacred sites or other cultural values? What are the safeguards proposed?

The building will be constructed within the designated site as per the existing Codes, Norms and Building bye-laws. There is no sacred site or cultural heritage site in nearby vicinity of proposed project. Hence no adverse impacts are envisaged. So, the proposed project will not cause any adverse effects on local communities or disturbance to sacred sites or other cultural values.

## 8. BUILDING MATERIALS

### 8.1 May involve the use of building materials with high-embodied energy. Are the construction materials produced with energy efficient processes? (Give details of energy conservation measures in the selection of building materials and their energy efficiency)

Though most of the construction materials to be used are conventional, energy efficient building materials, if available locally, will be used as specified in the Energy Conservation Building Code. The major materials required for construction of the proposed project will be steel, cement, bricks, metal, flooring tiles/ stones, sanitary and hardware items, electrical fittings, water, etc.

Following low-energy/ recycled material based finishes/products will be used in the exteriors (paving etc.) and interiors (flooring, doors/ windows, frames, interior wood finishes, paneling, false ceiling etc.), which use low-energy materials and products and industrial waste/ recycled products and minimize the use of wood as a natural resource.

- Use of ready mix concrete containing fly ash or PPC which contains fly ash
- Use of PPC (which contains minimum 15% of fly ash) in mortar and plaster
- Use of PPC or fly ash based paving blocks/ tiles and pre-cast elements
- Composite wood products such as hardboards, block-boards, plywood etc. made from recycled wood scrap & dusts.
- Fibrous gypsum plaster boards made from industrial wastes
- Finished concrete flooring, ceiling tiles, ceramic tiles etc. which are made from low embodied energy products & recycled materials or from resource efficient finishes

### 8.2 Transport and handling of materials during construction may result in pollution, noise & public nuisance. What measures are taken to minimize the impacts?

During the construction phase the air quality will have adverse impact. Construction activities especially related to handling of loose material likely to cause generation of fugitive dust that adversely impacts the air quality of the surrounding area of the project site. To minimize the impact, loose material will be either stacked or transported with proper covering.

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During construction phase the expected noise levels will be between 70-85 dB (A), which will decrease with increase in distance. Administrative as well as engineering control of noise will be implemented.

### 8.3 Are recycled materials used in roads and structures? State the extent of savings achieved?

Waste from construction like excavated earth, iron rods etc. will be recycled and reused as far as possible.

### 8.4 Give details of the methods of collection, segregation & disposal of the garbage generated during the operation phases of the project.

The details of collection, storage, recycle and disposal of solid wastes during operation stage are given in the **Table** below.

#### Solid Wastes Collection, Recycle & Disposal during Operation Phase

Quantity	Total 14.23 TPD (Biodegradable: 5.69 TPD + Non-biodegradable: 8.54 TPD)
Nature	Biodegradable: Waste vegetables and foods Non-biodegradable: Papers, cartons, thermocol, plastics, glass etc.
Collection and disposal	The municipal solid wastes generated from the project will be segregated into biodegradable waste, non-biodegradable waste, plastic waste, domestic hazardous waste and horticulture waste in separate bins as per Solid Waste Management Rules, 2016. The biodegradable wastes will be composted in on-site composting unit and the manure will be used for landscaping. The segregated non-biodegradable/ recyclable wastes will be disposed at MCG designated site through authorized vendors as per local norms.
Recycling	Recyclable wastes comprising paper, plastic, glass etc., will be disposed at MCG designated site through to authorized vendors.

Estimated quantity of solid waste to be generated in the project in operation phase and quantity of biodegradable and non-biodegradable/ recyclable waste are given in the table below.

#### Municipal Solid Waste Generation

Biodegradable	14.23 TPD
Non-biodegradable	5.69 TPD
Total:	8.54 TPD

#### Management of Other Wastes

Hazardous waste	Used or spent lube oil from backup DG sets will be carefully stored in HDPE drums in isolated covered facility. This waste oil will be disposed through authorized recyclers as per the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. Suitable care will be taken so that spills/ leaks of waste oil from storage could be avoided.
E-waste	E-waste (i.e. discarded electrical and electronic equipment including their components, consumables, parts and spares etc.) will be stored in a separate room within the premises and finally disposed through authorized recycler or designated take back service provider as per the E-Waste (Management) Rules, 2016.

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C&D waste	Construction and demolition waste (C&D waste) will consist of excess excavated earth and construction debris including cement bags, waste concrete and mortar, broken bricks, steel, wood, plastics, insulating and packaging materials etc. C&D wastes comprising of building materials, debris and rubble resulting from construction, repair & demolition of building will be segregated, stored separately within the premises and finally recycled and disposed to MCG authorized dumping site or processing facilities through authorized vendors as per the Construction and Demolition Waste Management Rules, 2016.
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## 9. ENERGY CONSERVATION

### 9.1 Give details of the power requirements, source of supply, backup source etc. What is the energy consumption assumed per square foot of built-up area? How have you tried to minimize energy consumption?

In construction phase grid power along with DG set of 1x500 KVA will be operated and Ultra low sulphur diesel (ULSD) will be used as fuel for DG sets. The details of power requirement, source, backup power arrangement (i.e. generators) during operation phase are given in the Table below.

**Power Requirement, Source and Backup Arrangement during Operation Phase**

Power requirement	60,900 KVA
Sources of power	Grid supply of Dakshin Haryana Bijli Vitaran Nigam Limited (DHBVNL)
Back-up power supply arrangement	Back-up DG sets of total capacity 67,500 kVA (6 X 2250 + 18 X 3000 kVA)
Stack height of DG	6 m above terrace of DG room or 30 m whichever is higher

Adequate measures have been proposed to minimize the energy consumption. Energy conservation measures are given below under item no. 9.7.

### 9.2 What type of and capacity of power back-up to you plan to provide?

During non-availability of grid supply the power supply will be provided by backup DG sets. Details are given in Table above.

### 9.3 What are the characteristics of the glass you plan to use? Provide specifications of its characteristics related to both short wave and long wave radiation?

Double glazing glass of suitable thickness will be used depending upon the panel size to keep the U value as per the requirement of ECBC. Characteristics of the proposed glass is given below under item no. 9.9.

### 9.4 What passive solar architectural features are being used in the building? Illustrate the applications made in the proposed project?

Passive architecture design features have been considered in the design of the development from the planning level. Building's longer façade is oriented to receive minimal direct solar radiation despite the site constraint. The design is based on optimized window to wall ratio with reduced heat gain and maximized day light penetration. High reflective (SRI) paints will be used for roof surface.

### 9.5 Does the layout of streets & buildings maximize the potential for solar energy devices? Have you considered the use of street lighting, emergency lighting and solar hot water systems for use in the building complex? Substantiate with details.

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Yes, the layout of streets & buildings will be designed to maximize the potential for solar energy devices. This is an office building and there will be minimum requirement of hot water. Solar lights will be provided for streets, landscape area and common areas. Solar water heating system will be provided to meet 20% of the hot water demand of the building as per norms.

**9.6 Is shading effectively used to reduce cooling / heating loads? What principles have been used to maximize the shading of Walls on the East and the West and the Roof? How much energy saving has been effected?**

Solar PV panels are intending to be installed in roof which will act as shading to prevent heat gain through roof surface. The shadow of the tree foliage along the boundary will prevent the heat gain through paved surface.

**9.7 Do the structures use energy-efficient space conditioning, lighting and mechanical systems? Provide technical details. Provide details of the transformers and motor efficiencies, lighting intensity and air-conditioning load assumptions? Are you using CFC and HCFC free chillers? Provide specifications.**

The project will be a LEED Certified Green Building ensuring energy conservation through energy efficient building envelope, lighting and HVAC system, use of renewable energy (Solar Energy), conservation of water through rain water harvesting system, and recycling of 100% wastewater treated up to tertiary level and other prescribed energy conservation initiatives required for certification.

The design of the building will be such that maximum use of natural lighting can be achieved. The walls, roofs and opening will be designed to achieve minimum influx of heat.

Energy Efficient Features and Energy Conservation Measures:

- Maximum utilization of natural light
- Energy efficient LED Lighting for entire development
- Use of solar lights in common areas
- Appropriate design to reduce heat gain and loss
- Roof-top thermal insulation, and U-value of roof and external wall as per ECBC
- Low U-value and low solar heat gain co-efficient (SHGC) for glazing glass as per ECBC
- Window-to-Wall Ratio shall be as per ECBC
- Energy efficient high COP water cooled chillers for HVAC system with CFC free refrigerant
- Energy efficient motors for AHUs, ventilation fans and cooling towers
- Variable speed pumping system for chilled water distribution system
- Selection of high efficiency fans for air handling units and ventilation system
- Cooling tower selection for minimum drift and noise level; energy efficient motors
- Power factor shall be maintained 0.95 or higher to reduce electrical power distribution losses
- Use of timers and photoelectric sensors to switch ON/ OFF external landscape & facade lighting
- Transformers shall have minimum no load losses as compared to conventional transformers
- Pumps & equipment selected for energy efficient operation.

**9.8 What are the likely effects of the building activity in altering the micro-climates? Provide a self-assessment on the likely impacts of the proposed construction on creation of heat island & inversion effects?**

The building will use energy efficient and environment friendly designs that will control formulation of heat island effect. There will also be green cover at the site to reduce formation of heat island. Passive design concepts have been used to minimize the energy consumption and maximize the energy efficiency.

Heat emission from the proposed project and associated operations can be from the sources like: Heat absorbed and radiated from the paved and concrete structures, heat generated from equipments/appliances. However, the heat generated will not be significant and will be dissipated by the lush green provided within the project. Hence, it can be concluded that the heat island effect shall not be a concern for the proposed project and will have an overall positive effect on the microclimate of the area.

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Due to the proposed project there would be insignificant emission of air pollutants by vehicular movements and occasional use of DG sets, hence no heat island effect is envisaged; the AQIP report enclosed shows the impact and the mitigating features.

To reduce the heat load reflective insulated glass shall be used in fenestrations to cut on heat loads and subsequently capital & operating cost of air conditioning.

**9.9 What are the thermal characteristics of the building envelope? (a) roof; (b) external walls; and (c) fenestration? Give details of the material used and the U-values or the R-values of the individual components.**

Various parameters like building envelope, HVAC system, pumping, lighting, electrical power & motors etc. of the building will meet the requirements as specified in the Energy Conservation Building Code (ECBC), 2017, applicable for such buildings.

**Thermal Characteristics of the Building Envelope**

Component	Proposed Materials & Thickness	Parameter	Target Value (Prescriptive)	Prescribed as per ECBC
Roof	6" Thick RCC Slab with 75 mm thick EPS under deck insulation	U-Value (W/m <sup>2</sup> .°C)	< 0.33	< 0.33
External Wall	8" AAC Block, 1/2" internal plaster and 1/2" external sand faced plaster	U-Value (W/m <sup>2</sup> .°C)	< 0.4	< 0.4
Fenestration	Double Glazed Glass	U-Value (W/m <sup>2</sup> .°C)	< 3.0	< 3.0
		SHGC	< 0.27	< 0.27

If the U-values of the roof, external wall and glazing of the building do not meet the prescriptive requirements, the proposed building will meet the requirements of ECBC through Whole Building Performance Method as specified in the Energy Conservation Building Code (ECBC).

**9.10 What precautions & safety measures are proposed against fire hazards? Furnish details of emergency plans.**

Adequate fire protection facilities will be installed including fire detectors, fire alarm and firefighting system to guard the building against fires. All fire protection facilities are designed as per the latest National Building Code and local fire norms. The approvals in this regard will be obtained prior to installation of the fire protection equipments. Firefighting layout plan showing location of yard hydrants in enclosed as **Annex 5**.

Fire extinguishing system shall include the following:

- Fire extinguishers
- Hose reel and wet riser
- Yard hydrants
- Automatic sprinkler system in the building
- Manually operated electric fire alarm system
- Automatic fire detection and alarm system
- Underground and terrace level fire water storage tanks
- Electric and diesel driven fire pumps

Firefighting and emergency plan will include:

- Fire detection and alarm system
- Fire signage & fire exits in the building
- Public address system and designated assembly area
- Firefighting system including fire water tanks, pumps, hydrants & fire extinguishers
- Training and mock drills for firefighting crews as per norms
- Emergency plan booklet for fire including phone numbers

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**9.11 If you are using glass as wall material provides details and specifications including emissivity and thermal characteristics.**

Glass will not be used as a wall material.

**9.12 What is the rate of air infiltration into the building? Provide details of how you are mitigating the effects of infiltration.**

Reduced air infiltration combined with proper ventilation can not only reduce energy consumption but it can also improve the quality of indoor air. The ventilation system will be designed as per NBC.

**9.13 To what extent the non-conventional energy technologies are utilized in the overall energy consumption? Provide details of the renewable energy technologies used.**

Solar energy will be used; no other technologies are viable in this case. Solar energy will be used to meet various energy requirements of the project such as:

**Use of Solar Energy**

Solar photovoltaic power panels	Solar photovoltaic power panels (3% of the sanctioned load as per the HAREDA norms).
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**10. ENVIRONMENT MANAGEMENT PLAN**

The Environment Management Plan would consist of all mitigation measures for each item wise activity to be undertaken during the construction, operation and the entire life cycle to minimize adverse environmental impacts as a result of the activities of the project. It would also delineate the environmental monitoring plan for compliance of various environmental regulations. It will state the steps to be taken in case of emergency such as accidents at the site including fire.

Proposed Environmental Mitigation Measures

These measures together constitute part of Environmental Management Plan (EMP). The environmental mitigation measures for construction and operation phases have been given in the following **Table**.

**Proposed Environmental Mitigation Measures**

Area	Mitigation Measures
	<b>Construction Stage:</b>
Water quality	<ul style="list-style-type: none"> <li>Toilet and drinking water facilities for construction workers has been provided by the contractor at the construction site to avoid unhygienic condition at site.</li> <li>Sewage from toilets at construction site are being collected in a sump and disposed HUDA STP through authorized tankers.</li> </ul>
Air quality	<ul style="list-style-type: none"> <li>Barricades of sufficient height all along the project boundary has been erected to prevent dispersion of dust and noise</li> <li>Regular sprinkling of water on roads and vulnerable areas of the construction site is being carried out for dust suppression.</li> <li>Properly tuned construction machinery &amp; vehicles in good working condition with low noise &amp; emission are being used and engines are turned off when not in use. DG sets to comply with emission norms &amp; stack height regulations.</li> <li>Construction materials are being properly stored at the storage yard with proper shades and covers located at the off-site.</li> <li>Trucks carrying construction materials and debris are being suitably covered by tarpaulin and plastic sheets.</li> <li>Use of mask by construction workers.</li> </ul>
Noise level	<ul style="list-style-type: none"> <li>Enclosed/ canopy type DG sets are being used.</li> <li>Protective gears such as ear mufflers etc. are being provided to construction personnel exposed to high noise levels.</li> </ul>

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Area	Mitigation Measures
Solid wastes	<ul style="list-style-type: none"> <li>Construction wastes are being recycled and excess construction debris are being disposed at designated places in tune with the local norms.</li> <li>Municipal solid wastes from construction site are being disposed at MCG designated dumping site through authorized vendors.</li> </ul>
Landscape	<ul style="list-style-type: none"> <li>Appropriate landscape including plantation of evergreen and ornamental flowering trees, palms, shrubs and ground covers at open spaces within the complex will be done, which would serve the dual purpose of controlling fugitive dust and improving the aesthetics of the area.</li> </ul>
Health & Safety	<ul style="list-style-type: none"> <li>Personal protective equipment (PPE) and other safety measures are being provided to the construction workers as per occupational safety norms to prevent accidents/hazards.</li> <li>First aid and health checkup facility are being provided at the construction site.</li> </ul>
	<b>Operation Stage:</b>
Water quality	<ul style="list-style-type: none"> <li>Sewage will be treated up to the tertiary level in the on-site STP.</li> <li>Entire treated sewage will be reused for cooling, toilet flushing and horticulture.</li> <li>Regular monitoring of STP effluent quality will be carried out as per norms.</li> </ul>
Air quality	<ul style="list-style-type: none"> <li>Back up DG sets will comply the applicable emission norms.</li> <li>Adequate stack height for DG sets will be provided as per norms.</li> <li>Back up DG sets will be used only during power failure.</li> <li>Regular monitoring of emissions from DG sets and ambient air quality will be carried out as per norms.</li> </ul>
Noise level	<ul style="list-style-type: none"> <li>DG sets will be installed in the basement to minimize the vibration and impact on ambient noise.</li> <li>DG room will be treated acoustically as per norms to control noise from DG sets.</li> <li>Pumps, Compressors, DG sets etc. will be properly maintained for fuel efficiency and noise control.</li> <li>Personal protective equipment will be provided to the maintenance staff working in high noise areas.</li> </ul>
Solid wastes	<ul style="list-style-type: none"> <li>Solid wastes will be segregated into biodegradable &amp; non-biodegradable components.</li> <li>Biodegradable wastes will be composted in an on-site composting unit and the manure will be used for landscaping.</li> <li>Non-biodegradable/ recyclable wastes will be disposed at MCG designated dumping site through authorized vendors.</li> </ul>
Hazardous waste	<ul style="list-style-type: none"> <li>Used/spent oil from DG sets will be temporarily stored in an isolated area with proper marking &amp; restriction and finally sold to registered recyclers as per HW rules.</li> </ul>
Rainwater harvesting	<ul style="list-style-type: none"> <li>Adequate rainwater harvesting pits will be provided for collection of rainwater and recharge into the groundwater.</li> </ul>
Fire protection	<ul style="list-style-type: none"> <li>Adequate fire protection facilities will be installed including fire detectors, fire alarm and fire fighting system as per National Building Code of India.</li> <li>Fire fighting training &amp; mock drills will be conducted at regular intervals as per norms and safety manual</li> </ul>
Landscape	<ul style="list-style-type: none"> <li>Proper maintenance of landscape round the year including replacement of the decayed plants.</li> </ul>
Health & Safety	<ul style="list-style-type: none"> <li>Adequate safety measures will be provided to the maintenance staff complying to the occupational safety manuals to prevent accidents/hazards.</li> <li>First aid and health checkup facility will be provided at the building.</li> </ul>
Others	<ul style="list-style-type: none"> <li>The building will be provided with disabled-friendly design, timber-free construction, energy efficient lighting &amp; ventilation, and control of indoor environment.</li> <li>Undertaking all necessary pollution control measures to maintain the emissions and discharges within the prescribed/stipulated limits.</li> </ul>

Environmental Monitoring Plan

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The environmental monitoring plan during the construction and operation phases of the project including attribute, number and location of monitoring stations, frequency of sampling and parameters to be covered is summarized in the following **Tables**.

During the construction phase, the contractor will be responsible for the environmental monitoring under the supervision of site-in-charge. The operational phase environmental monitoring will be conducted under the supervision of Building Manager. Monitoring will be get carried out by recognized laboratories.

#### Environmental Monitoring Plan – Construction Phase

Attribute	Monitoring Location	Parameters	Frequency
Ambient Air Quality	At 1 location at boundary of the project site.	PM <sub>10</sub> , PM <sub>2.5</sub> , SO <sub>2</sub> , NO <sub>x</sub> and CO	Twice a year or as per conditions of EC
Ambient Noise	At 1 location at boundary of the project site.	Day and night equivalent noise level	Twice a year or as per conditions of EC
Ground water	At 1 location nearest to the project site.	As per standards	Twice a year or as per conditions of EC
Soil	At 1 location outside the project site.	As per standards	Twice a year or as per conditions of EC

#### Environmental Monitoring Plan – Operation Phase

Attribute	Monitoring Location	Parameters	Frequency
DG set emissions	DG stacks	SPM, SO <sub>2</sub> , NO <sub>x</sub>	Twice a year or as per conditions of EC or as per requirement of SPCB
DG set noise	At 0.5 m distance from DG enclosure/ DG room	Noise level	Twice a year or as per conditions of EC or as per requirement of SPCB
Sewage Treatment Plant	Inlet and Outlet of STP	pH, BOD, Suspended Solid, Oil & Grease	Twice a year or as per conditions of EC or as per requirement of SPCB
Ambient Air Quality	At 1 location (at boundary of the project site along predominant wind direction)	PM <sub>10</sub> , PM <sub>2.5</sub> , SO <sub>2</sub> , NO <sub>x</sub> and CO	Twice a year or as per conditions of EC or as per requirement of SPCB
Ambient Noise	At 1 location (at boundary of the project site nearest to adjoining residential area)	Day and night equivalent noise level	Twice a year or as per conditions of EC or as per requirement of SPCB

#### Environment Management Cell

The composition of the Environment Management Cell and responsibilities of its various members are given in the **Table** below.

#### Environment Management Cell

SN	Level & Person	Proposed Responsibility
1.	Corporate Level: Environment Department	<ul style="list-style-type: none"> <li>Environmental policy and directions</li> <li>Overall responsibility for environment management and decision making for all environmental issues</li> <li>Ensuring legal compliance and interaction with regulatory agencies</li> </ul>
2.	Project Level (Construction): Site In-charge of the Contractor	<ul style="list-style-type: none"> <li>Environmental management &amp; pollution control during construction stage</li> <li>Installation of pollution control facilities and implementation of the conditions of Environmental Clearance and Consent to Establish</li> <li>Environmental monitoring during construction stage</li> </ul>

**Project: Approval of terms of Reference for Expansion of Environmental Clearance for Shopping/Commercial Building on 32.36 acres (DLF Downtown formally known as Mall of India) at Sector 25A, Gurugram, Haryana by M/s DLF Limited.**

**Form 1A**

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		<ul style="list-style-type: none"> <li>• Secondary responsibility for ensuring legal compliance during construction stage</li> </ul>
3.	Project Level (Operation): Building Manager	<ul style="list-style-type: none"> <li>• Environmental management and operation &amp; maintenance of pollution control facilities during operation stage</li> <li>• Environmental monitoring during operation stage</li> <li>• Secondary responsibility for environment management and decision making for all environmental issues</li> <li>• Secondary responsibility for ensuring legal compliance and interaction with regulatory agencies during operation stage</li> </ul>

Project: Approval of terms of Reference for Expansion of Environmental Clearance for Shopping/Commercial Building on 32.36 acres (DLF Downtown formally known as Mall of India) at Sector 25A, Gurugram, Haryana by M/s DLF Limited.

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### **PRE-FEASIBILITY REPORT (PFR) / CONCEPTUAL PLAN OF THE PROJECT**

#### **Expansion of Environmental Clearance for Shopping/Commercial Building on 32.36 acres (DLF Downtown formally known as Mall of India) at Sector 25A, Gurugram, Haryana**

#### **1.0 Project Background**

The proposed expansion of Environmental Clearance for Shopping/Commercial Building on 32.36 acres (DLF Downtown formally known as Mall of India) at Sector 25A, Gurugram, Haryana by M/s DLF Limited. The total plot area of the project is 130956.066 sqm (32.36 acres). The site is earmarked for development of commercial establishments as per the local development/ zoning plan. Main use of the building will be as shopping/ commercial building including office, retail, and multiplex. The project site is well connected to network of roads leading to various parts of NCR through SPR and NH8.

The proposed building will be designed and constructed within the designated site as per the defined zoning plan, building bye-laws, National Building Code 2016, Haryana Building Code 2017 and DTCP norms. The Development Licence and zoning for the land has been granted by DTCP. The project will be developed by M/s DLF Limited.

#### **2.0 Salient Features of the Project**

SN	Description	Particulars	Unit
<b>GENERAL</b>			
1	Plot Area	130956.066	SQM
2	Proposed Built Up Area	875074	SQM
3	Max Height of Building (Upto Mummy Machine rm.)	71.25	M
4	Max No of Floors	5B+GF+15	NOS
5	Cost of Project	3498	CR
6	Expected Population	78926	PERSONS
7	Permissible Ground Coverage Area (@60%)	78573.640	SQM
8	Proposed Ground Coverage Area	74307.1	SQM
9	Permissible FAR Area (3.5)	458346.231	SQM
10	Proposed FAR Area	457132.640	SQM
11	Proposed Non FAR Area	417941.36	SQM
12	Proposed Built Up Area	875074	SQM
<b>WATER</b>			
13	Total Water Requirement	3881.36	KLD
14	Fresh water requirement	1361.17	KLD
15	Waste water Generation	2364.60	KLD
16	Proposed STP Capacity	3500	KLD
17	Treated Water Available for Reuse	2128.14	KLD
18	Recycled Water	2520.19	KLD
19	Additional Treated water required	392.05	KLD
<b>RAIN WATER HARVESTING</b>			
20	Rainwater Harvesting Potential	1456	CUM
21	Rainwater Collection Tank (Already Constructed)	660	CUM
22	No of RWH of Pits (Proposed)	16	NOS
23	No of RWH of Pits (Already Constructed)	03	NOS
<b>PARKING</b>			
24	Total Parking required	9167	ECS
25	Total Proposed Parking	10416	ECS
<b>GREEN AREAS</b>			
26	Required Green Area (20%of Plot Area)	26191.21	SQM
27	Proposed Green Area (20.03% of Plot Area)	26228.15	SQM
<b>WASTE GENERATION</b>			
28	Municipal Solid Waste Generation	14.23	TPD
29	Bio Degradable waste	5.69	TPD

Project: Approval of terms of Reference for Expansion of Environmental Clearance for Shopping/Commercial Building on 32.36 acres (DLF Downtown formally known as Mall of India) at Sector 25A, Gurugram, Haryana by M/s DLF Limited.

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30	Quantity of Sludge Generated from STP	1050	KG/DAY
<b>POWER</b>			
31	Total Power Requirement	60900	KVA
32	DG set backup	67500	KVA

### 3.0 Details of Parking Facilities

Description	Particulars	Unit
Total Parking required	9167	ECS
Total Proposed Parking	10416	ECS

### 4.0 Power Requirement, Source and Backup Arrangement

Power requirement	60900 KVA
Sources of power	Grid supply of Dakshin Haryana Bijli Vitaran Nigam Limited (DHBVNL)
Back-up power supply arrangement	Back-up DG sets of total capacity 67500 kVA (6 X 2250 + 18 X 3000 kVA)
Stack height of DG	6 m above terrace of DG room or 30 m whichever is higher

### 5.0 Occupancy Details

#### POPULATION DETAILS

	Total Area /Room/Seat	Population	Total Population
<b>A- Calculation of water requirement for Offices &amp; Retails</b>			
Office staff	2,75,890.74	10 sq.m./ person	27589
Office visitor		15% of total staff of offices	4138
Retail Staff for Lower & Upper Ground floor	76,543.84	10 % of 3Sqm/Person	2551
Retail Visitors for Lower & Upper Ground floor	76,543.84	90 % of 3Sqm/Person	22963
Retail Staff for upper floor	93,802.71	10 % of 6Sqm/Person	1563
Retail Visitors for upper floor	93,802.71	90 % of 6Sqm/Person	14070
Food court	10,890.34	1.8 sq.m./ seat	6050
		<b>Grand Total</b>	<b>78926</b>

Note: Population projection has been done as per criteria given in NBC 2016

### 6.0 Water Requirement, Source and Water Balance

#### Water Calculation during Operation Stage

Project	Downtown Commercial site (32.36 Acres) at Sec 25A, Gurugram.				
	Total Area /Room/Seat	Population	Total Population	Water Demand Lit./ day	Total Water Demand (in KLD)
<b>A- Calculation of water requirement for Offices &amp; Retails</b>					
Office staff	2,75,890.74	10 sq.m./ person	27589	45	1241.51
Office visitor		15% of total staff of offices	4138	15	62.08
Retail Staff for Lower	76,543.84	10 % of	2551	45	114.82

Project: Approval of terms of Reference for Expansion of Environmental Clearance for Shopping/Commercial Building on 32.36 acres (DLF Downtown formally known as Mall of India) at Sector 25A, Gurugram, Haryana by M/s DLF Limited.

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& Upper Ground floor		3Sqm/Person			
Retail Visitors for Lower & Upper Ground floor	76,543.84	90 % of 3Sqm/Person	22963	15	<b>344.45</b>
Retail Staff for upper floor	93,802.71	10 % of 6Sqm/Person	1563	45	<b>70.35</b>
Retail Visitors for upper floor	93,802.71	90 % of 6Sqm/Person	14070	15	<b>211.06</b>
Food court	10,890.34	1.8 sq.m./ seat	6050	70	<b>423.51</b>
Irrigation water requirement		26228.15 sq.m			<b>131.14</b>

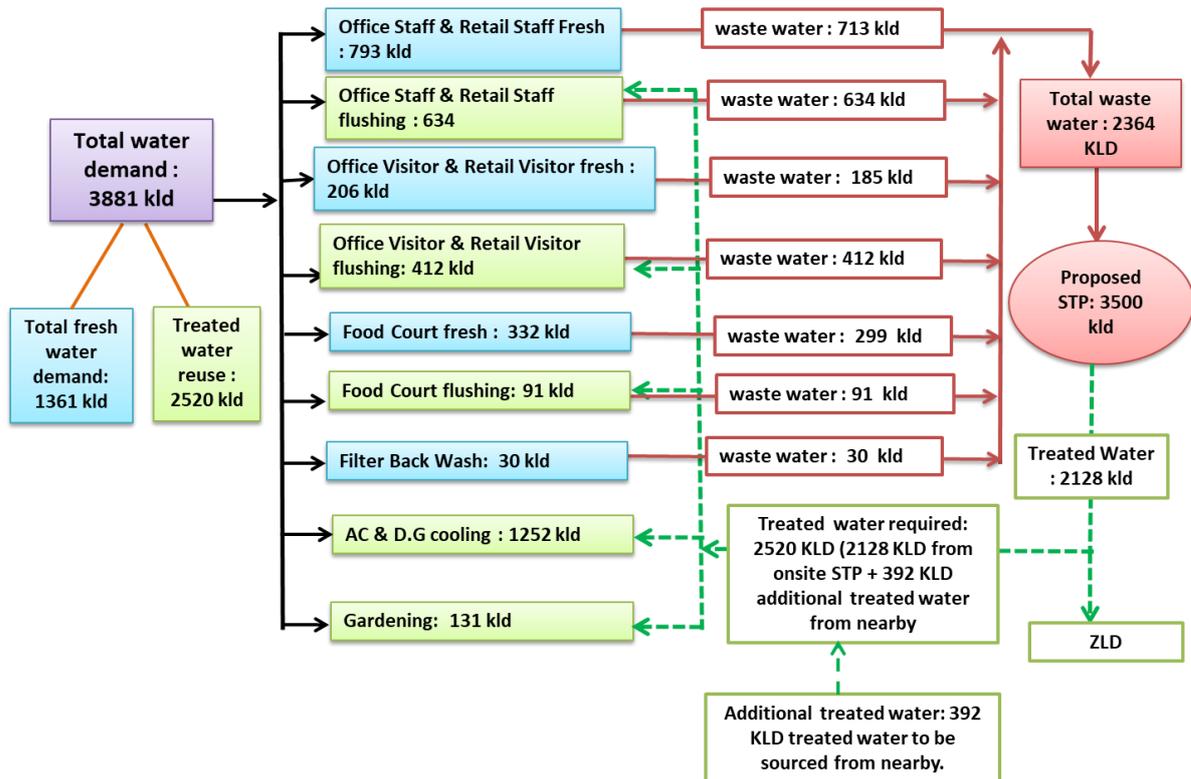
#### Water Requirement during Operation Stage

	Total		Domestic		Flushing	
Office Staff & Retail Staff	1426.68	KLD	792.60	KLD	634.08	KLD
Office visitor & Retail visitor	617.58	KLD	205.86	KLD	411.72	KLD
Food court	423.51	KLD	332.76	KLD	90.75	KLD
Irrigation Demand	131.14	KLD	0.00	KLD	131.14	KLD
Filter backwash	29.95	KLD	29.95	KLD	0.00	KLD
AC & DG cooling demand	1252.50	KLD	0.00	KLD	1252.50	KLD
<b>TOTAL</b>	<b>3881.36</b>	<b>KLD</b>	<b>1361.17</b>	<b>KLD</b>	<b>2520.19</b>	<b>KLD</b>

#### Water Source during Operation Stage

SN	Source	Quantity (kld)
1	Fresh water from municipal supply	<b>1361 KLD</b>
2	Treated Water Requirement	<b>2520 KLD</b> (2128 KLD from onsite STP+ 392 KLD additional treated water from nearby STP)
	<b>Total water source</b>	<b>3881</b>

### WATER BALANCE DIAGRAM



### 7.0 Rain Water Harvesting

#### Rain Water Harvesting Details

Description	Particulars	Unit
Rainwater Harvesting Potential	1456	CUM
Rainwater Collection Tank (Already Constructed)	660	CUM
No of RWH of Pits (Proposed)	16	NOS
No of RWH of Pits (Already Constructed)	03	NOS

#### Rain Water Harvesting Calculation

RAIN WATER HARVESTING CALCULATION FOR(DOWN TOWN, GURUGRAM)-32.36 acre		
The capacity of tank and recharge pit is designed to retain runoff for at least 15 minutes of rain fall of the peak intensity.		
Peak Rainfall in one hour	=	100 mm / hr
Peak Rainfall in 15 minutes, R	=	100/4
Say,	=	25 mm
	=	0.025 m.
Total catchment area, (Plot Area)	=	130957
Proposed Ground Coverage	=	51218
Road/Parking/Paved area	=	46316

Project: Approval of terms of Reference for Expansion of Environmental Clearance for Shopping/Commercial Building on 32.36 acres (DLF Downtown formally known as Mall of India) at Sector 25A, Gurugram, Haryana by M/s DLF Limited.

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Green area (@ 20.03% of plot area as/submitted earlier)	=	26228.15
<b>Total Calculated Runoff (15min peak)</b>	=	<b>1455.29</b>
<b>Rain Water Collection Tank</b>	=	<b>660.00</b>
<b>Rain Water Available for Discharge</b>	=	<b>795.29</b>
<b>Provided Nos of Rain Water Harvesting Pits (TotalCapacity of De-silting Chamber + Harvesting Pit)</b>	=	<b>16</b>

### 7.0 Green Area and Number of Trees

Plot area for development: 130956.066 m<sup>2</sup>

Type of Green Area	Proposed Green Area (m2)	% of Plot Area
<b>Total green area</b>	<b>26228.15</b>	<b>20.03%</b>

No. of tree plantation required (1 tree per 80 m2 of plot area for development) = 130956.066 m2 plot area / 80 m2 per tree =	1636.95
No. of tree plantation proposed	1650

### 8.0 Sewage Quantity, Treatment, Reuse & Disposal

Quantity of sewage	2364 KLD
Collection of sewage	Sewage generated during the operation phase will be collected through underground sewerage system (pipe drain) for treatment in STP. Separate storm water drainage system will be provided for rain water.
Treatment of sewage	Sewage will be treated up to the tertiary level in the on-site Sewage Treatment Plant of Capacity 3500 KLD (i.e., 1 no. STP 2000 KLD + 1 no. 1500 KLD) based on MBR technology. All parameters of the STP treated effluent shall be maintained as per EP Rules, 1986/ CPCB standards.
Reuse/recycle and Disposal of treated sewage	During normal operations, there will be zero discharge, as the entire (100%) treated sewage will be reused and recycled for cooling, horticulture and toilet flushing
Location of the STP	Basement/ Underground within project site

### 9.0 Solid Wastes Collection, Recycle & Disposal

Quantity	Total 14.23 TPD (Biodegradable: 5.69 TPD + Non-biodegradable: 8.54 TPD)
Nature	Biodegradable: Waste vegetables and foods Non-biodegradable: Papers, cartons, thermocol, plastics, glass etc.
Collection and disposal	The municipal solid wastes generated from the project will be segregated into biodegradable waste, non-biodegradable waste, plastic waste, domestic hazardous waste and horticulture waste in separate bins as per Solid Waste Management Rules, 2016. The biodegradable wastes will be composted in on-site composting unit and the manure will be used for landscaping. The segregated non-biodegradable/ recyclable wastes will be disposed at MCG designated site through authorized vendors as per local norms.

Recycling	Recyclable wastes comprising paper, plastic, glass etc., will be disposed at MCG designated site through to authorized vendors.
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## 10.0 Energy Conservation Measures

### **Energy Efficient Features and Energy Conservation Measures:**

- Maximum utilization of natural light
- Energy efficient LED Lighting for entire development
- Use of solar lights in common areas
- Appropriate design to reduce heat gain and loss
- Roof-top thermal insulation, and U-value of roof and external wall as per ECBC
- Low U-value and low solar heat gain co-efficient (SHGC) for glazing glass as per ECBC
- Window-to-Wall Ratio shall be as per ECBC
- Energy efficient high COP water cooled chillers for HVAC system with CFC free refrigerant
- Energy efficient motors for AHUs, ventilation fans and cooling towers
- Variable speed pumping system for chilled water distribution system
- Selection of high efficiency fans for air handling units and ventilation system
- Cooling tower selection for minimum drift and noise level; energy efficient motors
- Power factor shall be maintained 0.95 or higher to reduce electrical power distribution losses
- Use of timers and photoelectric sensors to switch ON/ OFF external landscape & facade lighting
- Transformers shall have minimum no load losses as compared to conventional transformers
- Pumps & equipment selected for energy efficient operation.

### **Use of Solar Energy**

Solar photovoltaic power panels	Solar photovoltaic power panels of minimum (3% of the sanctioned load as per the HAREDA norms).
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### **Energy Efficient Building Materials:**

- Use of ready mix concrete containing fly ash or PPC which contains fly ash
- Use of PPC (which contains minimum 15% of fly ash) in mortar and plaster
- Use of PPC or fly ash based paving blocks/ tiles and pre-cast elements
- Composite wood products such as hardboards, block-boards, plywood etc. made from recycled wood scrap & dusts.
- Fibrous gypsum plaster boards made from industrial wastes
- Finished concrete flooring, ceiling tiles, ceramic tiles etc. which are made from low embodied energy products & recycled materials or from resource efficient finishes

## 11.0 Fire Protection System

Fire fighting and emergency plan will include:

- Fire detection and alarm system
- Fire signage & fire exits in the building
- Public address system and designated assembly area
- Fire fighting system including fire water tanks, pumps, hydrants & fire extinguishers
- Training and mock drills for fire fighting crews as per norms
- Emergency plan booklet for fire including phone numbers

## 12.0 Environmental Management Plan

### **Proposed Environmental Mitigation Measures**

Area	Mitigation Measures
	<b>Construction Stage:</b>
Water quality	<ul style="list-style-type: none"> <li>• Toilet and drinking water facilities for construction workers has been provided by the contractor at the construction site to avoid unhygienic condition at site.</li> <li>• Sewage from toilets at construction site are being collected in a sump and disposed HUDA STP through authorized tankers.</li> </ul>
Air quality	<ul style="list-style-type: none"> <li>• Barricades of sufficient height all along the project boundary has been erected to</li> </ul>

Area	Mitigation Measures
	<p>prevent dispersion of dust and noise</p> <ul style="list-style-type: none"> <li>• Regular sprinkling of water on roads and vulnerable areas of the construction site is being carried out for dust suppression.</li> <li>• Properly tuned construction machinery &amp; vehicles in good working condition with low noise &amp; emission are being used and engines are turned off when not in use. DG sets to comply with emission norms &amp; stack height regulations.</li> <li>• Construction materials are being properly stored at the storage yard with proper shades and covers located at the off-site.</li> <li>• Trucks carrying construction materials and debris are being suitably covered by tarpaulin and plastic sheets.</li> <li>• Use of mask by construction workers.</li> </ul>
Noise level	<ul style="list-style-type: none"> <li>• Enclosed/ canopy type DG sets are being used.</li> <li>• Protective gears such as ear mufflers etc. are being provided to construction personnel exposed to high noise levels.</li> </ul>
Solid wastes	<ul style="list-style-type: none"> <li>• Construction wastes are being recycled and excess construction debris are being disposed at designated places in tune with the local norms.</li> <li>• Municipal solid wastes from construction site are being disposed at MCG designated dumping site through authorized vendors.</li> </ul>
Landscape	<ul style="list-style-type: none"> <li>• Appropriate landscape including plantation of evergreen and ornamental flowering trees, palms, shrubs and ground covers at open spaces within the complex will be done, which would serve the dual purpose of controlling fugitive dust and improving the aesthetics of the area.</li> </ul>
Health & Safety	<ul style="list-style-type: none"> <li>• Personal protective equipment (PPE) and other safety measures are being provided to the construction workers as per occupational safety norms to prevent accidents/ hazards.</li> <li>• First aid and health checkup facility are being provided at the construction site.</li> </ul>
<b>Operation Stage:</b>	
Water quality	<ul style="list-style-type: none"> <li>• Sewage will be treated up to the tertiary level in the on-site STP.</li> <li>• Entire treated sewage will be reused for cooling, toilet flushing and horticulture.</li> <li>• Regular monitoring of STP effluent quality will be carried out as per norms.</li> </ul>
Air quality	<ul style="list-style-type: none"> <li>• Back up DG sets will comply the applicable emission norms.</li> <li>• Adequate stack height for DG sets will be provided as per norms.</li> <li>• Back up DG sets will be used only during power failure.</li> <li>• Regular monitoring of emissions from DG sets and ambient air quality will be carried out as per norms.</li> </ul>
Noise level	<ul style="list-style-type: none"> <li>• DG sets will be installed in the basement to minimize the vibration and impact on ambient noise.</li> <li>• DG room will be treated acoustically as per norms to control noise from DG sets.</li> <li>• Pumps, Compressors, DG sets etc. will be properly maintained for fuel efficiency and noise control.</li> <li>• Personal protective equipment will be provided to the maintenance staff working in high noise areas.</li> </ul>
Solid wastes	<ul style="list-style-type: none"> <li>• Solid wastes will be segregated into biodegradable &amp; non-biodegradable components.</li> <li>• Biodegradable wastes will be composted in an on-site composting unit and the manure will be used for landscaping.</li> <li>• Non-biodegradable/ recyclable wastes will be disposed at MCG designated dumping site through authorized vendors.</li> </ul>
Hazardous waste	<ul style="list-style-type: none"> <li>• Used/spent oil from DG sets will be temporarily stored in an isolated area with proper marking &amp; restriction and finally sold to registered recyclers as per HW rules.</li> </ul>
Rainwater harvesting	<ul style="list-style-type: none"> <li>• Adequate rainwater harvesting pits will be provided for collection of rainwater and recharge into the groundwater.</li> </ul>
Fire protection	<ul style="list-style-type: none"> <li>• Adequate fire protection facilities will be installed including fire detectors, fire alarm and fire fighting system as per National Building Code of India.</li> <li>• Fire fighting training &amp; mock drills will be conducted at regular intervals as per norms and safety manual</li> </ul>

Project: Approval of terms of Reference for Expansion of Environmental Clearance for Shopping/Commercial Building on 32.36 acres (DLF Downtown formally known as Mall of India) at Sector 25A, Gurugram, Haryana by M/s DLF Limited.

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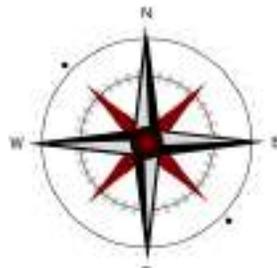
Area	Mitigation Measures
Landscape	<ul style="list-style-type: none"> <li>• Proper maintenance of landscape round the year including replacement of the decayed plants.</li> </ul>
Health & Safety	<ul style="list-style-type: none"> <li>• Adequate safety measures will be provided to the maintenance staff complying to the occupational safety manuals to prevent accidents/ hazards.</li> <li>• First aid and health checkup facility will be provided at the building.</li> </ul>
Others	<ul style="list-style-type: none"> <li>• The building will be provided with disabled-friendly design, timber-free construction, energy efficient lighting &amp; ventilation, and control of indoor environment.</li> <li>• Undertaking all necessary pollution control measures to maintain the emissions and discharges within the prescribed/stipulated limits.</li> </ul>

**ANNEXURE - A1**

**Project Site Location Map**

# PROJECT SITE LOCATION ON GOOGLE EARTH

872



2 KM



Project site Coordinate	28°30'07.97" N, 77°05'43.02" E
★	Project Site
—	Road
—	Rapid Metro
—	Haryana Delhi Border

**ANNEXURE - A2**

**500 mts Buffer Map of Project Site**

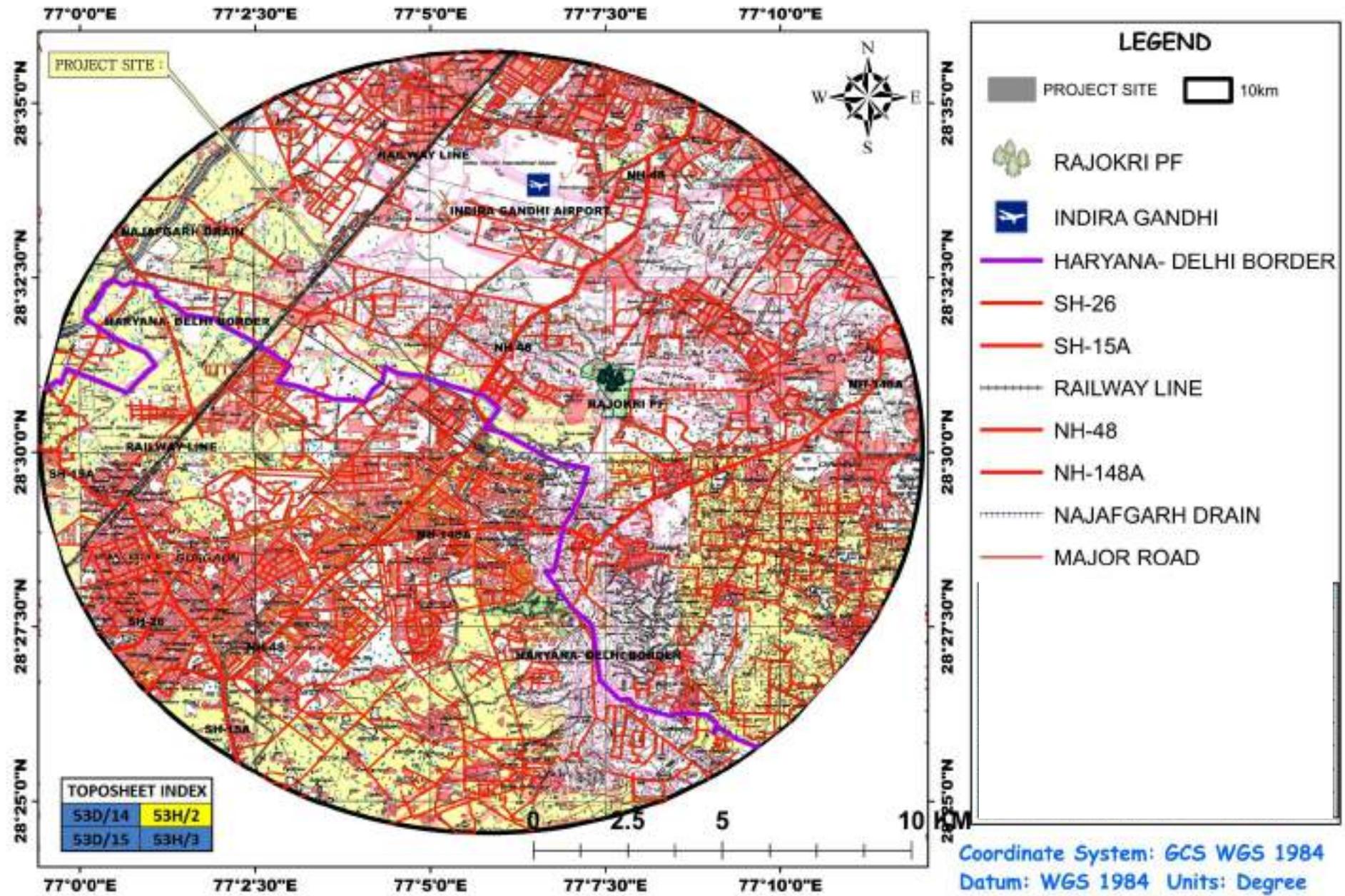


**ANNEXURE - A3**

**10 km Radius Topomap**

# 10 KM SENSITIVITY MAP OF PROJECT SITE ON GEOREFENCED TOPOSHEET

876



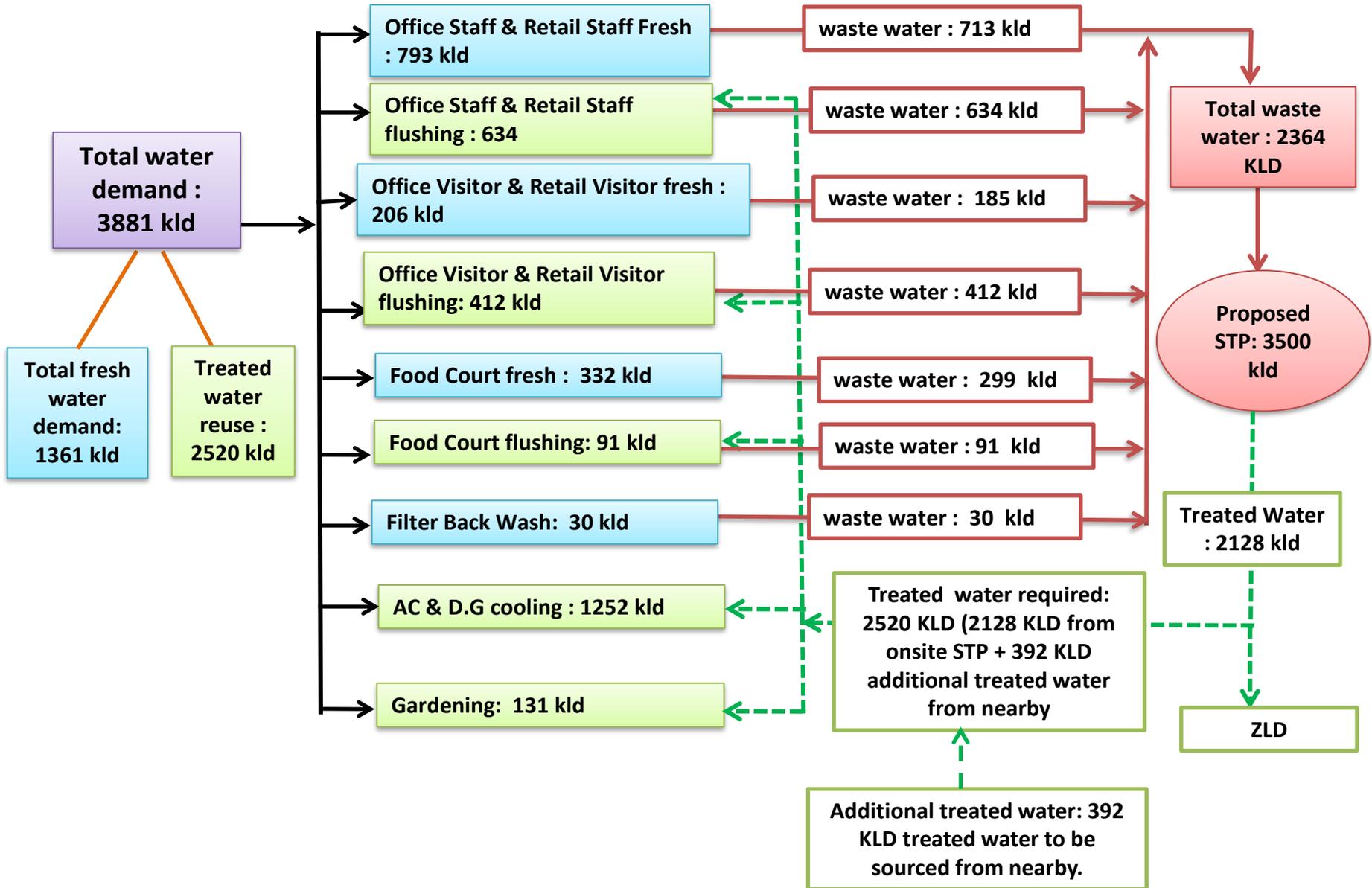
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**ANNEXURE - A4**

**Water Balance Diagram**

# 1204 WATER BALANCE DIAGRAM

878



**ANNEXURE - B1**

**Previous EC Letter**

## STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY HARYANA

Bay No. 55-58, Prayatan Bhawan, Sector-2, PANCHKULA,

No. SEIAA/HR/2019/ 21

Dated: 06.05.2019

To

M/s DLF City Centre Ltd  
Gateway Tower (2<sup>nd</sup> Floor), DLF City, Phase-III,  
Gurgaon-122002

**Subject:** Environment Clearance for shopping/commercial Building on 32.36 acres site (Mall of India) in Block-V, DLF City Phase-III, Sector-25 A, Gurgaon, Haryana

This letter is in reference to your application no. nil dated 24.04.2018 addressed to M.S. SEIAA, Haryana received on 26.04.2018 seeking prior Environmental Clearance for the above project under the EIA Notification, 2006. The proposal has been appraised as per prescribed procedure in the light of provisions under the EIA Notification, 2006 on the basis of the mandatory documents enclosed with the application viz. Form-1, Form-1-A, Conceptual Plan and additional clarifications furnished in response to the observations of the State Expert Appraisal Committee (SEAC) constituted by MOEF & CC, GOI in its meeting held on 11.05.2018 and 13.08.2018 awarded "Gold" grading to the project.

(2) It is inter-alia noted that the project proponent has proposed for shopping/commercial Building on 32.36 acres site (Mall of India) in Block-V, DLF City Phase-III, Sector-25 A, Gurgaon, Haryana being developed by M/S DLF City Centre Limited. The estimated cost of the project is Rs. 4551 Crores. Total Plot area is 32.36 Acres (1,30,956.07 Sq. Meters). Total built up area will be approximately 10,57,114.09 Sq. Meters. The maximum height of the building is approx. 43.1 meters. The project will comprise of 5 Basement + LG +10+ 8 Floor. It was also informed that the green area development has been kept as 25.01% (i.e. 32,754.438 Sq. Meter approximately) of the plot area. The total water requirement for the project will be 23544 KLD (i.e. 1204.7 KLD of fresh water & 1149.7 KLD of recycled treated water). The waste water generation will be 1171.7 KLD which will be treated upto tertiary level in STP having total capacity of 1600 KLD. The STP treated water will be used for flushing, horticulture and other misc. The power requirement for the project will be 28,310 KW supplied by DIBVNIL and the DG set power will be 20X2000 KVA. Parking requirement for the project as per Haryana Bye Laws is 8,348 ECS and the parking proposed to be provided in the project is 10,522 ECS. There will be total solid waste generation of 9,322 Kg/day. Out of this the bio-degradable waste 3729 Kg/day will be composted in 3 Nos. of Organic Waste Converter provided within the project premises and the manure produced will be used for horticulture and green development. The calculations of the same are in accordance with the prescribed

norms. It was pointed out that the required water for the project will be provided through HUDA. There will be 28 numbers of rain water harvesting structures as approved by the Central Ground Water Authority (CGWA).

[3] The State Expert Appraisal Committee, Haryana after due consideration of the relevant documents submitted by the project proponent and additional clarification furnished in response to its observations, have recommended the grant of environmental clearance for the project mentioned above, subject to compliance with the stipulated conditions. Accordingly, the State Environment Impact Assessment Authority in its meeting held on 18.04.2019 decided to agree with the recommendations of SEAC to accord necessary environmental clearance for the project under Category B(a) of EIA Notification 2006 subject to the strict compliance with the specific and general conditions mentioned below:-

#### **PART A-**

#### **SPECIFIC CONDITIONS:-**

#### **Construction Phase:-**

- [1] "Consent for Establish" shall be obtained from Haryana State Pollution Control Board under Air and Water Act and a copy shall be submitted to the SEIAA, Haryana before the start of any construction work at site.
- [2] A first aid room as proposed in the project report shall be provided both during construction and operational phase of the project.
- [3] Adequate drinking water and sanitary facilities shall be provided for construction workers at the site. Provision should be made for mobile toilets. Open defecation by the labourers is strictly prohibited. The safe disposal of solid wastes/ waste water generated during the construction phase should be ensured. Efforts shall be made to provide mobile STP for treatment of waste water during the construction phase.
- [4] All the topsoil excavated during construction activities shall be stored for use in horticulture/landscape development within the project site.
- [5] The project proponent shall ensure that the building material required during construction phase is properly stored within the project area and disposal of construction waste should not create any adverse effect on the neighboring communities and should be disposed of after taking necessary precautions for general safety and health aspects of people, only in approved sites with the approval of competent authority.
- [6] Construction spoils, including bituminous material and other hazardous materials, must not be allowed to contaminate watercourses and the dump sites for such material must be secured so that they should not leach into the ground water and any hazardous waste generated during construction phase, should be disposed off as

per applicable rules and norms with necessary approval of the Haryana State Pollution Control Board

- [7] The diesel generator sets to be used during construction phase shall be of ultra low sulphur diesel type and should conform to Environment (Protection) Rules prescribed for air and noise emission standards.
- [8] The diesel required for operating DG sets shall be stored in underground tanks and if required, clearance from Chief Controller of Explosives shall be taken.
- [9] Ambient noise levels shall conform to the Commercial/Industrial standards both during day and night. Incremental pollution loads on the ambient air and noise quality should be closely monitored during construction phase. Adequate measures should be taken to reduce ambient air pollution and noise level during construction phase, so as to conform to the stipulated Commercial/Industrial standards of CPCB/MoEF.
- [10] Fly ash shall be used as building material in the construction as per the provisions of Fly Ash Notification of September 1999 and as amended on 27th August 2003
- [11] Storm water control and its re-use as per CGWB and BIS standards for various applications should be ensured.
- [12] Water demand during construction shall be reduced by use of pre-mixed concrete, curing agents and other best practices.
- [13] In view of the severe constraints in water supply augmentation in the region and sustainability of water resources, the developer will submit the NOC from CGWA specifying water extraction quantities and assurance from HUDA/ utility provider indicating source of water supply and quantity of water with details of intended use of water – potable and non-potable. Assurance is required for both construction and operation stages separately. It shall be submitted to the SFIAA and RO, MOEF, Chandigarh before the start of construction.
- [14] Roof must meet prescriptive requirement as per Energy Conservation Building Code by using appropriate thermal insulation material
- [15] Opaque wall must meet prescriptive requirement as per Energy Conservation Building Code which is proposed to be mandatory for all air conditioned spaces while it is desirable for non-air-conditioned spaces by use of appropriate thermal insulation material to fulfill requirement.
- [16] The approval of the competent authority shall be obtained for structural safety of the building on account of earthquake, adequacy of fire fighting equipments, etc. as per National Building Code including protection measures from lightning etc.
- [17] Overexploited groundwater and impending severe shortage of water supply in the region requires the developer to redraw the water and energy conservation plan. Developer shall reduce the overall footprint of the proposed development. Project

proponent shall incorporate water efficiency /savings measures as well as water reuse/recycling within 3 months and before start of construction to the SELAA, Haryana and RO, MOEF, GOI, Chandigarh.

- [18] The Project Proponent as stated in proposal shall construct 28 nos. rain water harvesting structure for recharging the ground water within the project premises. Rain water harvesting pits shall be designed to make provisions for silting chamber and removal of floating matter before entering harvesting pit. Maintenance budget and persons responsible for maintenance must be provided. Care shall also be taken that contaminated water do not enter any RWH pit.
- [19] The project proponent shall provide for adequate fire safety measures and equipments as required by Haryana Fire Service Act, 2009 and instructions issued by the local Authority/Directorate of fire from time to time. Further the project proponent shall take necessary permission regarding fire safety scheme/NOC from competent Authority as required.
- [20] The Project Proponent shall obtain assurance from the DHBVN for total supply of 28,310 KW of power supply before the start of construction. In no case project will be operational solely on generators without any power supply from any external power utility.
- [21] Detail calculation of power load and ultimate power load of the project shall be submitted to DHBVN under intimation to SELAA Haryana before the start of construction. Provisions shall be made for electrical infrastructure in the project area.
- [22] The Project Proponent shall not raise any construction in the natural land depression / Nallah/water course and shall ensure that the natural flow from the Nallah/water course is not obstructed.
- [23] The Project Proponent shall keep the plinth level of the building blocks sufficiently above the level of the approach road to the Project. Levels of the other areas in the Projects shall also be kept suitably so as to avoid flooding.
- [24] Construction shall be carried out so that density of population does not exceed norms approved by Director General Town and Country Department Haryana.
- [25] The Project Proponent shall submit an affidavit with the declaration that ground water will not be used for construction and only treated water should be used for construction.
- [26] The project proponent shall not cut any existing tree and project landscaping plan should be modified to include those trees in green area.
- [27] The project proponent shall ensure that ECBC norms for composite climate zone are met. In particular building envelope, HVAC service, water heating, pumping, lighting and electrical infrastructure must meet ECBC norms.

- [28] The Project Proponent shall provide 3 meter high barricade around the project area, dust screen for every floor above the ground, proper sprinkling and covering of stored material to restrict dust and air pollution during construction.
- [29] The project proponent shall construct a sedimentation basin in the lower level of the project site to trap pollutant and other wastes during rains.
- [30] The project proponent shall provide proper rasta of proper width and proper strength for the project before the start of construction.
- [31] The project proponent shall ensure that the U-value of the glass is less than 3.177 and maximum solar heat gain co-efficient is 0.25 for vertical fenestration.
- [32] The project proponent shall adequately control construction dusts like silica dust, non-silica dust and wood dust. Such dusts shall not spread outside project premises. Project Proponent shall provide respiratory protective equipment to all construction workers.
- [33] The project proponent shall provide fire control room and fire officer for building above 30 meter as per National Building Code.
- [34] The project proponent shall obtain permission of Mines and Geology Department for excavation of soil before the start of construction.
- [35] The project proponent shall provide one refuse area till 24 meter and one till 39 meter each, as per National Building Code. The project proponent shall not convert any refuse area in the habitable space and it should not be sold out/commercialized.
- [36] The project proponent shall seek specific prior approval from concerned local Authority/HUDA regarding provision of storm drainage and sewerage system including their integration with external services of HUDA/ Local authorities beside other required services before taking up any construction activity.
- [37] The project proponent shall discharge excess of treated waste water/storm water in the public drainage system and shall seek permission of HUDA before the start of construction.
- [38] The project proponent shall maintain the distance between STP and water supply line.
- [39] The project proponent shall ensure that the stack height is 6 meter more than the highest tower.
- [40] The project proponent shall ensure that structural stability to withstand earthquake of magnitude 8.5 on Richter scale.
- [41] Vertical fenestration shall not exceed 60% of total wall area.

**Operational Phase:**

- (a) "Consent to Operate" shall be obtained from Haryana State Pollution Control Board under Air and Water Act and a copy shall be submitted to the SELAA, Haryana.
- (b) The Sewage Treatment Plant (STP) shall be installed for the treatment of the sewage to the prescribed standards including odour and treated effluent will be recycled to achieve zero exit discharge. The installation of STP shall be certified by an independent expert and a report in this regard shall be submitted to the SELAA, Haryana before the project is commissioned for operation. Tertiary treatment of waste water is mandatory. The project proponent shall remove not only Ortho-Phosphorus but total Phosphorus to the extent of less than 2mg/liter. Similarly total Nitrogen level shall be less than 2mg/liter in tertiary treated waste water. Discharge of treated sewage shall conform to the norms and standards of CPCB/ HSPCB, whichever is environmentally better. Project Proponent shall implement such STP technology which does not require filter backwash. The project proponent shall essentially provide STP preferably equivalent to 50% of total capacity or as per the initial occupancy as the case may be.
- (c) Separation of the grey and black water should be done by the use of dual plumbing line. Treatment of 100% grey water by decentralized treatment should be done ensuring that the re-circulated water should have BOD level less than 5 mg/litre and the recycled water will be used for flushing, gardening and DG set cooling etc.
- (d) For disinfection of the treated wastewater ultra-violet radiation or ozonization process should be used.
- (e) Diesel power generating sets proposed as source of back-up power for lifts, common area illumination and for domestic use should be of enclosed type and conform to rules made under the Environment (Protection) Act, 1986. The location of the DG sets shall be in the basement as proposed by the project proponent with appropriate stack height above the highest roof level of the project as per the CPCB norms. The diesel used for DG sets shall be ultra low sulphur diesel (35 ppm sulphur), instead of low sulphur diesel.
- (f) Ambient Noise level should be controlled to ensure that it does not exceed the prescribed standards both within and at the boundary of the Proposed Research and Development Centre.
- (g) The project proponent as stated in the proposal shall maintain at least 25.718% as green cover area for tree plantation especially all around the periphery of the project and on the road sides preferably with local species which can provide protection against noise and suspended particulate matter. The open spaces inside the project shall be preferably landscaped and covered with vegetation/grass, herbs & shrubs. Only locally available plant species shall be used.

- (h) The project proponent shall strive to minimize water in irrigation of landscape by minimizing grass area, using native variety, xeriscaping and mulching, utilizing efficient irrigation system, scheduling irrigation only after checking evapotranspiration data.
- (i) Rain water harvesting for roof run-off and surface run-off, as per plan submitted should be implemented. Before recharging the surface run off, pre-treatment through sedimentation tanks must be done to remove suspended matter, oil and grease. The bore well for rainwater recharging shall be kept at least 5 mts. above the highest ground water table. Care shall be taken that contaminated water do not enter any RWII pit. The project proponent shall avoid Rain Water Harvesting of first 10 minutes of rain fall. Roof top of the building shall be without any toxic material or paint which can contaminate rain water. Wire mesh and filters should be used wherever required.
- (j) The ground water level and its quality should be monitored regularly in consultation with Central Ground Water Authority.
- (k) A report on the energy conservation measures conforming to energy conservation norms finalized by Bureau of Energy Efficiency should be prepared incorporating details about building materials & technology, R & U Factors etc and submitted to the SFCAA, Haryana in three months time.
- (l) Energy conservation measures like installation of LED only for lighting the areas outside the building and inside the building should be integral part of the project design and should be in place before project commissioning. Use of solar panels must be adapted to the maximum energy conservation.
- (m) The Project Proponent shall use zero ozone depleting potential material in insulation, refrigeration, air-conditioning and adhesive. Project Proponent shall also provide halon free fire suppression system.
- (n) The solid waste generated should be properly collected and segregated as per the requirement of the MSW Rules, 2000 and as amended from time to time. The bio-degradable waste should be treated by appropriate technology (proposed QWC) at the site earmarked within the project area and dry/inert solid waste should be disposed off to the approved sites for land filling after recovering recyclable material.
- (o) The provision of the solar water heating system shall be as per norms specified by HAREDA and shall be made operational in each building block.
- (p) The traffic plan and the parking plan proposed by the Project Proponent should be meticulously adhered to with further scope of additional parking for future requirement. There should be no traffic congestion near the entry and exit points.

- from the roads adjoining the proposed project site. Parking should be fully internalized and no public space should be used.
- [q] The Project shall be operationalized only when HUDA/local authority will provide domestic water supply system in the area
  - [r] Operation and maintenance of STP, solid waste management and electrical Infrastructure, pollution control measures shall be ensured even after the completion of project.
  - [s] Different type of wastes should be disposed off as per provisions of municipal solid waste, biomedical waste, hazardous waste, e-waste, batteries & plastic rules made under Environment Protection Act, 1986. Particularly E-waste and Battery waste shall be disposed of as per existing E-waste Management Rules 2011 and Batteries Management Rules 2001. The project proponent shall maintain a collection center for E-waste and it shall be disposed of to only registered and authorized dismantler as per existing E-waste Management Rules 2011.
  - [t] Standards for discharge of environmental pollutants as enshrined in various schedules of rule 3 of Environment Protection Rule 1986 shall be strictly complied with.
  - [u] The project proponent shall make provision for guard pond and other provisions for safety against failure in the operation of wastewater treatment facilities. The project proponent shall also identify acceptable outfall for treated effluent.
  - [v] The project proponent shall ensure that the stack height of DG sets is as per the CPCB guide lines and also ensure that the emission standards of noise and air are within the CPCB latest prescribed limits. Noise and Emission level of DG sets greater than 800 KVA shall be as per CPCB latest standards for high capacity DG sets.
  - [w] All electric supply exceeding 100 amp, 3 phase shall maintain the power factor between 0.98 lag to 1 at the point of connection.
  - [x] The project proponent shall minimize heat island effect through shading and reflective or pervious surface instead of hard surface
  - [y] The project proponent shall not use fresh water for HVAC and DG cooling. Air based HVAC system should be adopted and only treated water shall be used by project proponent for cooling, if it is at all needed. The Project Proponent shall also use evaporative cooling technology and double stage cooling system for HVAC in order to reduce water consumption. Further temperature, relative humidity during summer and winter seasons should be kept at optimal level. Variable speed drive, best Co-efficient of Performance (CoP), as well as optimal Integrated Point Load Value and minimum outside fresh air supply may be

resorted for conservation of power and water. Coil type cooling DG Sets shall be used for saving cooling water consumption for water cooled DG Sets.

- [z] The project proponent shall ensure that the transformer is constructed with high quality grain oriented, low loss silicon steel and virgin electrolyte grade copper. The project proponent shall obtain manufacturer's certificate also for that.
- [aa] Water supply shall be metered among different users and different utilities.
- [ab] The project proponent shall ensure that exit velocity from the stack should be sufficiently high. Stack shall be designed in such a way that there is no stack down-wash under any meteorological conditions.
- [ac] The project proponent shall provide water sprinkling system in the project area to suppress the dust in addition to the already suggested mitigation measures in the Air Environment Chapter of EMP.
- [ad] The project proponent shall provide additional green area on terrace and roof top.
- [ae] The project proponent shall ensure proper Air Ventilation and light system in the basements area for comfortable living of human being and shall ensure that number of Air Changes per hour (ACH) in basement never falls below 15. In case of emergency capacity for increasing ACH to the extent of 30 must be provided by the project proponent.
- [af] The project proponent shall install solar panel for energy conservation.

**PART-B. GENERAL CONDITIONS:**

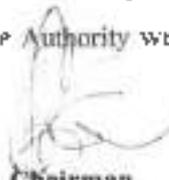
- [i] The Project Proponent shall ensure the commitments made in Form-I, Form-IA, EIA/EMP and other documents submitted to the SEIAA for the protection of environment and proposed environmental safeguards are complied with in letter and spirit. In case of contradiction between two or more documents on any point, the most environmentally friendly commitment on the point shall be taken as commitment by project proponent.
- [ii] The project proponent shall also submit six monthly reports on the status of compliance of the stipulated EC conditions including results of monitored data (both in hard copies as well as by e-mail) to the northern Regional Office of MoEF, HSPCB and SEIAA Haryana.
- [iii] STP outlet after stabilization and stack emission shall be monitored monthly. Other environmental parameters and green belt shall be monitored on quarterly basis. After every 3 (three) months, the project proponent shall conduct environmental audit and shall take corrective measure, if required, without delay.
- [iv] The SEIAA, Haryana reserves the right to add additional safeguard measures subsequently, if found necessary. Environmental Clearance granted will be revoked if it is found that false information has been given for getting approval of

this project SEIAA reserves the right to revoke the clearance if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF.

- [v] The Project proponent shall not violate any judicial orders/pronouncements issued by any Court/Tribunal.
- [vi] All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department, Forest Conservation Act, 1980 and Wildlife (Protection) Act, 1972, Forest Act, 1927, PLPA 1900, etc. shall be obtained, as applicable by project proponents from the respective authorities prior to construction of the project.
- [vii] The Project proponent should inform the public that the project has been accorded Environment Clearance by the SEIAA and copies of the clearance letter are available with the Haryana State Pollution Control Board & SEIAA. This should be advertised within 7 days from the date of issue of the clearance letter at least in two local newspapers that are widely circulated in the region and the copy of the same should be forwarded to SEIAA Haryana. A copy of Environment Clearance conditions shall also be put on project proponent's web site for public awareness.
- [viii] Under the provisions of Environment (Protection) Act, 1986, legal action shall be initiated against the Project Proponent if it was found that construction of the expansion project has been started before obtaining prior Environmental Clearance.
- [ix] Any appeal against the this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
- [x] Corporate Environment and Social Responsibility (CSER) shall be laid down by the project proponent (2% shall be earmarked) as per guidelines of MoEF, Govt Office Memorandum No. J-11013/41/2006-LA.II(I) dated 18.05.2012 and Ministry of Corporate Affairs, Govt Notification Dated 27.02.2014. A separate audit statement shall be submitted in the compliance. Environment related work proposed to be executed under this responsibility shall be undertaken simultaneously. The project proponent shall select and prepare the list of the work for implementation of CSER of its own choice and shall submit the same before the start of construction.
- [xi] The fund ear-marked for environment protection measures should be kept in separate account and should not be diverted for other purposes and year wise expenditure shall be reported to the SEIAA/RO MoEF, Govt under rules prescribed for Environment Audit.
- [xii] The project proponent shall ensure the compliance of Forest Department, Haryana Notification no. S.O.121/PA2/1900/S.4/97 dated 28.11.1997

- [xiii] The Project Proponent shall ensure that no vehicle during construction/operation phase enter the project premises without valid 'Pollution Under Control' certificate from competent Authority.
- [xiv] Besides the developer/applicant, the responsibility to ensure the compliance of Environmental Safeguards' conditions imposed in the Environmental Clearance letter shall also lie on the licensee/licensees in whose name/names the license/CIU has been granted by the Town & Country Planning Department, Haryana.
- [xv] The proponent shall upload the status of compliance of the stipulated EC conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of MoEF, the respective Zonal Office of CPCB and the SPCB. The criteria pollutant levels namely,  $PM_{10}$ ,  $PM_{2.5}$ ,  $SO_x$ ,  $NO_x$ , Ozone, Lead, CO, Benzene, Ammonia, Benzopyrene, arsenic and Nickel. (Ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the project shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.
- [xvi] The environmental statement for each financial year ending 31<sup>st</sup> March in Form-V as is mandated to be submitted by the project proponent to the HSPCB Panohkula as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of the EC conditions and shall also be sent to the respective Regional Offices of MoEF by e-mail.
- [xvii] The project proponent shall conduct environment audit at every three months interval and thereafter corrected measures shall be taken without any delay. Details of environmental audit and corrective measures shall be submitted in the monitoring report.
- [xviii] The project proponent shall seek fresh environmental clearance in case any modification /revision is required at a later stage due to exchange of revenue rasta existing in the project area or change in any plan due to combined zoning plan.
- [xix] The validity of this environment clearance letter is valid up to 7 years from the date of issuance of EC letter. The environment clearance conditions applicable till life space project in case of Residential project will continue to apply. The resident welfare association/Housing co-operative societies shall responsible to comply conditions laid down in EC. In case of violation the action would be taken as per the laid down law of land. Compliance report should be sent to this office till life of the project.

- (xx) If project is not completed within the validity period then the project proponent shall submit the application for extension of validity within one month before the lapse of validity period of Environment Clearance i.e. 7 years.
- (xxi) The project proponent should intimate to the Authority well before shifting their address of communication.

  
Chairman,

**State Level Environment Impact  
Assessment Authority, Haryana, Panchkula**

Encls. No. SEIAA/HR/2019:

Dated:.....

A copy of the above is forwarded to the following:

1. The Additional Director (LA Division), MoEF&CC, Govt, Indra Paryavaran Bhavan, Zor bagh Road-New Delhi.
2. The Regional office, Ministry of Environment, Forests & Climate Change, Govt. of India, Bay's no. 24-25, Sector 31-A, Dakshin Marg, Chandigarh.
3. The Chairman, Haryana State Pollution Control Board, C-11, Sector-6, Pk1.

  
Chairman,

**State Level Environment Impact  
Assessment Authority, Haryana, Panchkula**

State Environment Impact Assessment Authority, Haryana,  
Bays No.55-58, Prayatan Bhawan, Sector-2 Panchkula.

Tel: 0172-2565232, 4043956  
E-mail Id: [seiaa-21.env@hry.gov.in](mailto:seiaa-21.env@hry.gov.in)

Memo No. SEIAA/HR/2023/59

Date: 02/02/2023

To

M/s DLF Limited & Others  
Address: DLF Centre, Sansad Marg,  
New Delhi-110001  
Email : [dlflimited165@gmail.com](mailto:dlflimited165@gmail.com)

**Subject: Transfer of Environment Clearance of Proposed Shopping / Commercial Building on 32.36 Acres in Block -V, DLF City, Phase - III, Sector - 25 A, Gurugram, Haryana by M/s DLF Limited from M/s DLF City Centre Limited.**

Kindly refer to the subject cited above; it is intimated that the Project Proponent has applied for **Transfer of Environment Clearance** under EIA Notification dated 14.09.2006 issued by MoEF& CC, GoI to the SEIAA, Haryana through PARIVESH Web Portal vide online **Proposal No. SIA/HR/MIS/295315/2022 dated 17.12.2022** to SEIAA.

In this connection, it is submitted that the subject cited project was granted Environment Clearance by SEIAA, Haryana vide letter No. SEIAA/HR/2019/81 dated 06.05.2019 for total Plot Area of 1,30,956.07 Sqmtr (32.36 Acres) and Built up Area of 10,57,114.09 Sqmtr. Theafter, Amendment/Revision in EC was issued by SEIAA, Haryana vide letter No. SEIAA(125)/HR/2020/539 dated 06.11.2020 **in favour of M/s DLF City Centre Ltd.**

Now, the PP has intimated that DLF LIMITED is a developer of the colony and all the approvals for the said project are in the name of DLF LIMITED and **requested for transfer of Environment Clearance in the name of M/s DLF Limited.**

The matter for Transfer of EC was taken up during **152<sup>nd</sup> meeting of SEIAA held on 25.01.2023** and the application submitted by PP has been examined in the light of **Para (11) of EIA Notification dated 14.09.2006** and observed that:

1. The validity of Environment Clearance (EC) granted in favour of Transferor i.e. M/s DLF City Centre Ltd by SEIAA, Haryana vide letter No. SEIAA/HR/2019/81 dated 06.05.2019 is valid upto 05.05.2019 in accordance with the MoEF & CC, GoI Notification No. S.O.1807 (E), dated the 12th April, 2022.
2. The Transferee i.e. M/s DLF Limited & Others has submitted an undertaking that they will comply with all the terms and conditions of Environment Clearance (EC) vide letter No. SEIAA(125)/HR/2020/539 dated 06.11.2020 which was granted to M/s DLF City Centre Ltd for the said Shopping / Commercial Building on 32.36 Acres in Block -V, DLF City, Phase - III, Sector - 25 A, Gurugram, Haryana.
3. Occupation Certificate granted in favour of M/s DLF Limited & others by DTCP, Haryana vide its Memo No. ZP-1156/AD (RA) / 2022/ 17429 dated 27.06.2022.
4. PP (M/s DLF Limited & Others) has submitted a copy of Bank Demand Draft of Rs. 2,00,000/- vide DD No. 521519 dated 22.12.2022 on account of requisite Scrutiny Fee as per Notification No. DE&CCH/3060 dated 14<sup>th</sup> October, 2021 issued by the Haryana Government.

Keeping in view of above, the Authority decided to agree with proposal and considered to transfer Environment Clearance letter dated 05.06.2018 from M/s DLF City Centre Limited to M/s DLF Limited & Others without any change in the developing plan, location and the same nature of the Project; subject to strict compliance of the stipulated conditions imposed vide Environment Clearance letter dated 06.05.2019 for all the intents & purposes.

Member Secretary,  
SEIAA, Haryana

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**ANNEXURE - B2**

**NOC for Height from Airport Authority of India  
(AAI)**



AAI/RHQ/NR/ATM/NOC/2019/208/1002-1005  
DLF City Centre Ltd.

DLF Shopping Mall 3rd Floor Agun Marg  
DLF City Phase I Gurgaon 122002

भारतीय विमानपत्तन प्राधिकरण  
AIRPORTS AUTHORITY OF INDIA

Date: 11-06-2019

Valid Upto: 11-06-2027

### No Objection Certificate for Height Clearance (Review)

1. This NOC is issued by Airports Authority of India (AAI) in pursuance of responsibility conferred by and as per the provisions of Govt. of India (Ministry of Civil Aviation) under GSR751 (E) dated 30th Sep. 2015 for Safe and Regular Aircraft Operations.

2. This office has no objection to the construction of the proposed structure as per the following details:

Site ID:	AAI/NOC/NR/ATM/2019/275881
Applicant Name*	Pawan Chandra
Site Address*	32.36 Aera Shopping Commercial Block V Sector 25A, DLF Phase III, Gurgaon, Haryana
Site Coordinates*	77 05 35.29-28 34 06.93, 77 05 43.30-28 30 17.43, 77 05 45.25-28 30 16.09, 77 05 46.68-28 30 08.94, 77 05 46.74-28 30 08.07, 77 05 46.84-28 30 15.57, 77 05 47 03-28 30 24.94, 77 05 48.71-28 30 03.98, 77 05 49.39-28 30 04.18
Site Elevation in mtrs AMSL as submitted by Applicant*	243.32 M
Permissible Top Elevation in mtrs Above Mean Sea Level(AMSL)	282.49 M (Restricted)

\*As provided by applicant

3. This NOC is subject to the terms and conditions as given below.

a. Permissible Top elevation has been issued on the basis of Site coordinates and Site Elevation submitted by Applicant. AAI neither owns the responsibility nor authenticates the correctness of the site coordinates & site elevation provided by the applicant. If at any stage it is established that the actual data is different, this NOC will stand null and void and action will be taken as per law. The office in-charge of the concerned aerodrome may initiate action under the Aircraft (Demolition of Obstruction caused by Buildings and Trees etc.) Rules, 1994.

b. The Site coordinates as provided by the applicant in the NOC application has been plotted on the street view map and satellite map as shown in ANNEXURE. Applicant/Owner to ensure that the plotted coordinates corresponds to his/her site. In case of any discrepancy, Designated Officer shall be requested for cancellation of the NOC.

c. Airport operator or his designated representative may visit the site (with prior coordination with applicant or owner) to ensure that NOC terms & conditions are complied with.

d. The Structure height (including any superstructure) shall be calculated by subtracting the Site elevation in AMSL from the Permissible Top Elevation in AMSL i.e. Maximum Structure Height = Permissible Top Elevation minus (-) Site Elevation.

e. The issue of the 'NOC' is further subject to the provisions of Section 9-A of the Indian Aircraft Act, 1934 and any notifications issued there under from time to time including the Aircraft (Demolition of Obstruction caused by Buildings and Trees etc.) Rules, 1994.

देशीय मुख्यालय उत्तरी क्षेत्र, परिचारक कार्यालय परिसर (एगुन), नई दिल्ली - 110037 दूरभाष संख्या - 91-11-25853588  
Regional headquarter Northern Region, Operational Offices Complex Rangpura, New Delhi-110 037 Tel: 91-11-25853588

*K. K. A. Kabir*

11.06.2019

"हिंदी पत्रों का स्वागत है।"

के.के.ए. कबीर / K. K. A. KABIR

सहायक (विमानपत्तन प्रशासन-उत्तरी क्षेत्र) / General Manager (NRI) HH

भारतीय विमानपत्तन प्राधिकरण / Airports Authority of India

परिचारक कार्यालय / Operational Offices

एगुन मार्ग, सं. 32/36/खण्ड 25A, गुरुग्राम-122002



**भारतीय विमानपत्तन प्राधिकरण  
AIRPORTS AUTHORITY OF INDIA**

No radio-TV Antenna, lighting arresters, staircase, Mounts, Overhead water tank and attachments of fixtures of any kind shall project above themissible Top Elevation of 252.49 M (Restricted) AMSL as indicated in para 2

Use of oil, electric or any other fuel which does not create smoke hazard for flight operations is obligatory. within 8 KM of the Aerodrome Reference Point.

The certificate is valid for a period of 8 years from the date of its issue. One time revalidation without assessment may be allowed, provided instruction work has commenced, subject to the condition that such request shall be made within the validity period of the NOC and the delay is due circumstances which are beyond the control of the developer

No light or a combination of lights which by reason of its intensity, configuration or colour may cause confusion with the acronyms of ground heli of the Airport shall be installed at the site at any time, during or after the construction of the building. No activity shall be allowed which may affect the safe operations of flights

The applicant will not claim/claim compensation against aircraft noise, vibrations, damages etc. caused by aircraft operations at or in the vicinity of the airport.

Day time lights & night lighting with secondary power supply shall be provided as per the guidelines specified in chapter 6 and appendix 6 of Civil Aviation Requirement Series B Part I Section 4, available on DGCA India website: [www.dgca.nic.in](http://www.dgca.nic.in)

The applicant is responsible to obtain all other statutory clearances from the concerned authorities including the approval of building plans. This NOC for height clearances is to ensure the safe and regular aircraft operations and shall not be used as document for any other purpose/claim whatsoever, including ownership of land etc.

This NOCID has been assessed w.r.t. (L.G.) Airport, Helipad, Seeforcing Airport, Airport(s). NOC has been issued w.r.t. the AAI aerodromes & other licensed civil aerodromes as listed in Schedule-III, Schedule-IV (Part-I), Schedule-IV (Part-2: RCS Airports Only) and Schedule-VII of ICR751(E)

Applicant needs to seek separate NOC from Defence, if the site lies within the jurisdiction of Defence Aerodromes as listed in Schedule-V of ICR751(E). As per Rule 13 of GSR751(E), applicants also need to seek NOC from the concerned State Govt. for sites which lies in the jurisdiction of un-licensed aerodromes as listed in Schedule-IV (Part-2: other than RCS airports) of GSR751(E).

In case of any discrepancy/interpretation of NOC letter, English version shall be valid.

In case of any dispute w.r.t site elevation and/or AGL height, top elevation in AMSL shall prevail

This NOC supersedes any previously issued NOC

Airman NOC Committee

Region Name: NORTH

Address: General Manager, Airports Authority of India, Regional Headquarter, Northern Region, Operational Offices, Gurgaon Road, New Delhi-110037

Contact ID: noc\_north@aaai.aero

Contact No: 011-25653551

*K Kabir*  
11.06.2019  
के.के.ए. कबीर / K.K.A. KABIR

General Manager (Operations) / Chief Executive Officer  
आर्य समाज/Operational Offices

Name / Designation / Sign With Date	
Prepared By :	<i>[Signature]</i>
Verified By :	<i>[Signature]</i>

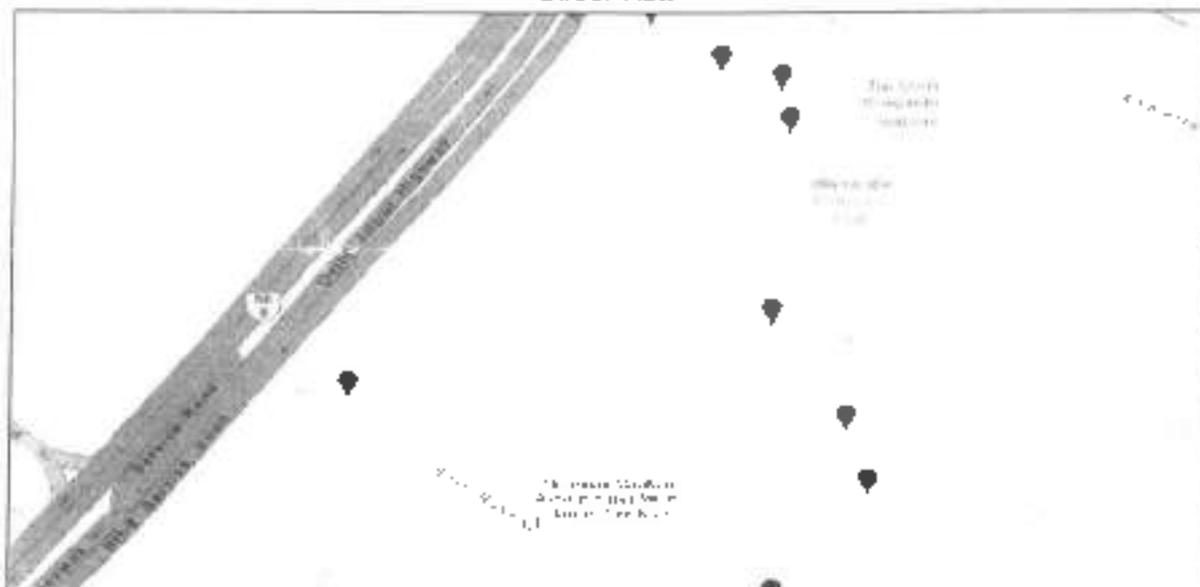
Distance From Nearest Airport And Bearing

1223

897

Airport Name	Distance (Meters) from Nearest ARP	Bearing (Degree) from Nearest ARP
IGI Airport	1270.22	190.18
Bahini Heliport	27636.12	71.26
Satolung Airport	13497.5	228.21
NOCID	PALM/NORTT/E/W/1231 K/275881	

Street View



June 11, 2013

Scale: 1:1000  
 0 401 802 1203 1604 m  
 0 248 497 745 994 ft  
 Map data © OpenStreetMap contributors, Imagery © Mapbox

Satellite View



June 11, 2013

Scale: 1:1000  
 0 401 802 1203 1604 m  
 0 248 497 745 994 ft  
 Map data © OpenStreetMap contributors, Imagery © Mapbox

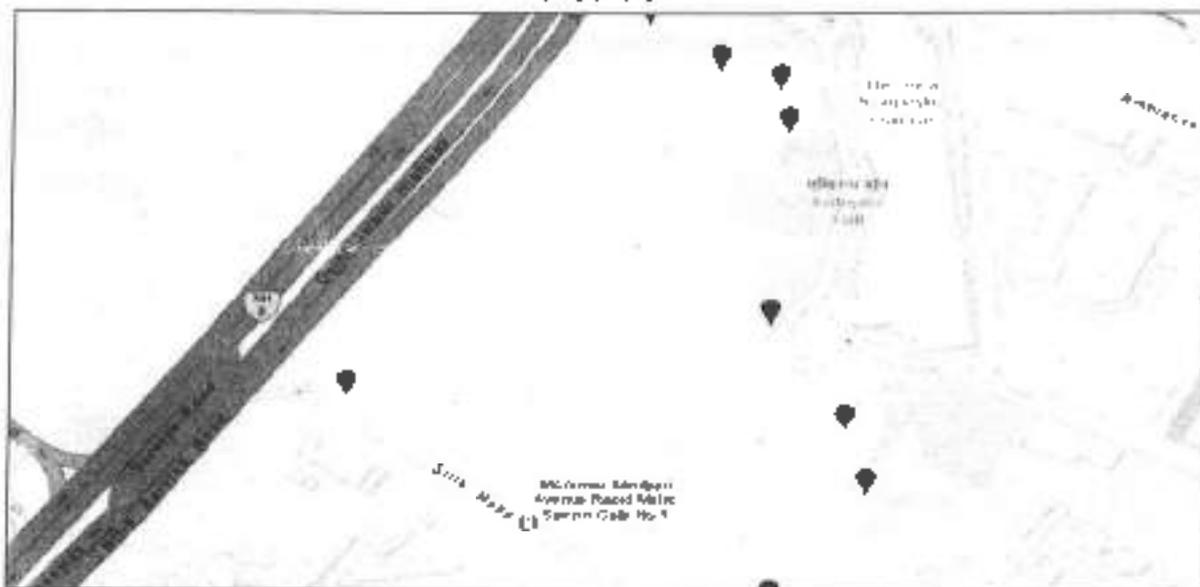
Distance From Nearest Airport And Bearing

1224

898

Airport Name	Distance (Meters) from Nearest ARP	Bearing (Degree) from Nearest ARP
I.G.I Airport	7270.22	190.18
Rohini Helipad	27636.12	171.26
Sardarjung Airport	13997.5	228.21
NOCID	PALM/NORTH/B/012318/2758M	

Street View



June 11 2019

13,580  
0 400 800 1200 1600 2000  
Scale bar and map details.

Satellite View



June 11 2019

13,608  
0 400 800 1200 1600 2000  
Scale bar and map details.

File No. AAI/RHQ/NR/ATM/NOC/2019/208/1002-1005

Copy to:

1. The Distt. Town Planner, Gurgaon, HUDA, Complex, Sector-14, Gurgaon, Haryana.
2. The Chief Executive Officer, Delhi International Airport, New Uddan Bhawan, I.G.I Airport Terminal -3, New Delhi-110037.
3. Guard file.

**ANNEXURE - B3**

**Copy of Forest NOC**

**Forest Department, Govt. of Haryana**  
**Office of Dy. Conservator of Forests, Gurugram**

**Forest Complex, Sohna Road, Near Court, Gurugram, Ph. 0124-2655401**

**No.:** 866-6

**Dated:** 6/7/17

To,

M/s DLF Ltd.,  
Gateway Tower (5<sup>th</sup> Floor), DLF City, Phase-III,  
Gurugram-122002, Haryana

**Sub.:** Clarification regarding Applicability of forest laws on Non Forest land Applied by Sh M/s DLF Ltd., land located at village Nathupur District Gurugram.

Applicant M/s DLF Ltd., Gateway Tower(5<sup>th</sup> Floor), DLF City, Phase-III, Gurugram-122002, Haryana letter no. Nil dated 29.12.2017 made a request in connection with land measuring 42.29 Acres having Khasra No. 8, 9, 10, 11, 12, 13, 14, 15, 16, 18/1, 19, 20, 21, 22, 23, 24, 25, 26, 27, 28, 29, 30, 31/1/1, 31/2, 32, 33, 34, 35, 36, 424, 425/1/2, 426/1, 427, 427/1, 428, 429, 430min, 431, 432, 436min located at village Nathupur District Gurugram. Applicant made a proposal to use this land for Proposed Shopping/Commercial Building "Mall of India" Purpose. In reference to the information provided by the User Agency in form of facts/ Maps & GPS Co-ordinates and subsequent verification of the provided facts with the available official records & Geo-referencing done of the co-ordinates provided by User Agency on Google Earth the following is made clear that-

- a) As per records available above said land is not part of notified Reserved Forest, Protected Forest under Indian Forest Act, 1927 or any area closed under section 4 & 5 of Punjab Land Preservation Act, 1900.
- b) It is clarified that by the Notification No. S.O.8/PA.2/1900/S.4/2013 dated 4th January, 2013, whole Revenue Estate of Gurugram is notified u/s 4 of PLPA 1900 and S.O.81/PA.2/1900/S.3/2012 dated 19th December, 2012 u/s 3 of PLPA 1900. The area is however not recorded as forest in the Government record but felling of any tree is strictly prohibited without the permission of Divisional Forest Officer, Gurugram.
- c) It is clarified that by the Notification No. S.O.8/PA.2/1900/S.4/2013 dated 4th January, 2013, whole Revenue Estate of Gurugram is notified u/s 4 of PLPA 1900 and not recorded as forest in the Government record but felling of any tree is strictly prohibited without the permission of Divisional Forest Officer, Gurugram.
- d) If approach is required from Protected Forest by the user agency, the clearance/regularization under Forest Conservation Act 1980 will be required. Without prior clearance from Forest Department, the use of Forest land for approach road is strictly prohibited. M/s DLF Ltd., whose land is located at village Nathupur District Gurugram must obtain clearance as applicable under Forest Conservation Act 1980.
- e) As per the records available with the Forest Department, Gurugram, the area does not fall in areas where plantations were raised by the Forest Department under Aravalli project.
- f) All other statutory clearances mandated under the Environment Protection Act 1986, as per the notification of Ministry of Environment and Forests, Government of India, dated 07-05-1992 or any other Act/order shall be obtained as applicable by the project proponents from the concerned authorities.
- g) The project proponent will not violate any Judicial Order/ direction issued by the Hon'ble Supreme Court/ High Courts.
- h) It is clarified that the Hon'ble Supreme Court has issued various judgments dated 07.05.2002, 29.10.2002, 16.12.2002, 18.03.2004, 14.5.2008 etc. pertaining to Aravalli region in Haryana, which should be complied with.
- i) The aforesaid clarification is for the facts/location maps/GPS Co-ordinates provided by the user agency.

**GPS Co-ordinates:-**

- |                        |                  |                       |                  |
|------------------------|------------------|-----------------------|------------------|
| (i) 28° 30' 15.88" N   | 77° 05' 42.24" E | (ii) 28° 30' 12.41" N | 77° 05' 48.01" E |
| (iii) 28° 30' 08.41" N | 77° 05' 46.24" E | (iv) 28° 30' 07.37" N | 77° 05' 49.82" E |
| (v) 28° 29' 59.37" N   | 77° 05' 43.33" E | (vi) 28° 30' 06.59" N | 77° 05' 35.12" E |

- l) It shall be the responsibility of user agency/applicant to get necessary clearances/permissions under various Acts and Rules applicable if any, from the respective authorities/Department.

Date:  
Place. Gurugram



*[Signature]*  
Dy. Conservator of Forests,  
Gurugram

Endst.No.

Dated:

A copy is forwarded to:-

1. Conservator of Forests, South Circle, Gurugram for kind information.
2. D.G. T.C.P. Chandigarh SCU 71-75 2<sup>nd</sup> Floor, Sec-17C, Chandigarh for kind information.
3. District Magistrate, Gurugram w.r.t. his letter no. 358/MB Dated 13.01.2017 for kind information.
4. Guard File.

*[Signature]*  
Dy. Conservator of Forests,  
Gurugram

**ANNEXURE - B4**

**Copy of Aravalli certificate**

प्रेषक,

उपायुक्त, गुरुग्राम।

सेवा में,

M/S DLF Limited  
Gateway Tower(5<sup>th</sup> Floor),  
DLF City, Phase-III,  
Gurugram-122002.

क्रमांक 01 /एम.वी

दिनांक 04/01/2018

विषय:-

Report of the Tehsildar Gurgaon through the office of DC that the land of the project does not fall under MOEF Aravali Notification S.O. 319(E) dated 7<sup>th</sup> May 1992: NOC Forest and Aravalli Certificate for Proposed Shopping/Commercial Building "Mall of India" in Block-V, DLF City Phase-III, Sector-25A, Village Nathupur, Gurgaon, Haryana.

उपरोक्त विषय पर आपके प्रार्थना पत्र के संदर्भ में।

विषयोक्त मामले में आपके प्रार्थना पत्र पर इस कार्यालय द्वारा तहसीलदार, गुरुग्राम व उप वन संरक्षक, गुरुग्राम से रिपोर्ट ली गई। जो निम्न प्रकार है।

तहसीलदार, गुरुग्राम ने अपने पत्र क्रमांक 1933/ओ0के0 दिनांक 28.08.2017 की रिपोर्ट अनुसार मौजा नाथूपुर तह0 व जिला गुरुग्राम के संदर्भ में खसरा न0 8(0-8-0), 9(0-18-0), 14(0-9-0), 15(0-18-0), 31/2(0-13-0), 424(2-18-0), 436(1-6-0), 21(0-17-0), 22(0-14-0), 23(0-19-0), 25(0-1-0) की मैसर्स डी0एल0एफ0 होम डेवलपर्स लिमिटेड व खसरा न0 18/1(0-5-10), 19(0-11-0), 20(0-7-0), 427(0-18-0) की मैसर्स डी0एल0एफ0 लिमिटेड व खसरा न0 10(2-0-0), 11(1-1-0), 12(1-2-0), 13(0-9-0), 16(2-5-0), 24(0-15-0), 26(1-18-0), 27(2-13-0), 28(3-9-0), 29(1-15-0), 30(2-13-0), 32(2-18-0), 33(3-18-0), 34(B-16-0), 35(5-2-0), 36(4-18-0), 425/1/2(2-9-11), 426/1(2-4-0), 428(0-12-0), 429(1-0-0), 430(3-9-0), 431(0-16-0), 432(1-6-0), 427/1(0-6-0) की मैसर्स डी0एल0एफ0 इंटी रोटर लिमिटेड व खसरा न0 31/1/1(0-13-0) के राजेन्द्र सिंह, रानेश कुमार, सुरेन्द्र सिंह, राकेश कुमार पुत्रान बलवीर सिंह पुत्र रामरिख समभाग के नाम मलकियत है। जिसकी गांभी गई रिपोर्ट दिन्वुवार निम्न प्रकार है:-

1. उपरोक्त अराजी दिनांक 07.05.1992 के नोटिफिकेशन के अनुसार अरावली क्षेत्र में नहीं है।
2. दिनांक 07.05.1992 के नोटिफिकेशन से पूर्व व पश्चात मिसल हकीयत/चकबन्दी तक कभी भी अराजी की फ़िल्म कभी भी गैर भूमिकिन प्लाट-राडा चीलड-बंजड वीरड या रुन्ड नहीं रही है।

3. दिनांक 07.05.1992 के नोटिफिकेशन से पूर्व व पश्चात किला नम्बरान 8,9,10,11,12,13,14,15,16,18/1,24,25,26,27,28,29,30,31/1/1,31/2,32,33,34,35, 36,424,425/1/2,426/1,427,427/1,428,429,430,431,432,436 की किस्म गैर मुम्किन फालोती है। खसरा नं० 19 की किस्म खरीफ 1991 ता रबी 2016 तक वनर कर्टीम व खरीफ 2016 ता हाल गैर मुम्किन है। व खसरा नं० 22,20,21,23 की किस्म खरीफ 1991 ता 2011 तक वनर कर्टीम व खरीफ 2011 ता हाल गैर मुम्किन है
4. वर्णित प्रार्थना पत्र में दर्शाई गई अराजी खसरा नं० 8,9,10,11,12,13,14,15,16,18/1, 24,25,26,27,28,29,30,31/1/1,31/2,32,33,34,35,36,424,425/1/2,426/1,427,4 27/1,428,429,430,431,432,436 पिसन हर्कयत ता हाल कभी भी शानलात देह/पंचायत देह/नगर पालिका/नगर निगम की मलकियत नहीं रही है खसरा नं० 18 व 22 की मलकियत जमाबन्दी 1995-96 तक पंचायत की मलकियत व 18 नं० खसरा पर श्रीमति दया आदि गैर मैरिजयान व खसरा नं० 22 पर रामचन्द्र आदि गैर मैरिजयान कवित्र रहे है। इसके बाद इन्तकाल नं० 1687 तबदील मलकियत पर खसरा नं० 18(0 16 0) का 1/3 भाग के श्रीमति निरुपती, विरो पुत्रयान श्रीमति कालिया विधवा रतीराम मालकान बने व बाकी हिस्से के पंचायत रहे इन्तकाल नं० 1688 वय पर श्रीमति दया आदि ने सुषमा वादव पत्नी महावीर सिंह को 1/3 भाग बेय कर दिया व इन्तकाल नं० 1969 तकसीम पर खसरा नं० 18/1(0-5-10) श्रीमति सुषमा वादव व खसरा नं० 18/2 रकबा 0-10-10 ग्राम पंचायत के हिस्से में आया। इसके बाद इन्तकाल नं० 2671 वय पर श्रीमति सुषमा वादव ने मैसर्स डी०एल०एफ० लिमिटेड को खसरा नं० 18/1(0-5-10) वय कर दिया इसी प्रकार खसरा नं० 22(0-14-0) पर इन्तकाल नं० 1824 तबदील मलकियत पर रामचन्द्र आदि मालकान बने व इन्तकाल नं० 1826, 1827, 1832, 1833, 1834 वय से मैसर्स डी०एल०एफ० हाउसिंग एण्ड कन्स्ट्रक्शन लिमिटेड मालिक बनी है। तथा इन्तकाल नं० 2643 नं०म० पर मसजि डी०एल०एफ० होम डेवलपर्स लिमिटेड मालिक बनी है।
5. उपरोक्त अराजी पर मुताबिक जमाबन्दी साल 2005-06 के खाना कैफियत में किसी भी माननीय न्यायालय का कोई केस इन्दाज नहीं है

Dy. Conservator of Forests, Gurugram ने अपने कार्यालय के पत्र क्रमांक B67-70-G Dated 06-07-2017 के द्वारे लिखा है कि Applicant M/S DLF Ltd. Gateway Tower(5<sup>th</sup> Floor), DLF City, Phase-III, Gurugram-122002, Haryana letter no. Nil dated 29-12-2016 made a request in connection with land measuring 42.29 Acres having Khasra No. 8,9,10,11,12,13,14,15,16,18/1,19,20,21,22,23,24,25,26,27,28,29,30,31/1/1,31/2,32,33,34,35,36,424,425/1/2,426/1,427,427/1,428,429,430min,431,432,436min Land located at Village Nathupur, District-Gurugram. Applicant made a proposal to use this land for Proposed Shopping/commercial Building "Mall of India" Purpose. In reference to the information provided by the user agency in form of facts/maps & GPS co-ordinates and subsequent verification of the provided facts with the available official records & Geo-referencing done of the co-ordinates provided by user agency on Google Earth the following is made clear that :-

- A) As per records available above said land is not part of notified Reserved Forest, protected Forest under Indian Forest Act, 1927 or any area closed under section 4 & 5 Punjab Land Preservation Act 1900.
- B) It is clarified that by the Notification No. S.O B/P.A/2/1900/S 4/2013 dated 04-01-13 whole Revenue Estate of Gurugram is notified u/s 4 of PLPA 1900 and S.O B1/PA/2/1900/S.3/2012 dated 19-12-12 u/s 3 of PLPA 1900. The area is however not recorded as Forest in the Government record but felling of any tree is strictly prohibited without the permission of Divisional Forest officer, Gurugram.
- C) It is clarified that by the Notification No. S.O B/P.A/2/1900/S 4/2013 dated 04-01-13 whole Revenue Estate of Gurugram is notified u/s 4 of PLPA 1900, and not recorded as Forest in the Government record but felling of any tree is strictly prohibited without the permission of Divisional Forest officer, Gurugram.
- D) If approach is required from Protected Forest by the user agency, the clearance/regularization under Forest Conservation Act 1980 will be required without prior clearance from Forest Department the user of Forest land for approach road is strictly prohibited. **M/S DLF Ltd.** whose land is located at **Village Nathupur District Gurugram** must obtain clearance as applicable under Forest Conservation Act, 1980.
- E) As per the records available with the Forest Department Gurugram the area does not fall in areas where plantations were raised by the Forest Department under Aravali project.
- F) All other statutory clearances mandated under the Environment protection Act 1986, as per the notification of Ministry of Environment and Forest, Government of India dated 07-05-1992 or any other Act/Order shall be obtained as applicable by the project proponents from the concerned authorities.
- G) The project proponent will not violate any Judicial Order/Direction issued by the Hon'ble Supreme Court/High Courts.

H) It is clarified that the Hon'ble Supreme Court has issued various judgement dated 07-05-2002, 29-10-2002, 16-12-2002, 18-03-2004, 14-05-2008 etc pertaining to Aravali region in Haryana, which should be complied with.

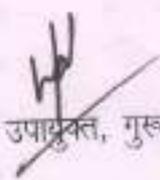
I) The aforesaid clarification is for the facts/location maps/GPS Co-ordinates provided by the user agency.

GPS Co-ordinates :-

- (i)  $28^{\circ} 30' 15.88''$  N  $77^{\circ} 05' 42.24''$  E
- (ii)  $28^{\circ} 30' 12.41''$  N  $77^{\circ} 05' 48.01''$  E
- (iii)  $28^{\circ} 30' 08.41''$  N  $77^{\circ} 05' 46.24''$  E
- (iv)  $28^{\circ} 30' 07.37''$  N  $77^{\circ} 05' 49.82''$  E
- (v)  $28^{\circ} 29' 59.37''$  N  $77^{\circ} 05' 43.33''$  E
- (vi)  $28^{\circ} 30' 06.59''$  N  $77^{\circ} 05' 35.12''$  E

I) It shall be the responsibility of user agency/applicant to get necessary clearance/permissions under various Acts and Rules applicable if any, from the respective authorities/department.

अतः तहसीलदार, गुरुग्राम व उप वन संरक्षक, गुरुग्राम की रिपोर्ट अनुसार वर्णित किनारा अरावली क्षेत्र में नहीं आते हैं।

कृते:  उपायुक्त, गुरुग्राम।

**ANNEXURE - B5**

**Assurance for power supply from DHBVN**

	<p align="center"><b>DAKSHIN HARYANA BIJI VITRAN NIGAM</b>  <small>( A Govt. of Haryana Undertaking )</small>  <small>Office of</small>  <b>Superintending Engineer (OP) Circle-II, DHBVN, Gurugram</b>          SCO No. 384, HUDA Shopping Complex, Sec-31, Gurugram, Haryana          Ph.: 0124-2582106, Fax- 0124-2582107          E-mail – <a href="mailto:gurgaonse2@gmail.com">gurgaonse2@gmail.com</a> Website - <a href="http://www.dhbvn.com">www.dhbvn.com</a></p>	
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To,

M/s DLF City Centre Ltd.  
 Block-V, DLF City, Phase-III,  
 Sector-25A, Gurugram.

Memo No. Ch- 32 /DGR-26

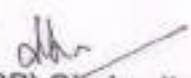
Dated: 12/09/2018

**Sub: Assurance Certificate of DHBVN for electrical load requirement of "Shopping / Commercial Building on 32.36 acres site (Mall of India) in Block-V, DLF City, Phase-III, Sector-25A, Gurugram.**

Refer your letter No. Nil dated 11/09/2018.

It is here by assured that the power requirement of tentative load of 28310 KW shall be considered from the nearest S/Stn. at the time of actual requirement as per DHBVN Norms. However voltage level will depend upon the nearest S/Stn at the time of requirement of load subject to the following conditions.

1. Subject to availability of power and infrastructure.
2. Necessary charges will be got deposited by you as per Nigam instruction and compliance of all other instructions of Nigam will be ensured as per standing instructions of Nigam / HERC Regulations.
3. The necessary infrastructure will be layed by you at your cost.
4. The validity of this letter will be for a period of maximum one year from date of its issuance as per sales instruction No. 7/2018 circulated by SE/CommI, DHBVN, Hisar vide Memo No. Ch-7/SE/CommI/R-17/380/F-21 dated 16/08/2018.

  
 S.E (OP) Circle -II  
 DHBVN, Gurugram

**ANNEXURE - B6**

**Assurance for Water Supply from GMDA**

OFFICE OF THE EXECUTIVE ENGINEER, HSVP, DIV NO. III, GURUGRAM

To

M/s DLF City Centre Limited,  
O/o Jhandewalan Extension,  
Naaz Cinema Complex,  
New Delhi-110055

Memo No. 9528

Dated: 24/7/18

**Sub:-** Assurance for water supply to proposed "Shopping/Commercial Building on 32.36 acres site (Mall of India)" in Block-V, DLF City Phase-III, Sector-25A Gurugram.

**Ref:-** Your application dated 11.05.2018.

With reference to the cited subject assurance is given for supply of 1945 KLD drinking water through already laid master water supply line of HSVP in this area based on canal water system.

However the regular water supply connection may be applied after completion of project for drinking purpose as per HSVP Rule & Regulations.

  
EXECUTIVE ENGINEER,  
HSVP, DIV NO. III,  
GURUGRAM  
E

**ANNEXURE - B7**

**Renewal of Licence issued by the competent  
authority**

**Directorate Of Town & Country Planning, Haryana**

SCO 71-75, 2nd Floor, Sector 17C, Chandigarh Phone:0172-2549349;  
Website tcpharyana.gov.in, email:tcphry@gmail.com

To

DLF Ltd. & others  
DLF Home Developers Limited  
DLF Centre, Sansad Marg,  
New Delhi-110001, India

Memo No:- LC-50-Asstt.(RK)/2019/15565 Dated:- 01-07-2019

Subject

Renewal of License No. 95 of 1984 dated 17.05.1984, 117 of 1984 dated 03.12.1984, 1 & 2 of 1985 dated 21.01.1985, 27 & 28 of 1985 dated 13.09.1985, 45 of 1985 dated 27.11.1985, 8 of 1986 dated 25.01.1986, 30 of 1986 dated 07.04.1986, 3 of 1987 dated 18.03.1987, 56 of 1992 dated 19.06.1992, 6 of 2001 dated 31.08.2001, 36 of 2004 dated 31.03.2004 & 69 of 2013 dated 25.07.2013 granted for development of residential plotted colony in Phase-I, II & III, DLF City, Sector 24, 25, 25A, Gurugram Manesar Urban Complex - DLF Ltd.

Please refer to your application dated 24.04.2019 on the matter as subject cited above.

- The following licenses granted for setting up of a residential plotted colony in Phase - I, II & III, DLF City, Sector 24,25,25A Gurugram Manesar Urban Complex, are hereby renewed as per detail given as under:-

Sr.No.	License No & Date.	Area	Renewed upto	Name of the licensee
1.	95 of 1984 dated 16.05.1984	20.16	15.05.2021	(Apollo Land & Housing Co. Ltd) Now DLF Home Developers Ltd.
2.	117 of 1984 dated 03.12.1984	22.11	02.12.2021	(Apollo Land & Housing Co. Ltd) Now DLF Home Developers Ltd.
3.	01 of 1985 dated 21.01.1985	13.88	20.01.2022	(Delhi & Land Finance Ltd.) Now DLF Home Developers Ltd.
4.	02 of 1985 dated 21.01.1985	4.32	20.01.2022	(Apollo Land & Housing Co. Ltd) Now DLF Home Developers Ltd.
5.	27 of 1985 dated 13.09.1985	20.56	12.09.2021	(Apollo Land & Housing Co. Ltd) Now DLF Home Developers Ltd.
6.	28 of 1985 dated 13.09.1985	20.26	12.09.2021	(Delhi & Land Finance Ltd.) Now DLF Home Developers Ltd.
7.	45 of 1985 dated 27.11.1985	8.09	26.11.2021	(Vee Dee Investment Agencies Ltd) Now DLF Home Developers Ltd.
8.	08 of 1986 dated 25.01.1986	7.09	24.01.2022	(Vee Dee Investment Agencies Ltd) Now DLF Home Developers Ltd.
9.	30 of 1986 dated 07.04.1986	1.28	06.04.2021	(Apollo Land & Housing Co. Ltd) Now DLF Home Developers Ltd.
10.	03 of 1987 Dated 18.03.1987	12.11	17.03.2021	(Vee Dee Investment Agencies Ltd.) Now DLF Home Developers Ltd.
11.	56 of 1992 dated 19.06.1992	2.53	18.06.2021	(Delhi & Land Finance Ltd.) Now DLF Home Developers Ltd.
12.	06 of 2001 dated 31.08.2001	5.17625	30.08.2021	(DLF Housing & Construction Ltd.) Now DLF Home Developers Ltd.

13.	36 of 2004 dated 31.03.2004	2,469	30.03.2021	(DLF Universal Ltd.) Now DLF Ltd.
14.	69 of 2013 dated 25.07.2013	12,3875	24.07.2021	DLF Ltd. & others in collaboration with DLF Ltd.

2. It is further clarified that this renewal will not tantamount to certification of your satisfactory performance entitling you for renewal of license of further period and you will get the licenses renewed upto the period till the final completion of colony is granted.
3. You shall complete the construction of community buildings as per provisions of section 3(3)(a)(iv) of Act 8 of 1975.
4. The BG on account of IDW will be revalidated one month before its expiry.
5. Renewal is issued subject to final decision of Hon'ble Punjab & Haryana High Court in CWP No. 6229 of 2008.
6. You shall submit the NOC from MOEF, GOI & ultimate power load requirement of the project to the power utility against license No. 69 of 2013 as per requirement notification dated 14.09.2006.

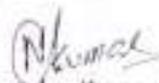
  
 (K. Makrand Pandurang, IAS)  
 Director,  
 Town & Country Planning,  
 Haryana, Chandigarh.

Endst No:LC-50-Asstt. (RK)/2019/

Dated:-

A copy is forwarded to following for information and further necessary action.

1. Chief Administrator, HSVP, Panchkula.
2. Chief Engineer, HSVP, Panchkula.
3. Chief Accounts officer of this Directorate.
4. Senior Town Planner, Gurugram.
5. Website Administrator with request to update the status on website.
6. District Town planner, Gurugram.

  
 (Narender Kumar)  
 District Town Planner (HQ)  
 For :Director, Town & Country Planning,  
 Haryana, Chandigarh.

**Directorate of Town & Country Planning, Haryana**  
Nagar Yojana Bhawan, Plot No. 3, Block-A, Sector 18A, Madhya Marg Chandigarh;  
Phone:0172-2549349; <http://tcp.haryana.gov.in>

To

DLF Ltd & Others,  
DLF Centre, Sansad Marg,  
New Delhi-110001.

Memo No. LC-50/JE(S)/2021/ 33355 Dated: 30-12-2021

**Subject: Renewal of license granted for setting up of Plotted Colony of Phase-I, II & III Gurugram being developed by DLF Ltd (Formerly known as DLF Universal Ltd).**

Please refer to your application dated 26.03.2018 & 18.08.2021 on the matter as subject cited above.

Your request for renewal of licenses of Phase-I, II & III Gurugram granted for setting up of setting up of Plotted Colony has been considered on the reason submitted that you have applied for issuance of completion certificate. The licenses are hereby renewed upto the date of mentioned in the table given as under on the terms and condition mentioned therein.

PHASE-I				
Sr. Nos.	Licence Nos & Date	Valid upto	Renewed upto	
1	1-5 of 1981 dated 20.04.1981	01 of 1981	19.04.2001	19.04.2024
		02 of 1981	19.04.1999	
		03 of 1981	19.04.2001	
		04 of 1981	19.04.2001	
		05 of 1981	19.04.1985	
2	1-3 of 1982 dated 27.04.1982	01 of 1982	26.04.1984	26.04.2024
		02 of 1982	26.04.1984	
		03 of 1982	26.04.1984	
3	4-8 of 1982 dated 27.04.1982	04 of 1982	26.04.2013	26.04.2024
		05 of 1982	26.04.2011	
		06 of 1982	26.04.2013	
		07 of 1982	26.04.1986	
		08 of 1982	26.04.2013	
4	9-11 of 1982 dated 29.04.1982	09 of 1982	28.04.1999	28.04.2024
		10 of 1982	28.04.2001	
		11 of 1982	28.04.2001	
5	12 of 1982 dated 28.07.82	12 of 1982	27.07.1986	27.07.2024
6	16-18 of 1983 dated 23.05.1983	16-18 of 1983	22.05.1987	22.05.2024
7	20 of 1983 dated 26.07.1983	20 of 1983	25.07.1987	25.07.2024
8	25-28 of 1983 dated 04.10.1983	25-28 of 1983	03.10.1987	03.10.2024
9	31-32 of 1983 dated 06.10.1983	31 of 1983	05.10.2013	05.10.2024
		32 of 1983	05.10.1986	
10	33-35 of 1983 dated 07.10.1983	33 of 1983	06.10.2011	06.10.2024
		34 of 1983	06.10.1987	
		36 of 1983	06.10.2011	
11	44 of 1983 dated 14.10.1983	44 of 1983	13.10.1987	13.10.2024

*N*  
Director  
Town & Country Planning  
Haryana, Chandigarh

12	47-52 of 1983 dated 14.10.1983	47 of 1983	13.10.1987	13.10.2024
		48 of 1983	13.10.1987	
		49 of 1983	13.10.1987	
		50 of 1983	13.10.2013	
		51 of 1983	13.10.1987	
		52 of 1983	13.10.1987	
13	53-56 of 1983 dated 27.10.1983	53 of 1983	26.10.2013	26.10.2024
		54 of 1983	26.10.2011	
		55 of 1983	26.10.2011	
		56 of 1983	26.10.1987	
14	57 of 1983 dated 31.10.1983	57 of 1983	30.10.1987	30.10.2024
15	66-68 of 1983 dated 15.02.1984	66 of 1983	14.02.1987	14.02.2025
		67 of 1983	14.02.2012	
		68 of 1983	14.02.2014	
16	72-75 of 1984 dated 15.03.1984	72 of 1984	14.03.1987	14.03.2025
		73 of 1984	14.03.2012	
		74 of 1984	14.03.1987	
		75 of 1984	14.03.1987	
17	82 of 1984 dated 16.04.1984	82 of 1984	15.04.2011	15.04.2024
18	93 of 1984 dated 16.05.1984	93 of 1984	15.05.1987	15.05.2024
19	97-98 of 1984 dated 22.06.84	97 of 1984	21.06.1987	21.06.2024
		98 of 1984	21.06.2013	
20	5 of 1985 dated 21.01.1985	05 of 1985	20.01.2012	20.01.2025
21	23 of 1985 dated 09.09.1985	23 of 1985	08.09.1987	08.09.2024
22	4 of 1986 dated 25.01.1986	04 of 1986	24.01.1988	24.01.2025
23	10-15 of 1989 dated 02.12.1989	10 of 1989	01.12.2011	01.12.2024
		11 of 1989	01.12.1991	
		12 of 1989	01.12.2011	
		13 of 1989	01.12.1991	
		14 of 1989	01.12.2011	
		15 of 1989	01.12.1991	
24	82-83 of 1996 dated 06.05.1996	82 of 1996	05.05.1998	05.05.2024
		83 of 1996	05.05.1998	
<b>PHASE-II</b>				
Sr. Nos	Licence Nos & Date		Valid upto	Renewed upto
1	14-20 of 1982 dated 26.08.1982	14 of 1982	25.08.1986	25.08.2024
		15 of 1982	25.08.1986	
		16 of 1982	25.08.2011	
		17 of 1982	25.08.2011	
		18 of 1982	25.08.2008	
		19 of 1982	25.08.2003	
		20 of 1982	25.08.2001	
2	2-7 of 1983 dated 03.02.1983	02 of 1983	02.02.1987	02.02.2025
		03 of 1983	02.02.1987	
		04 of 1983	02.02.1987	
		05 of 1983	02.02.1987	
		06 of 1983	02.02.2012	
		07 of 1983	02.02.2012	

3	19 of 1983 dated 23.05.1983	19 of 1983	22.05.1987	22.05.2024
4	21 of 1983 dated 26.07.1983	21 of 1983	25.07.2011	25.07.2024
5	29-30 of 1983 dated 06.10.1983	29 of 1983	05.10.2011	05.10.2024
		30 of 1983	05.10.1987	
6	1-9 of 1989 dated 02.12.1989	01 of 1989	01.12.1991	01.12.2024
		02 of 1989	01.12.1991	
		03 of 1989	01.12.1991	
		04 of 1989	01.12.2008	
		05 of 1989	01.12.1991	
		06 of 1989	01.12.2011	
		07 of 1989	01.12.2011	
		08 of 1989	01.12.2000	
09 of 1989	01.12.1991			
7	3 of 1993 dated 22.02.1993	03 of 1993	21.02.1995	21.02.2025
8	2 of 1993 dated 22.02.1993	02 of 1993	21.02.2001	21.02.2025
9	46 of 1983 dated 14.10.1983	46 of 1983	13.10.1987	13.10.2024
10	58 of 1983 dated 31.10.1983	58 of 1983	30.10.2011	30.10.2024
11	60-65 of 1984 dated 02.02.1984	60 of 1984	01.02.2012	01.02.2025
		61 of 1984	01.02.1987	
		62 of 1984	01.02.2012	
		63 of 1984	01.02.1987	
		64 of 1984	01.02.1987	
		65 of 1984	01.02.1987	
12	76-78 of 1984 dated 15.03.1984	76 of 1984	14.03.1987	14.03.2025
		77 of 1984	14.03.2005	
		78 of 1984	14.03.2002	
13	83-85 of 1984 dated 16.04.1984	83 of 1984	15.04.2000	15.04.2024
		84 of 1984	15.04.1987	
		85 of 1984	15.04.1987	
14	96 of 1984 dated 22.06.1984	96 of 1984	21.06.1987	21.06.2024
15	3-4 of 1985 dated 21.01.1985	03 of 1985	20.01.2002	20.01.2025
		04 of 1985	20.01.2003	
16	24-26 of 1985 dated 09.09.1985	24 of 1985	08.09.1987	08.09.2024
		25 of 1985	08.09.1987	
		26 of 1985	08.09.1987	
17	41-44 of 1985 dated 27.11.1985	41 of 1985	26.11.2007	26.11.2024
		42 of 1985	26.11.1988	
		43 of 1985	26.11.2007	
		44 of 1985	26.11.1988	
18	5-6 of 1986 dated 25.01.1986	05 of 1986	24.01.1989	24.01.2025
		06 of 1986	24.01.1989	
19	22-28 of 1986 dated 07.04.1986	22 of 1986	06.04.2009	06.04.2024
		23 of 1986	06.04.1988	
		24 of 1986	06.04.2009	
		25 of 1986	06.04.2002	
		26 of 1986	06.04.2009	
		27 of 1986	06.04.1988	
		28 of 1986	06.04.1988	
20	58-64 of 1992 dated	58 of 1992	18.06.1994	18.06.2024

	19.06.1992	59 of 1992	18.06.1994	
		60 of 1992	18.06.1994	
		61 of 1992	18.06.2002	
		62 of 1992	18.06.1994	
		63 of 1992	18.06.2002	
		64 of 1992	18.06.1994	
21	20 of 1993 dated 03.09.1993	20 of 1993	02.09.2011	02.09.2024
22	75-81 of 1996 dated 06.05.1996	75 of 1996	05.05.1998	05.05.2024
		76 of 1996	05.05.1998	
		77 of 1986	05.05.2003	
		78 of 1986	05.05.2003	
		79 of 1986	05.05.2003	
		80 of 1996	05.05.1998	
		81 of 1996	05.05.2011	
<b>PHASE-III</b>				
Sr. Nos	Licence Nos & Date		Valid upto	Renewed upto
1	36-43 of 1983 dated 07.10.1983	36 of 1983	06.10.2011	06.10.2024
		37 of 1983	06.10.1987	
		38 of 1983	06.10.1987	
		39 of 1983	06.10.2011	
		40 of 1983	06.10.2011	
		41 of 1983	06.10.2011	
		42 of 1983	06.10.1987	
		43 of 1983	06.10.2011	
2	59 of 1984 dated 02.02.1984	59 of 1984	01.02.2012	01.02.2025
3	94-95 of 1984 dated 16.05.1984	94 of 1984	15.05.2011	15.05.2024
		95 of 1984	15.05.2021	
4	99-100 of 1984 dated 22.06.1984	99 of 1984	21.06.1987	21.06.2024
		100 of 1984	21.06.2011	
5	45 of 1983 dated 14.10.1983	45 of 1983	13.10.1987	13.10.2024
6	108-110 of 1984 dated 18.09.1984	108 of 1984	17.09.1987	17.09.2024
		109 of 1984	17.09.2011	
		110 of 1984	17.09.2011	
7	117-118 of 1984 dated 03.12.1984	117 of 1984	02.12.2021	02.12.2024
		118 of 1984	02.12.2011	
8	1-2 of 1985 dated 21.01.1985	01 of 1985	20.01.2022	20.01.2025
		02 of 1985	20.01.2022	
9	27-29 of 1985 dated 13.09.1985	27 of 1985	12.09.2021	12.09.2024
		28 of 1985	12.09.2021	
		29 of 1985	12.09.1987	
10	45-47 of 1985 dated 27.11.1985	45 of 1985	26.11.2021	26.11.2024
		46 of 1985	26.11.2011	
		47 of 1985	26.11.1988	
11	7-9 of 1986 dated 25.01.1986	07 of 1986	24.01.1988	24.01.2025
		08 of 1986	24.01.2022	
		09 of 1986	24.01.1989	

12	29-30 of 1986 dated 07.04.1986	29 of 1986	06.04.1988	06.04.2024
		30 of 1986	06.04.2021	
13	34-37 of 1986 dated 16.04.1986	34 of 1986	15.04.2002	15.04.2024
		35 of 1986	15.04.2002	
		36 of 1986	15.04.2009	
		37 of 1986	15.04.2000	
14	1-4 of 1987 dated 18.03.1987	01 of 1987	17.03.2002	17.03.2024
		02 of 1987	17.03.2000	
		03 of 1987	17.03.2021	
		04 of 1987	17.03.2000	
15	16 of 1989 dated 02.12.1989	16 of 1989	01.12.1991	01.12.2024
16	17-22 of 1989 dated 02.12.1989	17 of 1989	01.12.2011	01.12.2024
		18 of 1989	01.12.2003	
		19 of 1989	01.12.1991	
		20 of 1989	01.12.2011	
		21 of 1989	01.12.2000	
		22 of 1989	01.12.1991	
17	55 -57 of 1992 dated 19.06.1992	55 of 1992	18.06.2002	18.06.2024
		56 of 1992	18.06.2021	
		57 of 1992	18.06.2009	
18	66-68 of 1996 dated 03.05.1996	66 of 1996	02.05.1998	02.05.2024
		67 of 1996	02.05.1998	
		68 of 1996	02.05.1998	
19	6 of 2001 dated 31.08.2001	06 of 2001	30.08.2021	30.08.2024
20	36 of 2004 dated 31.03.2004	36 of 2004	30.03.2021	30.03.2024
21	125-134 of 1998 dated 16.10.1998	125 of 1998	15.10.2002	15.10.2024
		126 of 1998	15.10.2002	
		127 of 1998	15.10.2002	
		128 of 1998	15.10.2002	
		129 of 1998	15.10.2011	
		130 of 1998	15.10.2002	
		131 of 1998	15.10.2011	
		132 of 1998	15.10.2011	
		133 of 1998	15.10.2002	
		134 of 1998	15.10.2002	
22	11-21 of 2003 dated 02.07.2003	11 of 2003	01.07.2017	01.07.2024
		12 of 2003	01.07.2017	
		13 of 2003	01.07.2017	
		14 of 2003	01.07.2017	
		15 of 2003	01.07.2017	
		16 of 2003	01.07.2017	
		17 of 2003	01.07.2017	
		18 of 2003	01.07.2017	
		19 of 2003	01.07.2017	
		20 of 2003	01.07.2017	
		21 of 2003	01.07.2017	
23	37-39 of 2004 dated 30.03.2004	37 of 2004	30.03.2011	30.03.2024
		38 of 2004	30.03.2011	
		39 of 2004	30.03.2011	

  
 Director  
 Town & Country Planning  
 Haryana, Chandigarh

24	69 of 2013 dated 25.07.2013	69 of 2013	24.07.2021	24.07.2024
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1. It is further clarified that this renewal will not tantamount to certification of your satisfactory performance entitling you for renewal of license of further period.
2. The construction of community building will be completed as per provisions of section 3(3)(a)(iv) of Act of 8 of 1975.
3. That you shall transfer the land falling in the sector road free of cost to the Govt.
4. That you shall get the license renewed till final completion of the colony is granted.
5. The renewal of license will be void-ab-initio, if any of the conditions mentioned above are not complied with.

  
**(K. Malrand Pandurang IAS)**  
**Director**  
**Town & Country Planning**  
**Haryana, Chandigarh**

Endst no:LC-50 /JE(S)/2021/

Dated:

A copy is forwarded to following for information and further necessary action:-

1. Chief Administrator, HSVP, Panchkula.
2. Chief Engineer, HSVP, Panchkula.
3. Chief Account officer of this Directorate.
4. Senior Town Planner, Gurugram.
5. District Town Planner, Gurugram.
6. Project Manager (IT Cell) of this Department for updation on website.

  
**(RAJESHWARI KAUSHIK)**  
**District Town Planner (HQ)**  
**For: Director, Town & Country Planning**  
**Haryana, Chandigarh**

**ANNEXURE - B8**

**Scan copy of DD**



**ANNEXURE - B9**

**Copy of BOR**

**CERTIFIED TRUE COPY OF THE RESOLUTION PASSED BY THE FINANCE COMMITTEE OF THE BOARD OF DIRECTORS OF DLF LIMITED IN ITS MEETING HELD ON 11<sup>TH</sup> SEPTEMBER, 2020**

**"RESOLVED THAT** in partial modification of the resolution dated 7 March 2020 of the Finance Committee of the Board of Directors of the Company, Mr. Devinder Singh, Director, Ms. Neelu Goel, Sr. Vice President (Planning), Mr. Lok Pal Singh, Sr. Vice President, (Co-ordination), Mr. Deepak Bhandari, General Manager (Co-ordination), Ms. Vandana Arora, Assistant General Manager (Planning), DLF Home Developers Limited and Ms. Akanksha Moudgil, General Manager, DLF Home Developers Limited, be and are hereby severally authorized to sign and submit various license applications including application for change/ modification of developer company, transfer of licenses, withdraw of license(s), adjustment/ seek refund of Government fee, charges and to sign and execute related letters, documents, papers, plans, undertakings etc.; to deal with the office of Director General, Town & Country Planning, Haryana/ Haryana Shahari Vikas Pradhikaran (HSVP)/ Gurugram Metropolitan Development Authority (GMDA)/ Haryana State Industrial and Infrastructure Development Corporation (HSIIDC), Chandigarh/ Panchkula/ Gurugram and other authorities/ offices of Haryana Government including under the provisions of the Haryana Development and Regulations of Urban Areas Act, 1975, the Punjab Scheduled Roads & Controlled Areas Restrictions of Unregulated Development Act, 1963 and Haryana Building Code, for and on behalf of the Company and to sign and execute related letters, documents, papers, plans, undertakings etc. and to deal with the office(s) of State Environment Impact Assessment Authority; State Expert Appraisal Committee; Haryana State Pollution Control Board; Ministry of Environment, Forest & Climate Change and Forest Department in the State of Haryana and to obtain Environmental Clearance in relation to the Company's projects situated in the State of Haryana.

**RESOLVED FURTHER THAT** the Common Seal of the Company may be affixed, if required, on any of such documents as per the provisions contained in the Articles of Association of the Company.

**RESOLVED FURTHER THAT** the aforesaid powers entrusted to the above executive(s) shall be valid, effective and exercisable by them, so long as they are in the employment of the Company or its associate/ subsidiary companies, unless revoked earlier by the Board or this Committee.

**RESOLVED FURTHER THAT** all acts, deeds and things done and documents executed aforesaid shall be deemed to be valid and enforceable only, if the same are consistent with this Resolution and that the Board or this Committee shall not be responsible for any illegal and invalid acts and any other act beyond the scope of the aforesaid powers executed by the above executive(s)

Cont....2

**DLF LIMITED**

DLF Gateway Tower, 8 Block  
DLF City Phase - II, Gurugram - 122 002, Haryana (India)  
Tel. : 91 124-1750000

1250

**DLF 924**  
BUILDING INDIA

-2-

and shall not bind the Company against any third party(ies) or before any authority(ies) in any manner and that the Board or this Committee shall not be answerable in that behalf.

RESOLVED FURTHER THAT a certified copy of this Resolution be furnished to anyone concerned or interested in the matter under the signatures of any Director or the Company Secretary of the Company."

CERTIFIED TRUE COPY  
FOR DLF LIMITED



R. P. PUNJANI  
COMPANY SECRETARY  
FCS:3757  
Date: 04.11.2020

**ANNEXURE - C1**

**NABET Accreditation letter**



**National Accreditation Board  
 for Education and Training**



**Certificate of Accreditation**

**Ind Tech House Consult,**  
 Ground Floor, G-8/6, Rohini, Sector 11, Delhi-110089

The organization is accredited as **Category-A** under the QCI-NABET Scheme for Accreditation of EIA Consultant Organization, Version 3: for preparing EIA-EMP reports in the following Sectors –

S. No	Sector Description	Sector (as per)		Cat.
		NABET	MoEFCC	
1	Mining of minerals including opencast / underground mining	1	1 (a) (i)	A
2	Offshore and onshore oil and gas exploration, development & production	2	1 (b)	A
3	River Valley projects	3	1 (c)	A
4	Thermal power plant	4	1 (d)	A
5	Coal washeries	6	2 (a)	A
6	Metallurgical industries (ferrous & non-ferrous)	8	3 (a)	A
7	Cement plants	9	3 (b)	A
8	Synthetic organic chemicals industry	21	5 (f)	A
9	Oil & gas transportation pipeline	27	6 (a)	A
10	Isolated storage & handling of Hazardous chemicals	28	-	B
11	Industrial estates/ parks/ complexes/areas, export processing Zones (EPZs), Special Economic Zones (SEZs), Biotech Parks, Leather Complexes	31	7 (c)	A
12	Common hazardous waste treatment, storage and disposal facilities (TSDFs)	32	7 (d)	A
13	Bio-medical waste treatment facilities	32A	7 (da)	B
14	Ports, harbours, break waters and dredging	33	7 (e)	B
15	Aerial ropeways	35	7 (g)	B
16	Common Municipal Solid Waste Management Facility (CMSWMF)	37	7 (i)	B
17	Building and construction projects	38	8 (a)	B
18	Townships and Area development projects	39	8 (b)	B

**Note: Names of approved EIA Coordinators and Functional Area Experts are mentioned in SAAC minutes dated December 07, 2021 and supplementary minutes dated June 03, 2022 posted on QCI-NABET website.**

The Accreditation shall remain in force subject to continued compliance to the terms and conditions mentioned in QCI-NABET's letter of accreditation bearing no. QCI/NABET/ENV/ACO/22/2485 dated August.16, 2022. The accreditation needs to be renewed before the expiry date by Ind Tech House Consult, Delhi following due process of assessment.

**NABET**

**Sr. Director, NABET**  
 Dated: August. 16, 2022

**Certificate No.**  
 NABET/EIA/2023/SA 0174

**Valid up to**  
 April 29, 2023

For the updated List of Accredited EIA Consultant Organizations with approved Sectors please refer to QCI-NABET website.



**ANNEXURE - D1**

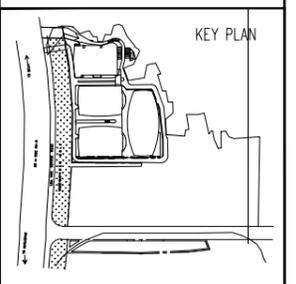
**Site Layout Plan**

FLOOR	AREA	NO. OF	TOTAL	TOTAL	TOTAL	TOTAL	TOTAL	TOTAL	TOTAL
	(SQ. METERS)	FLOORS	FLOOR AREA	FLOOR AREA	FLOOR AREA	FLOOR AREA	FLOOR AREA	FLOOR AREA	FLOOR AREA
GROUND FLOOR	10000.00	1	10000.00	10000.00	10000.00	10000.00	10000.00	10000.00	10000.00
FIRST FLOOR	10000.00	1	10000.00	20000.00	20000.00	20000.00	20000.00	20000.00	20000.00
SECOND FLOOR	10000.00	1	10000.00	30000.00	30000.00	30000.00	30000.00	30000.00	30000.00
THIRD FLOOR	10000.00	1	10000.00	40000.00	40000.00	40000.00	40000.00	40000.00	40000.00
FOURTH FLOOR	10000.00	1	10000.00	50000.00	50000.00	50000.00	50000.00	50000.00	50000.00
FIFTH FLOOR	10000.00	1	10000.00	60000.00	60000.00	60000.00	60000.00	60000.00	60000.00
SIXTH FLOOR	10000.00	1	10000.00	70000.00	70000.00	70000.00	70000.00	70000.00	70000.00
SEVENTH FLOOR	10000.00	1	10000.00	80000.00	80000.00	80000.00	80000.00	80000.00	80000.00
EIGHTH FLOOR	10000.00	1	10000.00	90000.00	90000.00	90000.00	90000.00	90000.00	90000.00
NINTH FLOOR	10000.00	1	10000.00	100000.00	100000.00	100000.00	100000.00	100000.00	100000.00
TENTH FLOOR	10000.00	1	10000.00	110000.00	110000.00	110000.00	110000.00	110000.00	110000.00
ROOF	10000.00	1	10000.00	120000.00	120000.00	120000.00	120000.00	120000.00	120000.00
TOTAL	100000.00	10	1000000.00	10000000.00	10000000.00	10000000.00	10000000.00	10000000.00	10000000.00

DESCRIPTION	UNIT	QUANTITY	UNIT PRICE	TOTAL
CONCRETE WORK	CUM	1000	1000	1000000
STEEL WORK	KGS	5000	5000	2500000
PAINT WORK	SQ. METERS	10000	10000	1000000
PLASTER WORK	SQ. METERS	10000	10000	1000000
GLASS WORK	SQ. METERS	1000	10000	10000000
MECHANICAL WORK	SQ. METERS	1000	10000	10000000
ELECTRICAL WORK	SQ. METERS	1000	10000	10000000
LANDSCAPING WORK	SQ. METERS	1000	10000	10000000
WATER SUPPLY WORK	SQ. METERS	1000	10000	10000000
SEWERAGE WORK	SQ. METERS	1000	10000	10000000
ROAD WORK	SQ. METERS	1000	10000	10000000
UTILITIES WORK	SQ. METERS	1000	10000	10000000
PROFESIONAL FEES	PERCENT	10	10000000	100000000
TOTAL				1000000000

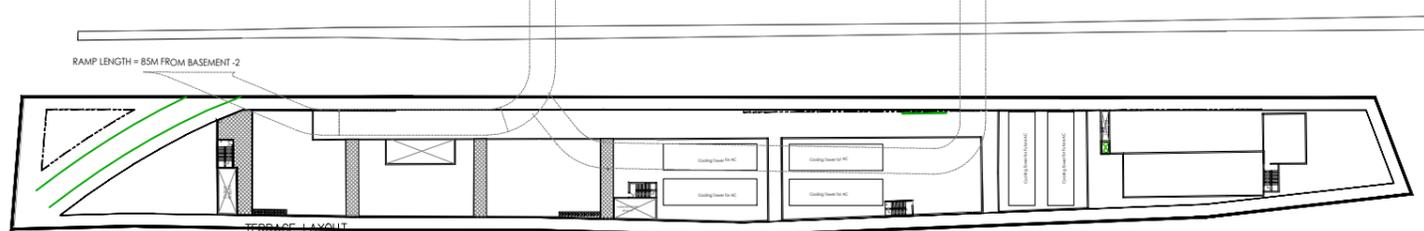
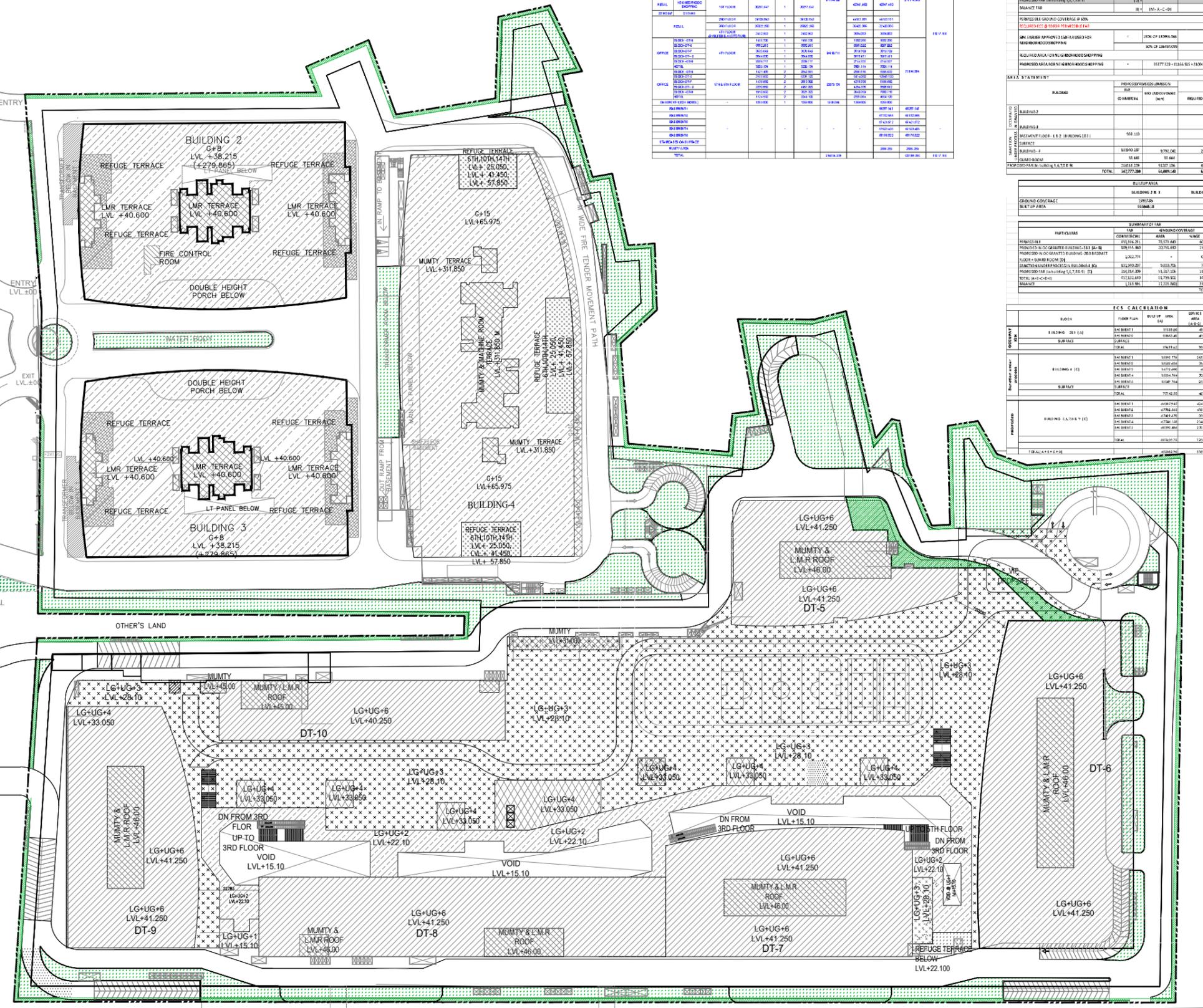
Note :- **928**

- Building has Automatic fire alarm system wherever required by code.
- Building will be designed (structures) as per relevant is codes for earth quake resistance.
- Building is artificially lighted mechanically ventilated & centrally airconditioned with 100% power backup.



60 m WIDE ROAD NH-8

12M. WIDE SERVICE ROAD  
GREEN BELT



(PART B)

DESCRIPTION	UNIT	QUANTITY	UNIT PRICE	TOTAL
CONCRETE WORK	CUM	1000	1000	1000000
STEEL WORK	KGS	5000	5000	2500000
PAINT WORK	SQ. METERS	10000	10000	1000000
PLASTER WORK	SQ. METERS	10000	10000	1000000
GLASS WORK	SQ. METERS	1000	10000	10000000
MECHANICAL WORK	SQ. METERS	1000	10000	10000000
ELECTRICAL WORK	SQ. METERS	1000	10000	10000000
LANDSCAPING WORK	SQ. METERS	1000	10000	10000000
WATER SUPPLY WORK	SQ. METERS	1000	10000	10000000
SEWERAGE WORK	SQ. METERS	1000	10000	10000000
ROAD WORK	SQ. METERS	1000	10000	10000000
UTILITIES WORK	SQ. METERS	1000	10000	10000000
PROFESIONAL FEES	PERCENT	10	10000000	100000000
TOTAL				1000000000

BUILDING	AREA	PERCENT	TOTAL
BUILDING 2	10000	10	10000000
BUILDING 3	10000	10	10000000
BUILDING 4	10000	10	10000000
BUILDING 5	10000	10	10000000
TOTAL	40000	40	40000000

PARTICULARS	AMOUNT	PERCENT	TOTAL
CONCRETE WORK	1000000	10	10000000
STEEL WORK	2500000	25	25000000
PAINT WORK	1000000	10	10000000
PLASTER WORK	1000000	10	10000000
GLASS WORK	10000000	100	100000000
MECHANICAL WORK	10000000	100	100000000
ELECTRICAL WORK	10000000	100	100000000
LANDSCAPING WORK	10000000	100	100000000
WATER SUPPLY WORK	10000000	100	100000000
SEWERAGE WORK	10000000	100	100000000
ROAD WORK	10000000	100	100000000
UTILITIES WORK	10000000	100	100000000
PROFESIONAL FEES	100000000	1000	1000000000
TOTAL	1000000000	10000	10000000000

BLOCK	FLOOR PLAN	AREA	PERCENT	TOTAL
BUILDING 2	10000	10	10	10000000
BUILDING 3	10000	10	10	10000000
BUILDING 4	10000	10	10	10000000
BUILDING 5	10000	10	10	10000000
TOTAL	40000	40	40	40000000

DESCRIPTION	UNIT	QUANTITY	UNIT PRICE	TOTAL
CONCRETE WORK	CUM	1000	1000	1000000
STEEL WORK	KGS	5000	5000	2500000
PAINT WORK	SQ. METERS	10000	10000	1000000
PLASTER WORK	SQ. METERS	10000	10000	1000000
GLASS WORK	SQ. METERS	1000	10000	10000000
MECHANICAL WORK	SQ. METERS	1000	10000	10000000
ELECTRICAL WORK	SQ. METERS	1000	10000	10000000
LANDSCAPING WORK	SQ. METERS	1000	10000	10000000
WATER SUPPLY WORK	SQ. METERS	1000	10000	10000000
SEWERAGE WORK	SQ. METERS	1000	10000	10000000
ROAD WORK	SQ. METERS	1000	10000	10000000
UTILITIES WORK	SQ. METERS	1000	10000	10000000
PROFESIONAL FEES	PERCENT	10	10000000	100000000
TOTAL				1000000000

PROJECT

PROPOSED SUBMISSION OF 32.36 ACRES SITE OF SHOPPING COMMERCIAL IN BLOCK - V, SECTOR - 25A, OF DLF CITY, DLF PHASE - III, GURGAON, HARYANA

OWNER: LIMITED AND OTHERS.  
**DLFA** (THE SHOPPING MALL COMPLEX ARJUN MARG, DLF CITY, PHASE - I, GURGAON - 122002, HARYANA)  
 ASSOCIATE ARCHITECTS



RISMS ARCHITECTS PVT. LTD.  
 69, Nora Niwas Bhowani Kunj (Behind D2), Vasanti Kunj, New Delhi-110070.  
 Tel.: 011-26898616, 26893617  
 www.rsms-arch.com

OWNER'S SEAL & SIGNATURE

ARCHITECT'S SEAL & SIGNATURE

NOV.-2022. Scale : 1:700

Drawing Title:-

SITE PLAN WITH AREA STATEMENT

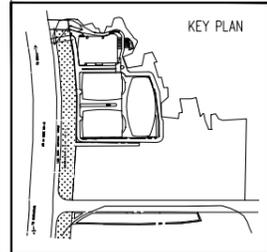
Drawing No:- ST-01

**ANNEXURE - D2**

**Landscape Plan**

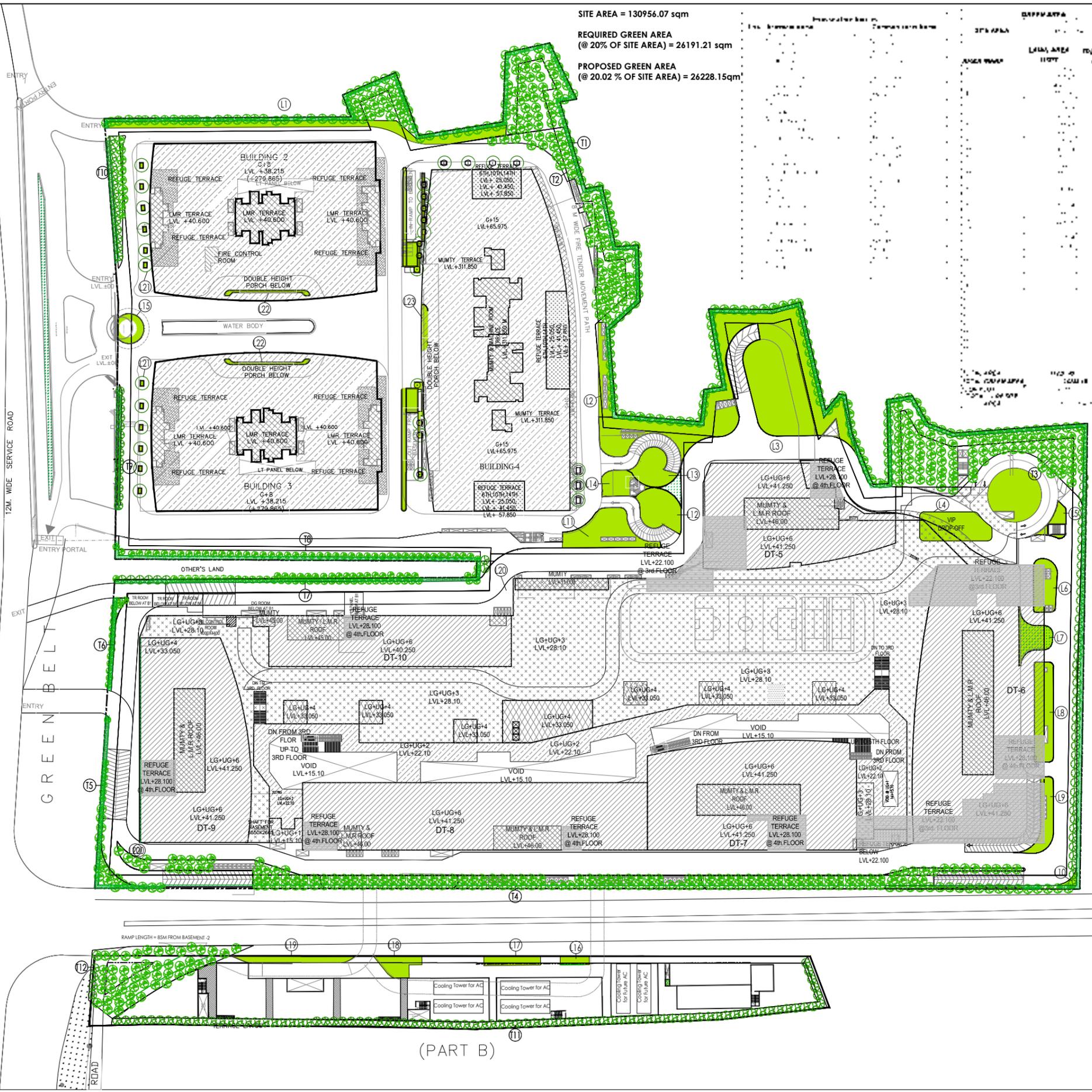
SITE AREA = 130956.07 sqm  
 REQUIRED GREEN AREA  
 (@ 20% OF SITE AREA) = 26191.21 sqm  
 PROPOSED GREEN AREA  
 (@ 20.02 % OF SITE AREA) = 26228.15sqm

- Note :-
1. Building has Automatic sprinkler system wherever required by NBC.
  2. Building will be designed (structures) as per relevant codes for earth quake resistance.
  3. Building is artificially lighted mechanically ventilated & centrally airconditioned with 100% power backup.



60 m WIDE ROAD NH-8

12M. WIDE SERVICE ROAD



(PART B)

PROJECT

PROPOSED SUBMISSION OF 32.36 ACRES SITE OF SHOPPING/ COMMERCIAL IN BLOCK - V, SECTOR - 25A, OF DLF CITY, DLF PHASE - III, GURGAON, HARYANA

OWNER: LIMITED AND OTHERS.  
 (THE SHOPPING MALL COMPLEX ARJUN MANS, DLF CITY, PHASE - I, GURGAON - 122002, HARYANA)

ASSOCIATE ARCHITECTS  
**RSMS ARCHITECTS**

RSMS ARCHITECTS PVT. LTD.  
 69, Nara Niwas Bhawani Kunj  
 (Behind D2), Vasant Kunj,  
 New Delhi-110070.  
 Tel.: 011-26898616, 26898617  
 www.rsms-arch.com

OWNER'S SEAL & SIGNATURE

ARCHITECT'S SEAL & SIGNATURE

NOV-2022. Scale : 1:700  
 Drawing Title: SITE PLAN GREEN  
 Drawing No: ST-03

**ANNEXURE - D3**

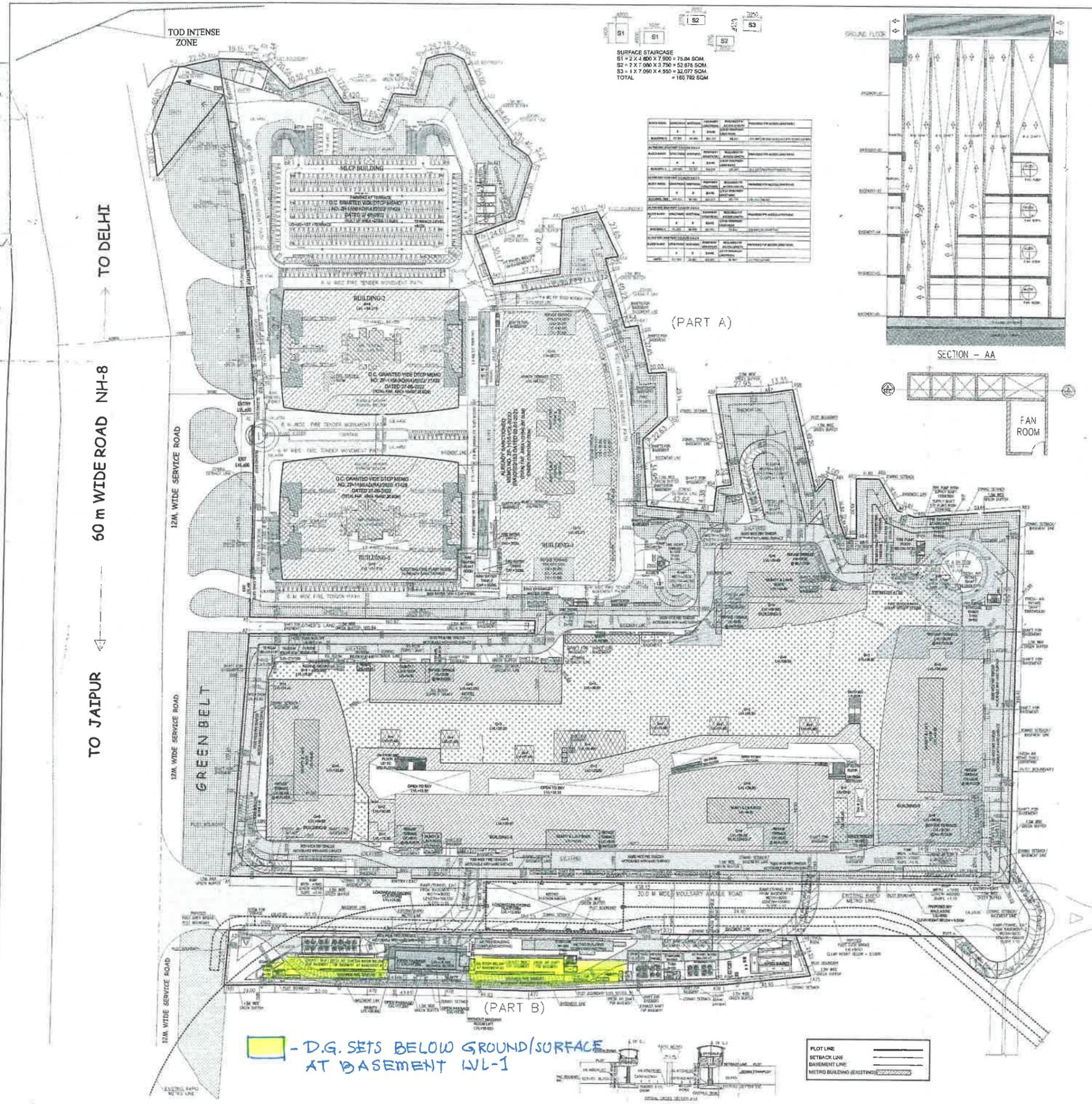
**Approved Zoning Plan**



BUILDING PLAN APPROVED FOR 36.36 ACS

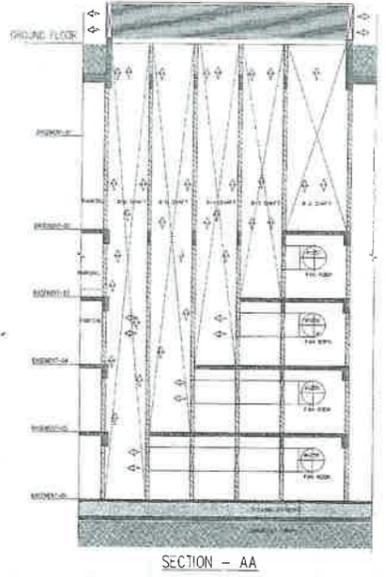
DATED 29-08-2024

- Note:-
1. Building has Automatic sprinkler system wherever required by NBC
  2. Building will be designed (structures) as per relevant codes for earth quake resistance.
  3. Building is artificially lighted mechanically ventilated & centrally conditioned with 16000 cfm mechanical fan is designed for the spill fan and 45 ton fire tender load.



SURFACE STAIRCASE  
 S1 = 2 x 4 800 x 7 500 = 75.84 SQM  
 S2 = 2 x 7 000 x 3 750 = 52.50 SQM  
 S3 = 1 x 7 050 x 4 550 = 32.077 SQM  
 TOTAL = 160.417 SQM

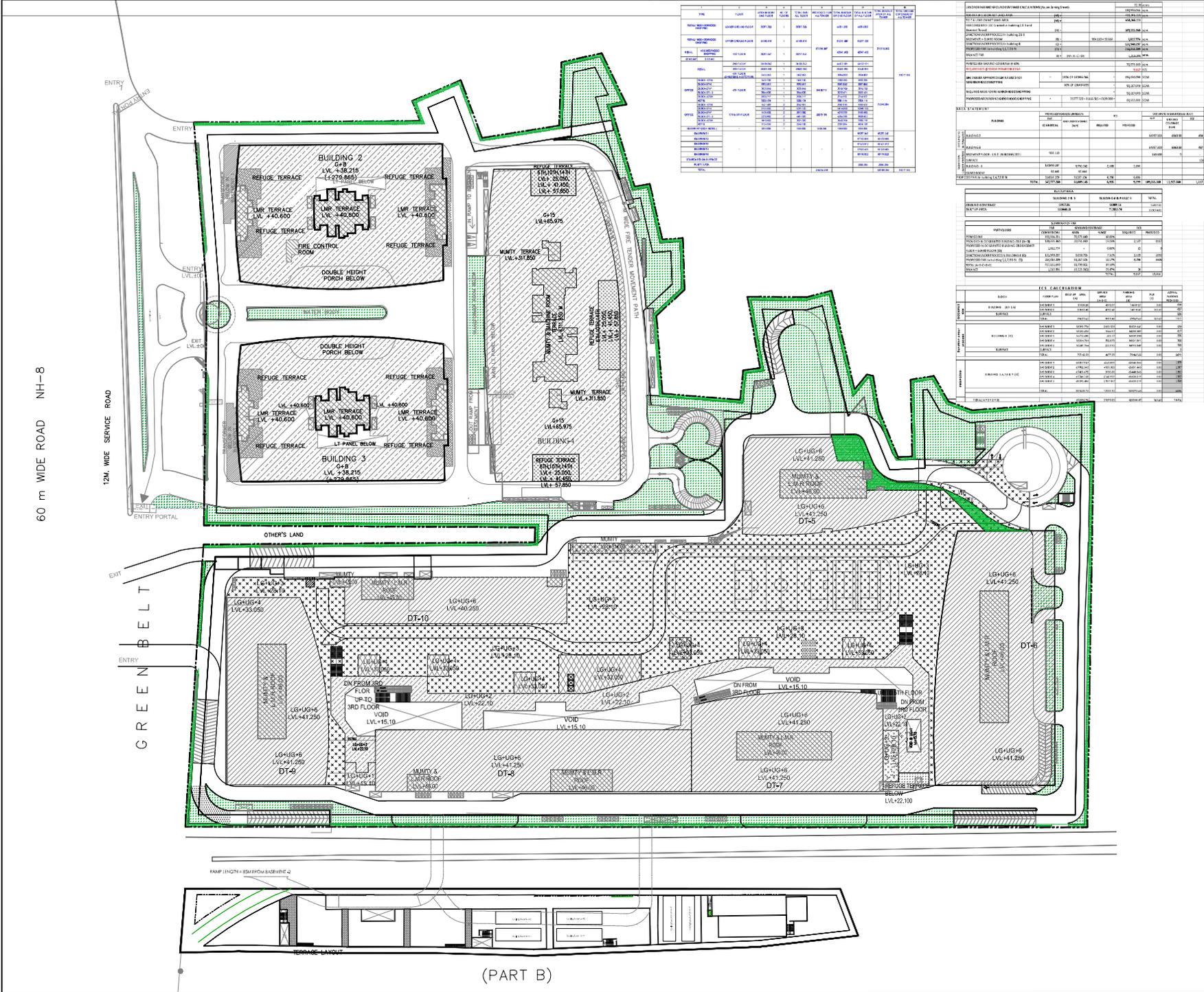
NO.	DESCRIPTION	UNIT	AMOUNT	REMARKS
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NO.	DESCRIPTION	UNIT	AMOUNT	REMARKS
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NO.	DESCRIPTION	UNIT	AMOUNT	REMARKS
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SITE AREA = 130954.07 sqm

REQUIRED GREEN AREA  
(@ 20% OF SITE AREA) = 26191.21 sqm

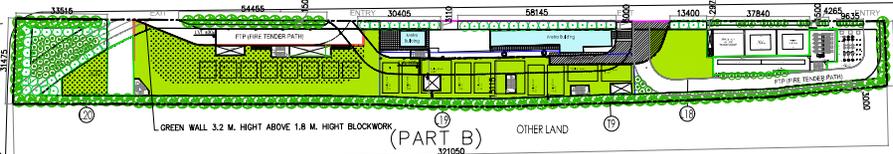
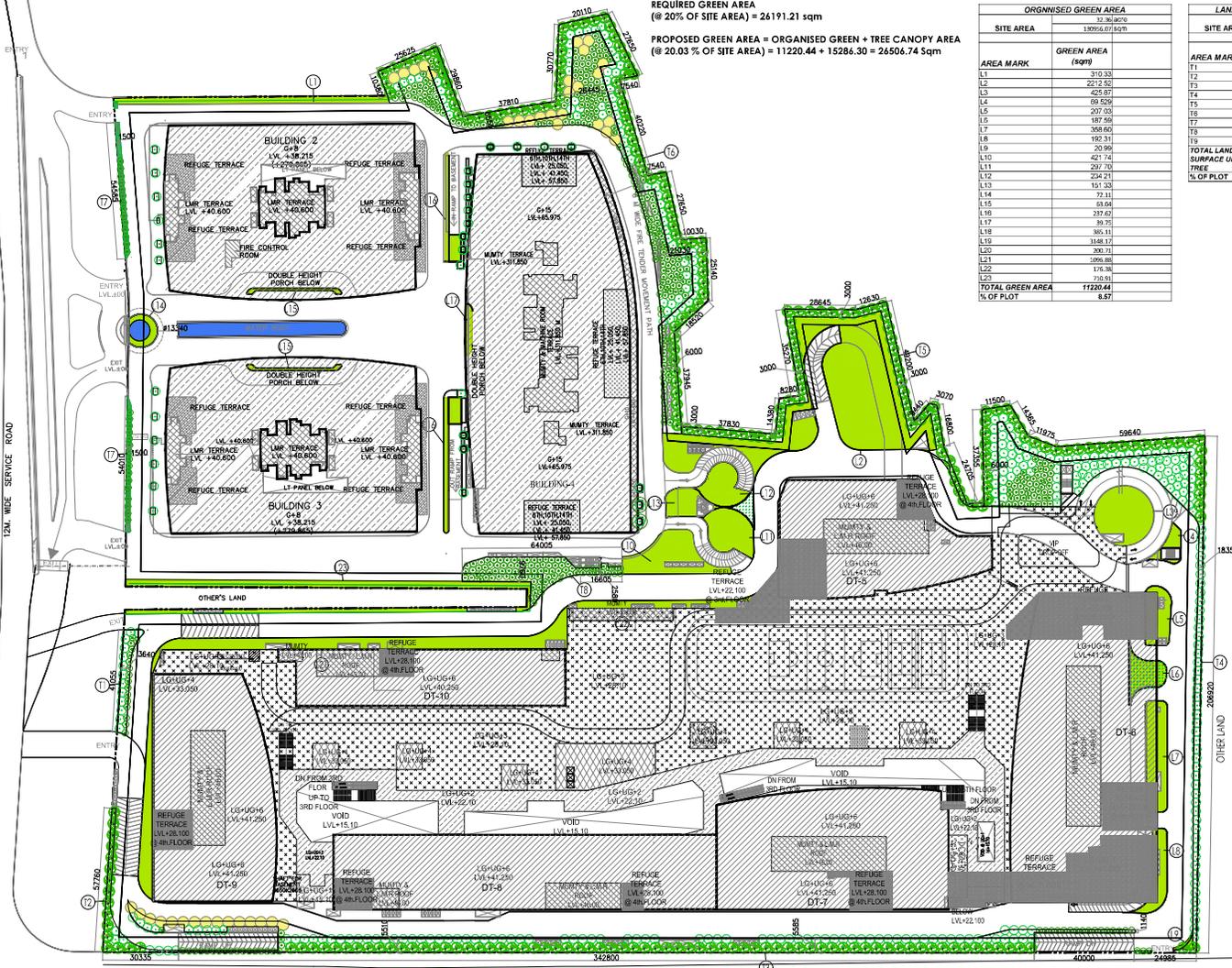
PROPOSED GREEN AREA = ORGANISED GREEN + TREE CANOPY AREA  
(@ 20.03 % OF SITE AREA) = 11220.44 + 15286.30 = 26506.74 Sqm

ORGANISED GREEN AREA	
SITE AREA	GREEN AREA (sqm)
11	310.33
12	2212.52
13	425.07
14	69.526
15	207.05
16	187.56
17	358.80
18	192.31
19	20.958
20	421.74
21	291.70
22	224.21
23	151.35
24	72.11
25	68.04
26	297.62
27	89.75
28	305.11
29	1348.17
30	308.71
31	1096.88
32	174.36
33	720.91
<b>TOTAL GREEN AREA</b>	<b>11220.44</b>
% OF PLOT	8.57

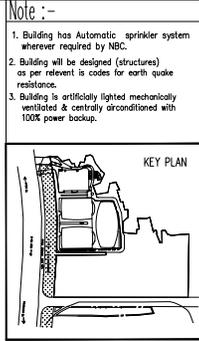
LAND SURFACE AREA UNDER TREE	
SITE AREA	LAND AREA (sqm)
11	173.50
12	259.50
13	2152.00
14	2340
15	712.00
16	3485.00
17	2101.00
18	558.00
19	2242.80
<b>TOTAL LAND SURFACE UNDER TREE</b>	<b>11922.80</b>
% OF PLOT	9.14

60 m WIDE ROAD NH-8

12M WIDE SERVICE ROAD



S.NO	SPECIES	SYMBOL	AVG. CANOPY AREA (SQ.M)		T1		T2		T3		T4		T5		T6		T7		T8		T9	
			AVG.	TOTAL																		
1	ACACIA	(Symbol)	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
2	...	(Symbol)	...	...	...	...	...	...	...	...	...	...	...	...	...	...	...	...	...	...	...	...
3	...	(Symbol)	...	...	...	...	...	...	...	...	...	...	...	...	...	...	...	...	...	...	...	...
4	...	(Symbol)	...	...	...	...	...	...	...	...	...	...	...	...	...	...	...	...	...	...	...	...
<b>TOTAL TREE PLANTING</b>			<b>1480</b>																			
<b>TOTAL GREEN AREA UNDER TREE CANOPY</b>			<b>16286.30</b>																			



**Note :-**  
 1. Building has Automatic sprinkler system wherever required by NBC.  
 2. Building will be designed (structures) as per relevant IS codes for earth quake resistance.  
 3. Building is artificially lighted mechanically ventilated & centrally air conditioned with 100% power backup.

**PROJECT**  
 PROPOSED SUBMISSION OF 32.36 ACRES SITE OF SHOPPING COMMERCIAL IN BLOCK - V, SECTOR - 25A, OF DLF CITY, DLF PHASE - III, SURGAON, HARYANA

**OWNER:** LIMITED AND OTHERS.  
 (THE SHOPPING MALL COMPLEX, JALAN MARI, DLF CITY PHASE - III, SURGAON - 122002, HARYANA)

**ASSOCIATE ARCHITECTS**  
**RISIMS ARCHITECTS**  
 RSMS ARCHITECTS PVT. LTD.  
 69, Nara Niwas (Bhawani Kunj) (Behind D2), Vasant Kunj, New Delhi-110070.  
 Tel.: 011-26899616, 26899617  
 www.rsms-arch.com

**OWNER'S SEAL & SIGNATURE**

**ARCHITECT'S SEAL & SIGNATURE**

NOV.-2022. Scale : 1:700  
 Drawing Title - **SITE PLAN GREEN** Drawing No - R-2

1263 ANNEXURE-R8(COLLY)  
Petrol Pump near DLF Building 5, Cyber City

937



# Petrol Pump near Guru Dronacharya Metro Station

1264

938



//TRUE COPY//